



This is a digitally signed Gazette, to verify click here.
<https://rajpatra.hp.gov.in>

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शुक्रवार, 24 अप्रैल, 2026 / 04 वैशाख, 1948

हिमाचल प्रदेश सरकार

EDUCATION DEPARTMENT

NOTIFICATION

Shimla-01, the 1st April, 2026

No. EDN-B-A(1)-3/2025.—The Governor, Himachal Pradesh, is pleased to approve the
“Scheme for the Engagement of Teachers in Government School Affiliated to Central Board of
17—राजपत्र / 2026—24—04—2026 (1211)

Secondary Education (CBSE) on Fixed Honorarium/Consolidated Amount” (Annexure-1) for implementation in Government Schools in the State, affiliated with the Central Board of Secondary Education (CBSE) in the public interest.

The Scheme shall come into force with immediate effect.

By order,
Sd/-
(RAKESH KANWAR, IAS),
Secretary (Education).

Annexure-1

SCHEME FOR THE ENGAGEMENT OF TEACHERS IN GOVERNMENT SCHOOLS AFFILIATED TO CENTRAL BOARD OF SECONDARY EDUCATION (CBSE) ON “FIXED HONORARIUM/CONSOLIDATED AMOUNT”

1. INTRODUCTION:—

- (a) The State Government, in discharge of its constitutional obligation to provide equitable, inclusive and quality education, and in alignment with the vision and guiding principles of the National Education Policy, 2020, has undertaken a series of systemic reforms in the school education sector. These reforms emphasize competency-based learning, foundational literacy and numeracy, activity-based and competency-based learning approaches and continuous professional development of teachers. In furtherance of these objectives, the Government has taken a policy decision to shift the affiliation of selected Government schools from the Himachal Pradesh Board of School Education (in short ‘HPBOSE’) to the Central Board of Secondary Education (in short ‘CBSE’), with a view to ensuring national-level standards, wider academic exposure, national/international mobility and enhanced opportunities for students, particularly those in rural and tribal areas.
- (b) Consequent upon such transition, an immediate and critical requirement has arisen for the availability of suitably qualified, professionally competent and CBSE-oriented teachers in these schools. The existing system is constrained by a shortage of qualified teachers capable of effectively delivering CBSE curriculum in a competency-driven and outcome-oriented manner. Further, the conventional methods of recruitment against sanctioned posts of teachers, though necessary in the long term, involve procedural timelines which are likely to delay timely deployment of teachers in CBSE affiliated Government Schools. Such delay may likely to adversely affect the academic interests of students and the quality of education during this crucial transition phase in newly affiliated CBSE schools.
- (c) In order to address this emergent requirement, while ensuring adherence to the principles of equality, transparency and merit in public employment as envisaged under Articles 14 and 16 of the Constitution of India, the Government has decided to introduce a structured, merit-based selection/engagement through competitive examination in time bound manner, to be engaged temporarily on fixed honorarium or consolidated monthly amount. This approach enables timely availability of teaching resources while maintaining fiscal prudence as well.

- (d) The Government is further of the considered view that improving educational outcomes in CBSE affiliated Government schools requires engagement of highly qualified and professionally competent teachers with academic standards aligned with the objectives of National Educational Policy, (in short NEP, 2020). This initiative is intended to promote professionalism, accountability, flexibility in deployment and performance- oriented teaching practices. Accordingly, after due consideration, the State Government hereby introduces a comprehensive scheme namely ***“Scheme for Engagements of teachers in Government school affiliated to the Central Board of Secondary Education (CBSE) on fixed Honorarium or Consolidated Amount”***, with the objective to ensure timely availability of quality teachers, strengthening institutional capacity and improving learning outcomes for all students from Foundational Stage to Senior Secondary Stage.

2. AIMS AND OBJECT OF THE SCHEME:—

- (a) To ensure immediate and timely availability of suitably qualified, professionally competent teachers in Government schools, affiliated to CBSE, so that academic continuity is maintained and the interests of students are safeguarded during the transition phase.
- (b) To improve the overall quality of school education by promoting competency-based learning, foundational literacy and numeracy, activity-based and learner-centric teaching approaches, and integration of skills essential for holistic development of students, in alignment with the objectives of the National Education Policy, 2020.
- (c) To establish a fair, transparent and merit-based system of selection through a competitive examination and structured counseling process, ensuring adherence to the constitutional principles of equality, equal opportunity and non-arbitrariness in public employment.
- (d) To engage teachers possessing higher academic qualifications, subject expertise and professional competence so as to effectively meet the academic, pedagogical and assessment requirements of CBSE curriculum.
- (e) To promote professionalism, accountability and performance-oriented teaching practices by clearly defining roles, responsibilities and expected learning outcomes, thereby ensuring measurable improvement in student achievement levels.
- (f) To enable flexibility in deployment and optimum utilization of teaching resources, including multi-subject teaching and rational distribution of teachers across schools/classes clusters or regions, in the larger interest of students and the education system.
- (g) To provide a time efficient and administratively feasible alternative to conventional recruitment processes, which are inherently time-consuming, so as to address urgent requirements without compromising transparency and merit.
- (h) To ensure financial sustainability and prudent management of public resources by adopting a model of engagement on fixed honorarium or consolidated amount basis, without creation of additional permanent posts, while maintaining the desired quality of human resources.

- (i) To strengthen institutional capacity of Government schools by infusing qualified human resources capable of adopting innovative teaching practices, use of technology in education, and continuous academic improvement.
- (j) To enhance access to quality education for students, especially those belonging to rural, remote and tribal areas, by providing exposure to CBSE curriculum, national-level standards and improved academic opportunities.
- (k) To support effective implementation of the State Government's policy initiatives, including transition from HPBOSE to CBSE and alignment with NEP 2020, ensuring that systemic reforms translate into tangible improvements in classroom practices and student outcomes.
- (l) To provide adequate teaching resource to fill the gap between the required and actual competence level of students.

3. DEFINITIONS:—

- (a) **“Agency/Recruiting Agency”** means an authority or agency authorized by the Government to conduct selection process for engagement under this Scheme and to recommend suitable candidates to the requisitioning Department.
- (b) **“Competent Authority”** means the authority competent to approve and make engagement under this Scheme, as may be notified by the Government from time to time.
- (c) **“Engagement”** means selection of eligible and meritorious candidates for deployment as teachers of different categories in Government schools, on fixed honorarium/amount temporarily for a specified period, without creation of any sanctioned post under this Scheme through a competitive process followed by counseling.
- (d) **“Teacher”** means a person engaged for imparting subject-specific instruction to ensure acquisition of desired knowledge, competencies and skills by students in accordance with the prescribed curriculum and grade level. Such teachers shall possess academic and professional standards in tune with the NEP-2020. The teacher shall be deployed from Foundational Stage to Senior Secondary Stage (*Balvatika I to Class XII*) and may also teach additional subject(s) based on his/her academic qualifications, as directed by the Head of the Institution in the interest of students.
- (e) **“CBSE”** means the Central Board of Secondary Education, a national level Board of School Education to which the concerned Government schools are affiliated.
- (f) **“HPBOSE”** means the Himachal Pradesh Board of School Education, Dharamshala.
- (g) **“Scheme”** means the *“Scheme for Engagement of Teachers in Government Schools affiliated to CBSE on fixed Honorarium/Consolidated Amount”*, as notified by the Government.

- (h) **“Honarium/Consolidated Amount”** means the fixed monthly remuneration payable to a teacher engaged for specified period/months during any given academic years under this Scheme, as determined by the Government, which shall not be treated as pay or salary under any service rules.
- (i) **“Competitive Examination”** means the selection test conducted by the Recruiting Agency for assessing merit and suitability of candidates for engagement under this Scheme.
- (j) **“Counseling”** means the process of allocation of schools/posts to selected candidates based on merit, preference and availability, as per procedure prescribed by the Government.
- (k) **“Foundational Stage”** means the stage of education comprising *Balvatika* and Classes I and II, as defined under NEP 2020.
- (l) **“Preparatory Stage”, “Middle Stage” and “Secondary Stage”** shall have the same meaning as assigned under the National Education Policy, 2020.
- (m) **“Head of the Institution”** means the Principal or any other officer designated as the administrative head of the concerned Government school.
- (n) **“Requisitioning Department”** means the Department of School Education or any authority under it which places requirement of teachers for engagement under this Scheme.
- (o) **“Merit”** means the relative ranking of candidates based on marks obtained in the competitive examination and such other criteria as may be prescribed by the Government.
- (p) **“Academic Year”** means the period as notified by the Government for conduct of teaching and learning activities in schools.
- (q) **“Deployment”** means engaging teacher to a particular school, cluster or location as per requirement of the Department.

4. APPLICABILITY OF THE SCHEME:—This Scheme is applicable for engagement of different categories of teachers required to teach students from Foundational Level to Senior Secondary Level in the educational institutions of the State Government Affiliated to CBSE as per the requirement/need under the Directorate of School Education. The teachers engaged under this Scheme shall not to be engaged against any sanctioned post of TGT/PGT/PRT but are specifically engaged temporarily under this scheme on fixed monthly honarium/consolidated amount only and shall be entitled for such benefits as prescribed under this Scheme or as may be prescribed from time to time by Government, as the case may be.

5. EDUCATIONAL QUALIFICATION FOR DIFFERENT CATEGORIES OF TEACHER:—

- (i) Minimum Educational and professional qualification for various teachers to be engaged under the scheme shall be as follows:—

Sl. No.	Category of Teachers	Minimum Educational and other Qualification
1.	Teacher (Biology)	(1) Master's Degree in the subject concerned from a recognized University (with minimum of 50% marks in aggregate) viz. Botany/Zoology, Life Sciences/Microbiology/Bio-Technology/Molecular Bio/ Plant Physiology, provided they have studied Botany and Zoology at Graduation level. (2) Bachelor of Education (B.Ed.) as professional qualification from a recognized University/Institution with minimum 50% marks and should have passed Teacher Eligibility Test (TET) conducted by H.P. Board of School Education Dharamshala, District Kangra or any other Agency authorized by the Government. (3) Proficiency in teaching Hindi and English.
2.	Teacher (Chemistry)	(1) Master's Degree in the subject concerned from a recognized University (with minimum of 50% marks in aggregate) viz. Chemistry/Biochemistry. (2) Bachelor of Education (B.Ed.) as professional qualification from a recognized University/Institution with minimum 50% marks and should have passed Teacher Eligibility Test (TET) conducted by H.P. Board of School Education Dharamshala, District Kangra or any other Agency authorized by the Government. (3) Proficiency in teaching Hindi and English.
3.	Teacher (Physics)	(1) Master's Degree in the subject concerned from a recognized University (with minimum of 50% marks in aggregate) viz. Physics/Electronics/Nuclear Physics. (2) Bachelor of Education (B.Ed.) as professional qualification from a recognized University/Institution with minimum 50% marks and should have passed Teacher Eligibility Test (TET) conducted by H.P. Board of School Education Dharamshala, District Kangra or any other Agency authorized by the Government. (3) Proficiency in teaching Hindi and English.
4.	Teacher (Commerce)	(1) Master's Degree in the subject concerned from a recognized University (with minimum of 50% marks in aggregate) viz. Accountancy/Financial Accountancy and Income Tax/MFC (Master of Finance Control).

		(2) Bachelor of Education (B.Ed.) as professional qualification from a recognized University/Institution with minimum 50% marks and should have passed Teacher Eligibility Test (TET) conducted by H.P. Board of School Education Dharamshala, District Kangra or any other Agency authorized by the Government. (3) Proficiency in teaching Hindi and English.
5.	Teacher (Economics)	(1) Master's Degree in the subject concerned from a recognized University (with minimum of 50% marks in aggregate) viz. Economics Applied Economics/ Business Economics. (2) Bachelor of Education (B.Ed.) as professional qualification from a recognized University/Institution with minimum 50% marks and should have passed Teacher Eligibility Test (TET) conducted by H.P. Board of School Education Dharamshala, District Kangra or any other Agency authorized by the Government. (3) Proficiency in teaching Hindi and English.
6.	Teachers (Political Science)	(1) Master's Degree in the subject concerned from a recognized University (with minimum of 50% marks in aggregate) (2) Bachelor of Education (B.Ed.) as professional qualification from a recognized University/Institution with minimum 50% marks and should have passed Teacher Eligibility Test (TET) conducted by H.P. Board of School Education Dharamshala, District Kangra or any other Agency authorized by the Government. (3) Proficiency in teaching Hindi and English.
7.	Teacher (History)	(1) Master's Degree in the subject concerned from a recognized University (with minimum of 50% marks in aggregate) (2) Bachelor of Education (B.Ed.) as professional qualification from a recognized University/Institution with minimum 50% marks and should have passed Teacher Eligibility Test (TET) conducted by H.P. Board of School Education Dharamshala, District Kangra or any other Agency authorized by the Government. (3) Proficiency in teaching Hindi and English.

8.	Teacher (Hindi)	(1) Master's Degree in the subject concerned from a recognized University (with minimum of 50% marks in aggregate) (2) Bachelor of Education (B.Ed.) as professional qualification from a recognized University/Institution with minimum 50% marks and should have passed Teacher Eligibility Test (TET) conducted by H.P. Board of School Education Dharamshala, District Kangra or any other Agency authorized by the Government. (3) Proficiency in teaching Hindi and English.
9.	Teacher (Geography)	(1) Master's Degree in the subject concerned from a recognized University (with minimum of 50% marks in aggregate). (2) Bachelor of Education (B.Ed.) as professional qualification from a recognized University/Institution with minimum 50% marks and should have passed Teacher Eligibility Test (TET) conducted by H.P. Board of School Education Dharamshala, District Kangra or any other Agency authorized by the Government. (3) Proficiency in teaching Hindi and English.
10.	Teacher (Psychology)	(1) Master's Degree in the subject concerned from a recognized University (with minimum of 50% marks in aggregate). (2) Bachelor of Education (B.Ed.) as professional qualification from a recognized University/Institution with minimum 50% marks and should have passed Teacher Eligibility Test (TET) conducted by H.P. Board of School Education Dharamshala, District Kangra or any other Agency authorized by the Government. (3) Proficiency in teaching Hindi and English.
11.	Teacher (Sociology)	(1) Master's Degree in the subject concerned from a recognized University (with minimum of 50% marks in aggregate) (2) Bachelor of Education (B.Ed.) as professional qualification from a recognized University/Institution with minimum 50% marks and should have passed Teacher Eligibility Test (TET) conducted by H.P. Board of School Education Dharamshala, District Kangra or any other Agency authorized by the Government.

		(3) Proficiency in teaching Hindi and English.
12.	Teacher (Computer)	(1) B.E. or B.Tech. in Computer Science/Information Technology from a recognized University/Institute with minimum of 50 % marks in aggregate; OR B.E. or B.Tech. (any stream) from a recognized University/Institute and Post Graduate Diploma in Computer Science/Technology/Applications from a recognized University/Institute with minimum of 50 % marks in aggregate; OR M.Sc. (Computer Science)/MCA from a recognized University/Institute with minimum of 50 % marks in aggregate; OR Post Graduate Degree in Mathematics/Physics from a recognized University with Post Graduate Diploma in Computer Science/Applications from a recognized University/Institute with minimum of 50 % marks in aggregate; OR “B” or “C” level course from DOEACC Society-Ministry of information and Communication Technology with minimum of 50 % marks in aggregate. (2) Proficiency in teaching Hindi and English.
13.	Teacher (Fine Arts)	Master degree in fine arts /visual arts (painting and sculpture) with atleast 50% marks from recognized university. OR Higher Secondary/Intermediate/Senior School Certificate Examination with minimum 5 years (full time)/7 years part-time Diploma in Fine Art/Painting from recognized Universities or Institute with atleast 50% marks from recognized university.
14.	Teacher (Public Administration)	(1) Master's Degree in the subject concerned from a recognized University (with minimum of 50% marks in aggregate)

		(2) Bachelor of Education (B.Ed.) as professional qualification from a recognized University/Institution with minimum 50% marks and should have passed Teacher Eligibility Test (TET) conducted by H.P. Board of School Education Dharamshala, District Kangra or any other Agency authorized by the Government. (3) Proficiency in teaching Hindi and English.
15.	Teacher (Physical Education)	(1) Bachelor of Physical Education (B.P.Ed.) or Bachelor of Physical Education (BPE) or Bachelor of Science (B.Sc.) in Health and Physical Education and Degree in Sports with at least 55% marks as per National council for Teacher Education (Recognition Norms and Procedure) Regulations, 2009. Or At least 50% marks in the B.P.Ed. degree/B.P.Ed. (Integrated) 4 years professional degree in accordance with the National Council for Teacher Education (Recognition Norms and Procedure) Regulations, 2007 notified on 10-12-2007) Or B.P.Ed. with atleast 55% marks or B.P.E. Course of 3 years duration with at least 50% marks in accordance with the National Council for Teacher Education Regulations, 2002 notified on 13-11-2002. Or Diploma in Physical Education (DPed) one year as per NCTE norms from any recognized universities AND (2) M.P.Ed./M.A. Physical Education of atleast 2 years duration from any National Council for Teacher Education recognized institution. (3) Proficiency in teaching Hindi and English.
16.	Music Teacher	(1) A candidate must possess a Master's Degree in Vocal/Instrumental from a recognized university with at least 50% marks in aggregate. (2) Bachelor of Education (B.Ed.) as professional qualification from a recognized University/Institution with minimum 50% marks and should have passed

		Teacher Eligibility Test (TET) conducted by H.P. Board of School Education Dharamshala, District Kangra or any other Agency authorized by the Government. (3) Proficiency in teaching Hindi and English.
17.	Teacher (Sanskrit)	(1) Master's Degree in the subject concerned from a recognized University (with minimum of 50% marks in aggregate). (2) Bachelor of Education (B.Ed.) as professional qualification from a recognized University/Institution with minimum 50% marks and should have passed Teacher Eligibility Test (TET) conducted by H.P. Board of School Education Dharamshala, District Kangra or any other Agency authorized by the Government. (3) Proficiency in teaching Hindi and English.
18.	Teacher (Drawing)	(1) 10+2 with 50% marks with two years Diploma in Art & Craft Teacher from a recognized Institution/ University. OR Bachelor of Arts with Fine Arts / Visual Arts (Painting or Sculpture or Applied Arts) as an Elective Subject with 50% marks from a recognized University. OR Master Degree in Fine Arts / Visual Arts (Painting and Sculpture) with at least 55% marks from a recognized University. (2) Proficiency in teaching Hindi and English.
19.	Physical Education Teacher (Elementary)	(1) Senior Secondary School (+2) or its equivalent examination passed with at least 50% marks and Diploma in Physical Education (D.P.Ed) of a duration of two academic years from a University/Board recognized by H.P. Govt. OR Bachelor's Degree in Physical Education with 50% percent marks (B.P.Ed.) from a University recognized by H.P. Govt. OR

		Bachelor's Degree with Physical Education as an elective subject with 50% percent marks in Physical Education from a University recognized by H.P. Govt. OR For Ex-servicemen candidates Senior Secondary School (+2) or its equivalent examination with pass Course of P.T.I. from Army School of Physical Education, Poona. (2) Proficiency in teaching Hindi and English. Note:— 05% relaxation in marks will be given to those who have at least participated in International/ National/ SGFI/ Sports competition or Position Holders in Inter-Zonal sports competitions.
20.	Primary Teachers (PRT)	(1) 10+2 with 50% marks or Senior Secondary with 50% marks from a recognized Board of School Education and 2 years Junior Basic (JBT) Teacher's course/ Diploma in Elementary Education (D.El.Ed.) from an institute affiliated to Himachal Pradesh Board of School Education (HPBOSE). OR Senior Secondary with at least 50% marks and 2 years Junior Basic Teacher (JBT)/Diploma in Elementary Education (D.El.Ed.) (by whatever name known). OR Senior Secondary with at least 45% marks and 2 years Junior Basic Teacher (JBT) / Diploma in Elementary Education (D.El.Ed.) (by whatever name known), in accordance with the NCTE (Recognition Norms and Procedure) Regulations, 2002. OR Senior Secondary with at least 50% marks and 4 years Bachelor of Elementary Education (B.El.Ed.). OR Senior Secondary with at least 50% marks and 2 years Diploma in Education (Special Education). OR Graduation and 2 years Junior Basic Teacher (JBT) / Diploma in Elementary Education (D.El.Ed.) (by whatever name known).

		OR Post-Graduation with a minimum 55% marks or equivalent grade and three years integrated B.EdM.Ed. AND (2) Pass in the Teacher Eligibility Test (TET) duly conducted by H.P. Board of School Education Dharamshala, Distt. Kangra or any other Agency authorized by the Government. (3) Proficiency in teaching Hindi and English.
Note:— A candidate shall be eligible for engagement under this Scheme, if he/she has passed matriculation and 10+2 from any school/Institution situated within Himachal Pradesh provided that this condition shall not apply to Bonafide Himachali.		

(ii) **RELAXATION:** Relaxation upto 5% will be allowed in minimum educational qualifications to the candidates belonging to SC/ST/OBC/PWD categories of H.P.

(iii) **AGE:** Between 18-45 years.

6. FIXED HONORARIUM.— The teachers engaged under this Scheme shall be entitled for fixed honorarium of ₹30,000 (INR) per month payable for 10 months in an academic year.

7. MODE OF ENGAGEMENT/SELECTION.— Eligible candidates shall be selected through open competitive examination and shall be temporarily engaged in any CBSE affiliated Government schools through merit-based counseling system, for which guidelines may be prescribed by the Government, if required.

8. TERMS AND CONDITIONS OF APPOINTMENT.—

- (i) All the teachers temporarily engaged under this scheme shall be given monthly consolidated fixed honorarium for 10 months only in an academic year.
- (ii) The Teachers temporarily engaged under this Scheme shall not be deemed to be Government employee in any manner and shall be governed by the terms and condition of this scheme only. Any benefit available to Government employees on regular basis shall not be extended to a candidate engaged under this Scheme.
- (iii) These teachers shall be engaged temporarily for period of 5 years and are liable to be posted in any CBSE affiliated Government Schools, as per the requirement of the requisitioning department. Government/Department may deploy any teachers engaged under this Scheme in Government schools affiliated to HPBOSE on need basis, if required.
- (iv) The teacher engaged under this scheme shall be paid Honorarium/consolidated fixed amount only which shall not be treated as salary.

- (v) The Reservation policy (Horizontal/Vertical) of the State Government shall be strictly followed for engagement of teachers under this scheme.
- (vi) Engagements shall be made through competitive process followed by counseling by the H.P. Rajya Chayan Aayog, Hamirpur or any other recruiting agency, as may be authorized by the Government from time to time.
- (vii) If, at any stage, it is found that the person engaged under this scheme does not fulfill the criteria for the post or is otherwise ineligible, the person shall be removed from engagement, after issuing prior notice.
- (viii) In the event of dereliction of duty, misbehavior, embezzlement of funds, any criminal offence, moral turpitude, involvement in sexual harassment at work place etc. or any other misconduct, the teachers engaged under this Scheme shall be disengaged by following the principles of Natural Justice by competent authority. The criminal proceedings can also be initiated against the teacher under in accordance with law.
- (ix) Teachers engaged under this Scheme will be entitled for TA/DA, for tours in connection with his/her official duties, as assigned by the Head of the Institute, at the rate as prescribed by the State Government from time to time.
- (x) Teachers engaged under this sub scheme shall have to perform such duties as directed by their Controlling Officers (Principal) or higher authorities; any violation shall amount to termination of engagement after giving reasonable opportunity of hearing.
- (xi) The general terms and conditions of the engagement of the teachers, in addition to conditions specified in this scheme, may be prescribed by the Government, if required, and same shall also be mentioned in the advertisement and engagement order of the person to whom the engagement is offered.
- (xii) The teachers engaged under this Scheme shall be eligible for Medical benefit schemes under HIMCARE/Ayushman Bharat, if fulfills the eligibility under these schemes. The engagement under this scheme as teacher shall not render him ineligible for the aforesaid schemes. The Government medical rules for reimbursement claims shall not be applicable to such teachers.
- (xiii) The teachers engaged under this Scheme shall be selected through a prescribed competitive examination followed by counseling. In the event the Government, at any stage, decides to undertake regular recruitment against vacant sanctioned posts, the teachers engaged under this scheme shall be required to participate in and qualify the prescribed selection process or examination applicable to such posts. Engagement under this Scheme shall not confer any right, claim or preference whatsoever for appointment against any regular sanctioned post.
- (xiv) Teachers engaged under this Scheme shall arrange for extra/remedial classes for students, if required. They may be assigned any other subject for teaching as may be directed by the Head of the Institutions.
- (xv) The teachers engaged under this scheme shall be entitled for 10 days Casual Leaves and 5 days Medical Leave in a year.

- (xvi) The service Rule (*including CCS/CCA/Leave Rules/Pension Rule or any other rules as applicable to Government servants*) shall not be applicable to the persons engaged under this scheme. The period of engagement under this scheme shall not be considered and counted for any purpose/service benefits and teachers shall be entitled only for the benefits as mentioned in this Scheme. Further, the engagement under this scheme shall not confer any right or entitlement to claim equivalence with any temporary appointments made by the Government in the past, by whatever name called.
- (xvii) Teachers engaged under this Scheme shall have no right to claim regularization or appointment against any vacant sanctioned post. Engagement under this Scheme shall not confer any right, title or interest for absorption in Government service, and no such claim shall be entertained at any stage.
- (xviii) Teachers engaged under this Scheme shall also function as substitute teachers during the leave period of any teacher or against any vacant post as and when required. The Head of the Institution shall assign teaching duties in respect of any teacher who proceeds on leave, deputation, or is otherwise unavailable. Such teachers may also be deputed to primary schools or to any school within the cluster, or, where required, to nearby Government schools outside the cluster for short durations, in order to support improvement in the learning levels of students.

**URBAN DEVELOPMENT DEPARTMENT
NAGAR PANCHAYAT KANDAGHAT**

NOTIFICATION

Dated the 22nd September, 2025

No. NP/KANDAGHAT/TRADE/Bye-Laws-800-802.—WHEREAS, the “Nagar panchayat Kandaghat drafted **TRADE BYE-LAWS-2025**” on the house meeting 27/06/25 *vide* resolution 498 were published in notice board and leading newspapers for inviting public objection and suggestions /Claims under **section-217 of Himachal Pradesh Municipal Act, 1994:**

AND WHEREAS, no objections were received from any quarter within the specified period of 30 days from the date of publication of these draft Bye-law.

NOW, THEREFORE, in exercise of the powers conferred under Section 125, 126, 127, 128 read with section 202 and 214 of the Himachal Pradesh Municipal Act, 1994, I Abhinav Sharma, Secretary, Nagar Panchayat Kandaghat, Himachal Pradesh hereby notify and publish the Rajpatra, Himachal Pradesh (extra-ordinary) for the information of the general public as follows, namely:—

NAGAR PANCHAYAT KANDAGHAT "TRADE BYE-LAWS-2025"

1. Short title, Extent and Commencement :

- (i) These Bye-laws may be called the Himachal Pradesh Municipality, (Grant of Trade License for Trade Activities, Use of Premises, and Storage of Articles in a Premises) Bye-laws 2024.

- (ii) These Bye-laws shall come into force from the date of their publication in the Official Gazette.
- (iii) These Bye-laws shall apply to all shops/premises falling within the municipal limits which may not be used without a license for the purposes specified in Section 125, 126, 127, 128 read with section 202 and 214 of the Himachal Pradesh Municipal Act, 1994 as per Annexure-I and for storage of any article, and performing any trade within municipal limits as per the Trade Types specified in these Bye-laws at Annexure-I.

2. Definitions.—In these Bye-laws, unless the context otherwise requires:—

- (a) "Act" means the Himachal Pradesh Municipal Act, 1994 (Act No 12 of 1994)
- (b) "Authorized Officer" means Secretary, or any other officer specifically authorized by the Secretary.
- (c) Urban Local Body (ULB) : An Urban Local Body (ULB) is an administrative unit in urban areas, responsible for governance, management, and development. ULBs for this Bye-law are categorized into Nagar Panchayat (NP).
- (d) "Inspector" means Sanitary Inspector or any other official of the Nagar Panchayat duly authorized by the Secretary.
- (e) "License" means a written permission granted by the Secretary or any other official/officer duly authorized by the Secretary in favor of the person, owner & occupier for the sale/storage of articles and Trade Types specified in Annexure-I, and zones as per Annexure-II of these Bye-laws.
- (f) "Licensing Officer" means Secretary, or any other officer duly authorized by the Secretary to grant/renew licenses under the provisions of these Bye-laws.
- (g) "Premises" means any shop/store/place where the articles specified in Annexure-I are kept for sale/storage in the godown/premises and/or where the trade activities as specified under Annexure-I are performed.
- (h) Temporary Trade License : This license is issued for a brief period ranging from 1 to 30 days. It is applicable exclusively to trade activities conducted from temporary or makeshift shops or stalls at approved fairs, events, etc. It is mandatory for the fair organizer/temporary shop or stall owner to get the individual temporary trade license as per the terms defined in this Bye-law.
- (i) Zone : The entire area of Nagar Panchayat has been classified into only one zone only.
- (j) Superstore : typically refers to a larger retail establishment that sells a wide variety of goods.
- (k) E-commerce: Electronic commerce refers to the buying and selling of goods and services over the internet. It encompasses a wide range of online business activities for products and services.

- (l) Cloud Kitchen : A cloud kitchen, also known as a virtual kitchen, is a type of commercial kitchen space dedicated solely to preparing food for delivery and takeout.
- (m) Municipal Services : include but not limited to Garbage Collection, Property Tax, Electricity supply, Water supply, and Sewerage connection, provided under the jurisdiction of the Nagar Panchayat which can be regulated by separate authorities.
- (n) "Shopkeeper" means any person running and managing the affairs of the shop/premises/place including its owner/occupier.
- (o) The words and expressions not defined under these Bye-laws shall have the same meaning or sense as are defined in Himachal Pradesh Municipal Act, 1994.

3. Procedure for Obtaining License :

- (a) Any person who wants to operate/run any business/trade as specified in Annexure-I and/or store any article as specified in Annexure-I within the areas of the Nagar Panchayat and as per zone definitions in Annexure-II shall apply for a license on the prescribed format to the Secretary of the concerned Nagar Panchayat.
- (b) Period of License : The license shall be issued for a period of 1 year and the license shall automatically come to an end after the completion of such period.

4. Renewal of License :

- (i) The license will be automatically renewed upon expiration once the applicant deposits the required fee. It can be renewed without any late fee or additional documentation within one month after expiration. If renewed within the following month (2nd Month of Expiry), a 50% penalty will apply. Beyond this period, the license cannot be renewed, and a new trade license must be applied.
- (ii) No document is required to be submitted for the renewal of the License. However, a No-dues Certificate from every branch of NP Kandaghat will be a mandatory condition for the renewal of the License.

5. Transfer of License :

- (i) The license issued under the Bye-laws shall not be transferred in the name of any person except in case of the death of the original licensee wherein it shall be made/transferred in the name of the legal heirs only for the validity period of the license on production of supporting documents and shall be decided by the Secretary keeping in view the circumstances of the case.
- (ii) Transfer of Trade License fees 50 will be charged as per prescribed fees decided by the ULB.

6. Closure of License.—The license issued under the bye-laws can be requested for closure in case of winding up of the business. The licensee shall provide information as per prescribed guidelines to the Secretary for winding up of his business. Closure of Trade License fees 50 will be charged as per prescribed fees decided by the ULB.

7. Modification of License.—The license issued under the Bye-laws can be requested for modification in the following heads only :

- (i) In case of Change of Mobile Number (Trade Owner)
- (ii) In case of Change and/or Addition in Sub-category or Trade under the pre-selected sector as per Annexure-I. (Note: Sector cannot be modified, multiple licenses will have to be applied for, multiple sectors).
- (iii) In case of Change of Business/Trade Address (Modification of trade address is only allowed in case the address is being changed within the same ward of the ULB.)

Modification of Trade License fees will be charged as per prescribed fees decided by the ULB.

8. Temporary Trade Licenses :

- (i) Temporary Trade Licenses are applicable for mobile vendors who will be selling products on carts, vans, bikes, on foot, or in makeshift camps or stalls located along the road during events within the ULB, for a period of 1 day to 30 days only.
- (ii) These licenses are specifically issued for temporary or makeshift shops or stalls at fairs and similar events.

Temporary Trade License Fees to be charged at Rs. 300/- per month

Fee structure for permission for Shooting of the Films/Documentaries in NPs :

Big budget Films/Movies	Medium budget Films/Movies	Low budget Films/Movies/TV Serials/Musical Albums/Advertisements
(Films above Rs. 75.00 Crores)	(Films above Rs. 5.00 Cr. upto Rs. 75.00 Cr.)	(Films upto Rs. 5.00 Crores)
Rs. 20,000/- per day	Rs. 15,000/- per day	Rs. 10,000/- per day

9. Conditions for Grant of License :

- (i) Trade registration with the Labour & Employment Department, Government of Himachal Pradesh, is a mandatory pre-requisite for applying for a Trade License from Urban Local Bodies (ULBs).
- (ii) The license shall not be valid for any other purpose, except for the items/articles for which it is granted under these Bye-laws.
- (iii) The permission shall, unless specified otherwise in the license, be valid in the entire NP limits, subject to such conditions as may be imposed by the Secretary.
- (iv) The owner/occupier of the premises shall have to produce the license before the Inspector or the licensing officer at any point of time as may be ordered by them.

- (v) The Secretary shall have the right to impose or alter any of the conditions in the license as may be deemed fit by him/her under the provisions of Section 214 of the Himachal Pradesh Municipal Act, 1994.
- (vi) Additional Permissions for any article/trade mentioned in Annexure-I may be added by the Secretary as and when deemed necessary.
- (vii) The applicant shall submit a self-declaration regarding information submitted by him/her about the premises to be used for business/trade *viz.* type of business, area, approval of map, and nature of property *i.e.* commercial and domestic, etc. to be true to the best of his knowledge and belief.
- (viii) The licensee shall maintain proper records of the articles kept for sale or storage and trade activities being performed in the premises as may be required by the Licensing Officer. Further, the licensee shall comply with all the directions and instructions issued to him by the Secretary or the Licensing Officer from time to time.
- (ix) The licensee will ensure timely payment of Municipal dues
- (x) Time period for the issue of License : The license shall be issued as per the timelines notified/specified for this service under the Public Service Guarantee Act, 2011.
- (xi) Subject to these Bye-laws, a license to any person, who applies online to the Secretary or Licensing Officer in this behalf and tenders the prescribed fee shall be granted by that officer, unless for reasons to be recorded in writing by him.
- (xii) The licensee shall be liable to pay transfer, modification, closure charges as prescribed by ULB per license at the time of effecting transfer of license, modification of license, closure of license.
- (xiii) The licensee shall abide by the terms and conditions of the license and the license shall be displayed at the convenient/conspicuous place/reception of the premises.
- (xiv) The Inspector or inspecting staff concerned shall have the right to enter and inspect the premises and the licensee shall provide necessary assistance to the inspecting staff at the time of inspection of licensed premises.
- (xv) The licensee shall not make any encroachment/overhanging projection on public streets and NP drains in any manner.

10. Denials of License.—(1) The license shall not be granted :

- (i) to a person suffering from any loathsome infections or contagious diseases;
- (ii) to a person convicted for unlawful sale or storage of any articles mentioned in Section 125, 126, 127, 128 read with section 202 and 214 of the Himachal Pradesh Municipal Act, 1994;
- (iii) to a person who has been found to have habitually committed the breach of these Bye-laws or the terms of the license.
- (iv) to a person not below the age of 18 years.

11. Offenses and Penalties :

- (i) In addition to the penalty as provided under Himachal Pradesh Municipal Act, 1994 any person in possession of the premises found violating any of the provisions of these Bye-laws shall in the first instance be liable for a penalty of Rs. 1000/- only and suspension of license for a period of one month and for repetition of the same violation within three months be liable for a penalty of Rs. 10000/- only and permanent Cancellation/withdrawal of license.
- (ii) If the information submitted by the applicant under self-declaration is found to be false, he/she shall be liable for the penalty of ten times the license fee and his/her license will be canceled.
- (iii) In case of repeated violations, the concerned person, owner, or occupier, as the case shall be liable for the cancellation/withdrawal of License which can only be restored on receiving written undertaking accompanied by surety from the person violating these Bye-laws, subject to the satisfaction of the Secretary.

12. Penalization for Default on Municipal Services.—In the interest of maintaining compliance and to ensure the seamless provision of municipal services, Nagar Panchayat hereby enacts the following :—

- (1) **Interlinked Service Compliance.**—All Municipal Services, including but not limited to Garbage Collection, Property Tax, Electricity, Water, and Sewerage, provided under the jurisdiction of the Nagar Panchayat and regulated by separate authorities, shall be interlinked for compliance purposes and the lined departments will be duty-bound to withdraw the services if requested by the Secretary, Nagar Panchayat Kandaghat.
- (2) **Cross-Service Penalization.**—Any resident or entity found to be in violation of the regulations pertaining to any one of the municipal services shall be subject to cross-municipal service penalization. This includes but is not limited to :
 - (i) Suspension or limitation of other municipal services
 - (ii) Imposition of additional fines and penalties across all utilities
 - (iii) Notification and reporting of violations across regulatory authorities for coordinated enforcement.
- (3) **Repercussions for Trade License service.**—Municipal Service Defaulters will not be allowed to apply/renew/modify/close trade licenses until the violation is resolved.
- (4) **Notification and Appeal.**—Prior to the enforcement of cross-municipal penalties, the affected party shall receive a written notice detailing the nature of the violation, the affected services, and the penalties to be imposed.

The affected party shall have the right to appeal against the penalization within a stipulated period as prescribed by the Nagar Panchayat.
- (5) **Inter-Authority Coordination.**—Regulatory authorities governing each municipal service shall establish a coordination mechanism to ensure the efficient and timely exchange of information regarding violations and enforcement actions.

Regular meetings shall be held between regulatory authorities to review compliance status and address issues related to cross- municipal service penalization.

These Bye-laws shall come in to effect immediately upon its inclusion in the Nagar Panchayat Bye-laws. The Municipality shall periodically review and update the cross-municipal penalization framework to address emerging challenges and ensure fair and effective enforcement.

By order,

Sd/-

Secretary,

Nagar Panchayat Kandaghat, Distt. Solan (H.P).

ANNEXURE-I

TRADE SECTOR TYPE AND TRADE CATEGORIZATIONS

Sl. No.	Sector	Trade	Sub-Categorization	Remarks	Trade Fees INR (Suggestive) NP (1 Yr)
1.	Agriculture	Farm Machinery Sale	NA	NA	
2.	Agriculture	Agriculture Use Products Retails	Sprays (insecticide, Fungicide, disinfectants, Fertilizers, Lime, Urea)	Additional regulatory approvals from other regulatory bodies may be required.	100/-
3.	Agriculture	Nursery	NA	Additional regulatory approvals from other regulatory bodies may be required.	100/-
4.	Agriculture	Florists	NA	NA	100/-
5.	Agriculture	Agriculture Produce Wholesale	NA	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	100/-
6.	Agriculture	Agriculture Produce Retails	NA	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	100/-
7.	Agriculture	Farm Machinery Repair	NA	NA	100/-
8.	Automotive	Tire Puncture Repair	NA	NA	100/-
9.	Automotive	Tire Sale, Repair & Services	NA	NA	100/-
10.	Automotive	Four Wheeler/Two Wheeler Sales	NA	NA	100/-

11.	Automotive	Four Wheeler/Two Wheeler Repair	NA	NA	100/-
12.	Automotive	Four Wheeler/Two Wheeler Sale, Repair & Spare Part	NA	NA	100/-
13.	Automotive	Four Wheeler/Two Wheeler Repair & Spare Parts	NA	NA	100/-
14.	Banking Finance Services Insurance (BFSI)	Banking	Commercial Bank	NA	2000/-
15.	Banking Finance Services Insurance (BFSI)	Financial Services	NA	NA	2000/-
16.	Banking Finance Services Insurance (BFSI)	Insurance	General Insurance	NA	2000/-
17.	Banking Finance Services Insurance (BFSI)	Insurance	Medical Insurance	NA	2000/-
18.	Banking Finance Services Insurance (BFSI)	Insurance	Life Insurance	NA	2000/-
19.	Banking Finance Services Insurance (BFSI)	Insurance	Multiple Insurance	NA	2000/-
20.	Common Trades	Shops & Merchants	Small Stores	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	100/-
21.	Common Trades	Shops & Merchants	Superstores (A superstore, may typically refers to a large retail establishment that sells a wide variety of goods. These goods can include groceries, clothing, electronics, household items, and more	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	500/-

			Superstores are usually larger than regular small retail stores and aim to offer a one-stop shopping experience)		
22.	Common Trades	Clothes & Apparel	Laundry shop and Dry cleaners	NA	100/-
23.	Common Trades	Clothes & Apparel	Tailoring shop	NA	100/-
24.	Common Trades	Media, Entertainment & Advertisement	Cinematograph of films/Photo studio/ Photo Studio Labs	Per Day Permission for shooting in ULB Location is different from Trade License Fees	100/-
25.	Common Trades	Media, Entertainment & Advertisement	Theaters/ Multiplexes	NA	2000/-
26.	Common Trades	Printing & Publishing	Photocopy Shop Cyclostyling, Typing and Printing machines	NA	250/-
27.	Common Trades	Printing & Publishing	Printing Press	NA	100/-
28.	Common Trades	Printing & Publishing	Book Publisher/ Book Retailer & Stationery	NA	100/-
29.	Common Trades	Printing & Publishing	Paper in pressed bales or loose or in reams	NA	100/-
30.	Common Trades	Printing & Publishing	Paper cutting Binding	NA	100/-
31.	Common Trades	Printing & Publishing	Stationery, Ink for printing, writing, stamping, etc.	NA	100/-
32.	Common Trades	Printing & Publishing	Flex Printing, Hoarding sprinting	NA	100/-
33.	Common Trades	Food & Beverage	Vegetable & Fruit	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	100/-
34.	Common Trades	Food & Beverage	Sweetmeats & confectionery	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	100/-
35.	Common Trades	Food & Beverage	Aerated Drinks (Non-Alcoholic)	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	100/-

36.	Common Trades	Food & Beverage	Groceries (Including Fast Moving Consumer Goods)	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	100/-
37.	Common Trades	Clothes & Apparel	Cloth or clothes of cotton, wool, silk, art silk, organic fibers etc.	NA	100/-
38.	Common Trades	Clothes & Apparel	Cloths wholesale	NA	100/-
39.	Common Trades	Clothes & Apparel	Dyeing/Bleaching or printing of, Cloth, Yarns	NA	100/-
40.	Common Trades	Clothes & Apparel	Oil Cloth	NA	100/-
41.	Common Trades	Clothes & Apparel	Shoes including leather, PVC Canvas rubber and plastic shoes	NA	100/-
42.	Common Trades	Healthcare, Beauty & Wellness	Clinics/Healthcare Service/Labs/ Hospitals	NA	100/-
43.	Common Trades	Healthcare, Beauty & Wellness	Pharmaceutical or medical goods / Chemists	NA	100/-
44.	Common Trades	Healthcare, Beauty & Wellness	Hair Dressing Saloon or a Barber's shop	NA	100/-
45.	Common Trades	Healthcare, Beauty & Wellness	Cosmetics (Retails)	NA	100/-
46.	Common Trades	Healthcare, Beauty & Wellness	Spa & Wellness	NA	100/-
47.	Common Trades	Healthcare, Beauty & Wellness	Beauty Culture & Hair Dressing	NA	100/-
48.	Common Trades	Healthcare, Beauty & Wellness	Naturopathy	NA	100/-
49.	Common Trades	Electronics & Electricals	Electronics & Electricals (Sales)	NA	100/-
50.	Common Trades	Electronics & Electricals	Mobile Sales	NA	100/-
51.	Common Trades	Electronics & Electricals	Mobile Sales & Repairs	NA	100/-
52.	Common Trades	Electronics & Electricals	Watch Sales & Repair	NA	100/-
53.	Common Trades	Electronics & Electricals	Electronic items sales & Repairs	NA	100/-
54.	Common Trades	Electronics & Electricals	Electronics-Home appliances (Sales & Repairs)	NA	100/-
55.	Common Trades	Shops & Merchants	Private Offices	If PFA goods are sold, the licensee will have to apply for PFA	100/-

				license separately from concerned regulatory authority	
56.	Common Trades	Shops & Merchants	e-Commerce	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	100/-
57.	Common Trades	Food & Beverage	Cloud Kitchen	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	100/-
58.	Common Trades	Food & Beverage	Food Processing Plants	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority. Industry Department & other Regulatory Licenses may also be applicable	100/-
59.	Common Trades	Healthcare, Beauty & Wellness	Gym & Fitness center, Yoga & Meditation centers	NA	100/-
60.	Common Trades	Healthcare, Beauty & Wellness	Wellness products/ supplements (Retail)	NA	100/-
61.	Common Trades	Media, Entertainment & Advertisement	Digital Advertisements & Digital Hoardings	NA	100/-
62.	Common Trades	Media, Entertainment & Advertisement	Event Management	NA	100/-
63.	Common Trades	Shops & Merchants	Pet Shops & Pet Food	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	100/-
64.	Common Trades	Scrap Management	Old paper or waste paper including old newspapers, periodicals magazines, etc.	NA	100/-
65.	Common Trades	Scrap Management	Metal, Plastic, Glass, Paper waste	NA	100/-
66.	Common Trades	Scrap Management	Silk waste or silk yarn waste, art silk waste or art silk yarn waste	NA	100/-
67.	Common Trades	Scrap Management	Cotton refuse or waste or cotton yarn refuse or waste.	NA	100/-

68.	Common Trades	Scrap Management	Organic Waste	NA	100/-
69.	Education, Skills & Development	Private Educational Institutions	Upto 100 Students	NA	100/-
70.	Education, Skills & Development	Private Educational Institutions	More than 100 Students	NA	100/-
71.	Education, Skills & Development	Private Day Cares/ Creche	Upto 50 Students	NA	100/-
72.	Education, Skills & Development	Private Day Cares/ Creche	More than 50 Students	NA	100/-
73.	Education, Skills & Development	Tuition Centers/ Coaching Classes	Upto 100 Students	NA	100/-
74.	Education, Skills & Development	Tuition Centers/ Coaching Classes	More than 100 Students	NA	100/-
75.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Food Vans/Food Stalls	Food Vans/Food Stalls	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	300/-
76.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Book Stalls	Book Stalls	NA	300/-
77.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Handicraft Stalls	Handicraft Stalls	NA	300/-
78.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Handloom Stalls	Handloom Stalls	NA	300/-
79.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Other Stalls/Fun Fairs	Other Stalls/Fun Fairs	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	1/3 rd of M Corp.
80.	Handloom & Handicrafts	Handloom	Silk Weaves	NA	100/-
81.	Handloom & Handicrafts	Handloom	Cotton Weaves	NA	100/-
82.	Handloom & Handicrafts	Handloom	Woolen Weaves	NA	100/-
83.	Handloom & Handicrafts	Handloom	Linen Weaves	NA	100/-

84.	Handloom & Handicrafts	Handloom	Blended Weaves	NA	100/-
85.	Handloom & Handicrafts	Handloom	Other Weaves	NA	100/-
86.	Handloom & Handicrafts	Handicrafts	Pottery & Ceramics	NA	100/-
87.	Handloom & Handicrafts	Handicrafts	Textile Crafts	NA	100/-
88.	Handloom & Handicrafts	Handicrafts	Wood Crafts	NA	100/-
89.	Handloom & Handicrafts	Handicrafts	Metal Crafts	NA	100/-
90.	Handloom & Handicrafts	Handicrafts	Basketry & Weaving	NA	100/-
91.	Handloom & Handicrafts	Handicrafts	Leather Crafts/ Cobbler	NA	100/-
92.	Handloom & Handicrafts	Handicrafts	Stone Crafts	NA	100/-
93.	Handloom & Handicrafts	Handicrafts	Paper Mache	NA	100/-
94.	Handloom & Handicrafts	Handicrafts	Glass Crafts	NA	100/-
95.	IT/ITES Services	Call Centers	BPOs, KPOs, Help desks, Customer Care	NA	2000/-
96.	IT/ITES Services	Computer Hardware & Peripherals	Sales	NA	100/-
97.	IT/ITES Services	Computer Hardware & Peripherals	Repairs	NA	100/-
98.	IT/ITES Services	Digital Services	Software/Website/ App/Social Media Marketing	NA	100/-
99.	Luxury Goods	Gems & Jewellery	Precious metals (Refining or Recovery)	Gold, Silver, Platinum	100/-
100.	Luxury Goods	Gems & Jewellery	Goldsmith	Gold & Gemstones	100/-
101.	Luxury Goods	Gems & Jewellery	Silversmith		100/-
102.	Luxury Goods	Gems & Jewellery	Precious Metals/ Precious Stones/ Pearls Jewelers (sales)	Gold, Silver, Platinum	100/-
103.	Manufacturing, Industries and Industrial Materials	Leather & Skins	Tanning, pressing or packing Hides or skins, whether raw or dried	NA	100/-
104.	Manufacturing, Industries and Industrial Materials	Leather & Skins	Leather, leather cloth, raxine cloth and water proof cloth	NA	100/-
105.	Manufacturing, Industries and Industrial Materials	Leather & Skins	Leather goods manufacturing	NA	100/-

106.	Manufacturing, Industries and Industrial Materials	Leather & Skins	Celluloid or celluloid goods	NA	100/-
107.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Metal Casting	NA	100/-
108.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Litho Press	NA	100/-
109.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Blacksmithy	NA	100/-
110.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Coppersmithy	NA	100/-
111.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Electroplating	NA	100/-
112.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Metal-Cutting, Treating, Drilling, Assembly (ferrous or non-ferrous or antimony, excluding precious metal)	NA	100/-
113.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Tinsmithy	NA	100/-
114.	Manufacturing, Industries and Industrial Materials	Clothes Manufacturing	Power Looms	NA	100/-
115.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Welding of metal by electric, gas or any process whatsoever	NA	100/-
116.	Manufacturing, Industries and Industrial Materials	Timber & Wood works	Timber, Bamboos Sawmill	NA	100/-
117.	Manufacturing, Industries and Industrial Materials	Timber & Wood works	Plywood	NA	100/-
118.	Manufacturing, Industries and Industrial Materials	Timber & Wood works	Sandalwood	NA	100/-

119.	Manufacturing, Industries and Industrial Materials	Timber & Wood works	Manufacturing & Sales of Wooden furniture and plywood/sandal wood	NA	100/-
120.	Manufacturing, Industries and Industrial Materials	Timber & Wood works	Manufacturing & Sales of Cardboard boxes, barrels, khokas or other articles of wood or plywood or sandal wood	NA	100/-
121.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Hardware Store, Sanitary-ware, and other articles made of iron, iron-sheets, pipes, iron-angles and G.I. Pipes etc.	NA	100/-
122.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Cement	NA	100/-
123.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Charcoal	NA	100/-
124.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Glass bevelling, Glass cutting, Glass Polishing	NA	100/-
125.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Marble, stonecutting, grinding, dressing or polishing	NA	100/-
126.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Road Construction, (Bitumen, Tar, Ditch, Dammar, Ral)	NA	100/-
127.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Cement concrete designs or models. Bricks or tiles by mechanical power/ hand power	NA	100/-
128.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Paints, Varnishes, Lacquer	NA	100/-
129.	Petroleum, Chemicals & Other Regulated Products	Blood Banks	Blood Banks	Additional regulatory approvals from other regulatory bodies may be required	100/-
130.	Petroleum, Chemicals & Other Regulated Products	Bones, bone meal or bone powder	Bones, bone meal or bone powder	Additional regulatory approvals from other regulatory bodies may be required	100/-

131.	Petroleum, Chemicals & Other Regulated Products	Chemicals & Gases	Compound gas, such as oxygen gas, hydrogen gas, nitrogen gas, carbondioxide gas, sulphur dioxide gas, chlorine gas, acetyalom gas etc.	Additional regulatory approvals from other regulatory bodies may be required	100/-
132.	Petroleum, Chemicals & Other Regulated Products	Chemicals & Gases	Plastic Goods (Manufacture)	Additional regulatory approvals from other regulatory bodies may be required	100/-
133.	Petroleum, Chemicals & Other Regulated Products	Chemicals & Gases	Rubber Goods (Manufacture)	Additional regulatory approvals from other regulatory bodies may be required	100/-
134.	Petroleum, Chemicals & Other Regulated Products	Chemicals & Gases	Chlorate mixture, Chemical liquid, Chemicals (non-liquid), Phosphorous, Saltpetre, Sulphur, Insecticide & Disinfectants	Additional regulatory approvals from other regulatory bodies may be required	100/-
135.	Petroleum, Chemicals & Other Regulated Products	Petroleum, other than dangerous petroleum, as defined in the Petroleum Act, 1934	NA	Additional regulatory approvals from other regulatory bodies may be required	100/-
136.	Petroleum, Chemicals & Other Regulated Products	CNG Pump & Electric Charging Station	NA	Additional regulatory approvals from other regulatory bodies may be required	100/-
137.	Petroleum, Chemicals & Other Regulated Products	Liquified Petroleum Gas	NA	Additional regulatory approvals from other regulatory bodies may be required	100/-
138.	Petroleum, Chemicals & Other Regulated Products	Prohibited Substances (Tobacco & Tobacco Products)	Trading in Bidi/ Bidi leaves	License under COTPA is mandatory, and Trade License from ULB	100/-
139.	Petroleum, Chemicals & Other Regulated Products	Prohibited Substances (Tobacco & Tobacco Products)	Bidis (indigenous cigarettes) snuff, cigars or cigarettes	License under COTPA is mandatory, and Trade License from ULB	100/-
140.	Petroleum, Chemicals & Other Regulated Products	Alcohol	Liquor Stores Wholesale/retail	Permission from Excise is mandatory and Trade license from ULB	500/-

141.	Petroleum, Chemicals & Other Regulated Products	Alcohol Manufacture	Brewery/Micro-Brewery	Permission from Excise is mandatory and Trade license from ULB	500/-
142.	Petroleum, Chemicals & Other Regulated Products	Flameables & Explosives	Detonaters, Dynamite, Fulminate, Fulminate of mercury, Fulminate of silver, Golatino, Gollignite, Gun-cotton, Gun-powder	Other Regulatory Permissions may be required	500/-
143.	Petroleum, Chemicals & Other Regulated Products	Flameables & Explosives	Fire-works wholesale/retail	Other Regulatory Permissions may be required	500/-
144.	Petroleum, Chemicals & Other Regulated Products	Flameables & Explosives	Mathylated spirit, denatured spirit or french polish	Other Regulatory Permissions may be required	500/-
145.	Petroleum, Chemicals & Other Regulated Products	Flameables & Explosives	Nitro-cellulose, Nitro-compound, Nitro-glycerine, Nitro-mixture, Blasting powder	Other Regulatory Permissions may be required	500/-
146.	Petroleum, Chemicals & Other Regulated Products	Flameables & Explosives	Matches for lighting (including Bengal matches)	Other Regulatory Permissions may be required	500/-
147.	Petroleum, Chemicals & Other Regulated Products	Meat Shop	Chicken & Fish	NA	250/-
148.	Petroleum, Chemicals & Other Regulated Products	Meat Shop	Mutton & Other Raw meats	NA	250/-
149.	Tourism & Hospitality	Restaurants	Pub, Restro Bar, Fine Dine, Breweries	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	500/-
150.	Tourism & Hospitality	Restaurants	Eateries (Food Production & or Distribution)/ Eateries (Food Distribution only)	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	500/-

151.	Tourism & Hospitality	Hotels	Upto 3 Star facility	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	1000/-
152.	Tourism & Hospitality	Hotels	4 Star facility	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	1500/-
153.	Tourism & Hospitality	Hotels	5 Star facility	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	2500/-
154.	Tourism & Hospitality	Homestays/Bread n Breakfasts/Paying Guest Facility/ Hostels	Upto 10 Rooms	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	500/-
155.	Tourism & Hospitality	Homestays/Bread n Breakfasts/Paying Guest Facility/ Hostels	More than 10 Rooms	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority	500/-
156.	Transportation & Logistics	Transportation	Transportation	NA	500/-
157.	Transportation & Logistics	Warehouses	Warehouses	NA	500/-
158.	Transportation & Logistics	Transport & Warehouse	Transport & Warehouse	NA	500/-
159.	Transportation & Logistics	Courier Services	Courier Services	NA	100/-

ANNEXURE-II

Area of Nagar Panchayat Kandaghat has been classified into only one zone.

AYUSH VIBHAG

NOTIFICATION

Shimla-2, the 22 April, 2026

No. AYU-A(4)-2/2026.—In supersession of this Department's notification No. Ayu.-A(4)3/2019 dated 30-09-2023, the Governor, Himachal Pradesh, in exercise of the power vested under the provision of Section 3 of Himachal Pradesh Ayurveda and Unani Practitioners Act, 1977 is pleased to re-constitute the Himachal Pradesh State Medical Council of Indian System of

Medicine for the purpose of registration and facilitation of Ayurvedic and Unani Practitioners of the State, as under:—

- | | | |
|----|---|----------------------------|
| 1. | Director, Ayush, H.P. | <i>Ex-officio Chairman</i> |
| 2. | (i) Registrar, H.P. State Medical Council of Indian System of Medicine, Shimla. | <i>Member Secretary</i> |
| | (ii) Principal, RGGPG Ayurvedic College, Paprola, District Kangra. | <i>Member</i> |
| | (iii) Deputy Director, Ayush (SZ) | <i>Member</i> |
| 3. | (i) Dr. Brijnandan, (DAO), Kangra | <i>Member</i> |
| | (ii) Dr. Sanjay Guleria, AMO | <i>Member</i> |
| | (iii) Dr. Neelam Kumari, AMO | <i>Member</i> |
| | (iv) Dr. Akhtar Abbas, (BUMS) Unani Health Centre, Lower Bazar Shimla | <i>Member</i> |
| | (v) Sh. Arvind Kumar, APO | <i>Member</i> |

The tenure of the said Council shall be of two years from the date of publication of this notification in the e-Gazette of Himachal Pradesh Government.

The TA & DA to the members mentioned at Sr. No. 3 (i), (ii), (iii) (iv) & (v) shall be paid by State Medical Council of Indian System of Medicine, Himachal Pradesh from its sources.

By order,

(A. SHAINAMOL, IAS),
Secretary (Ayush).

सामान्य प्रसाशन विभाग

अधिसूचना

तारीख, 22 अप्रैल, 2026

संख्या: जीएडी-बी(एफ) 2-1/2025-I.—हिमाचल प्रदेश के राज्यपाल, जनगणना नियम, 1990 के उप-नियम 8(ii) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए तथा भारत के महारजिस्ट्रार एवं जनगणना आयुक्त के कार्यालय द्वारा जारी अनुदेशों अनुसरण में, वर्ष 2027 में आयोजित की जाने वाली जनगणना के संचालन के संबंध में सामान्य जनमानस की जानकारी हेतु निम्नलिखित सूचना अधिसूचित की जाती है, जिसको डिजिटल माध्यम से दो चरणों में संचालित किया जाना है। प्रथम चरण तारीख 16 जून, 2026 से 15 जुलाई, 2026 तक आयोजित किया जाएगा, जिसके साथ स्व-गणना का विकल्प भी उपलब्ध रहेगा, जो कि हाऊस-लिस्टिंग एवं आवास जनगणना के प्रारंभ से पूर्व 15 दिनों की अवधि में संपन्न किया जाएगा। द्वितीय

चरण, अर्थात् जनसंख्या गणना फरवरी, 2027 के दौरान आयोजित की जाएगी (अपवादस्वरूप हिमाचल प्रदेश के हिमच्छादित क्षेत्रों में यह कार्य सितंबर, 2026 के दौरान संपन्न किया जाएगा) राज्य के समस्त निवासियों से यह अपील की जाती है कि वे आगामी जनगणना कार्यों के सफल संचालन हेतु जनगणना अधिकारियों/कर्मचारियों को पूर्ण सहयोग प्रदान करें। जनगणना आंकड़ों की उपयोगिता से संबंधित विवरण तथा जनगणना अधिनियम, 1948 के प्रासंगिक अंश, राज्य के सामान्य जन की सूचना हेतु, एतद्वारा प्रकाशित किए जाते हैं, जो निम्नानुसार हैं:—

(i) **जनगणना आंकड़ों की उपयोगिता.**—जनगणना आंकड़ों का प्राथमिक स्रोत है जो मकान की स्थिति, सुविधाओं और संपत्तियों, जनसांख्यिकी, साक्षरता, धर्म, आर्थिक गतिविधि, प्रवासन, प्रजनन क्षमता आदि निम्नतम प्रशासनिक इकाइयों तक अर्थात् ग्रामीण क्षेत्रों में गाँवों और शहरी क्षेत्रों में नगरों/वार्डों तक उपलब्ध होता है।

इसका व्यापक उपयोग केंद्र/राज्य/संघ राज्य क्षेत्रों की सरकारों द्वारा योजना निर्माण, नीति निर्धारण और प्रभावी सार्वजनिक प्रशासन के लिए किया जाता है। इसके अतिरिक्त, जनगणना आंकड़ों का उपयोग संसदीय, विधानसभा, पंचायतों और अन्य स्थानीय निकायों के निर्वाचन क्षेत्रों के परिसीमन और आरक्षण के लिए किया जाता है। अतः जनता से अपेक्षा की जाती है कि वे जनगणना कार्य में सहयोग करें और सही जानकारी प्रदान करें। जनगणना अधिनियम, 1948 के कुछ महत्वपूर्ण उपबंध जनता की जानकारी के लिए नीचे पुनः प्रस्तुत किए गए हैं:—

(ii) **धारा 8 :—प्रश्नों का पूछा जाना और उत्तर देने की बाध्यता.**—(1) जनगणना अधिकारी उस स्थानीय क्षेत्र की सीमा में, जिसके लिए नियुक्ति की गई है, सभी व्यक्तियों से ऐसे सभी प्रश्न पूछ सकेगा, जिन्हें पूछने के लिए, उसे केन्द्रीय सरकार द्वारा इस निमित्त जारी और राजपत्र में प्रकाशित किए गए अनुदेशों द्वारा, निर्दिष्ट किया जाए।

(2) ऐसा प्रत्येक व्यक्ति, जिससे उपधारा (1) के अधीन कोई प्रश्न पूछा जाता है, अपनी सर्वोत्तम जानकारी या विश्वास के अनुसार उस प्रश्न का उत्तर देने के लिए वैध रूप में आबद्ध होगा।

परंतु कोई भी व्यक्ति अपने परिवार के किसी स्त्री सदस्य का नाम बताने के लिए आबद्ध नहीं होगा और कोई भी स्त्री अपने पति या मृत पति का अथवा ऐसे किसी अन्य व्यक्ति का नाम बताने के लिए आबद्ध नहीं होगी, जिसका नाम बताने के लिए वह रुढ़ि द्वारा निषिद्ध की गई हो।

(iii) **धारा 9 :—अधिभोगी प्रवेश करने और संख्यांक लगाने देना.**—किसी गृह, अहाते, जलयान या अन्य स्थान का अधिभोग करने वाला प्रत्येक व्यक्ति, जनगणना अधिकारियों को उसमें ऐसा प्रवेश करने देने की अनुज्ञा देगा जिसकी वे जनगणना के प्रयोजनों के लिए अपेक्षा करें तथा जो देश की रुढ़ियों को ध्यान में रखते हुए युक्तियुक्त हों, और वह उनको ऐसे अक्षरों, चिन्हों या संख्यांकों से जो जनगणना के प्रयोजनों के लिए आवश्यक हों, उस स्थान को अंकित करने की, या उनको उस स्थान पर लगाने देने की अनुज्ञा देगा।

(iv) **धारा 10 :—अधिभोगी या प्रबंधक द्वारा अनुसूची का भरा जाना.**—(1) ऐसे आदेशों के अधीन रहते हुए, जैसे जनगणना आयुक्त इस निमित्त जारी करें, जनगणना अधिकारी, ऐसे स्थानीय क्षेत्र में जिसके लिए उसकी नियुक्ति की गई है, किसी निवासगृह में या किसी वाणिज्यिक अथवा औद्योगिक स्थापन के प्रबंधक या किसी अधिकारी के पास एक अनुसूची, जनगणना करने के समय, यथास्थिति, ऐसे गृह या उसके किसी भाग में सहवासियों, या ऐसे प्रबंधक या अधिकारी के अधीन नियोजित व्यक्तियों के बारे में, ऐसे गृह या उनके किसी विनिर्दिष्ट भाग के अधिभोगी द्वारा या ऐसे प्रबंधक या अधिकारी द्वारा उसमें ऐसी विशिष्टियां, जैसी जनगणना आयुक्त निर्दिष्ट करें, भरने के प्रयोजन के लिए रख सकेगा या रखवा सकेगा।

(2) जब ऐसी अनुसूची इस प्रकार रख दी जाए तब, यथास्थिति, उक्त अधिभोगी, प्रबंधक या अधिकारी, पूर्वोक्त समय पर, यथास्थिति, ऐसे गृह या उसके किसी भाग के सहवासियों या उसके अधीन नियोजित व्यक्तियों के संबंध में, उसे अपनी सर्वोत्तम जानकारी या विश्वास के अनुसार भरेगा या भरवाएगा और उस पर अपने हस्ताक्षर करेगा, और जब उससे ऐसी अपेक्षा की जाए तब वह इस प्रकार भरी गई और हस्ताक्षरित अनुसूची, जनगणना अधिकारी को या ऐसे व्यक्ति को जिसे जनगणना अधिकारी निर्दिष्ट करें, परिदत्त करेगा।

(v) धारा 11 :- शास्तियां.—(1)–(क) कोई ऐसा जनगणना अधिकारी या जनगणना करने में सहायता देने के लिए विधिपूर्वक अपेक्षित कोई ऐसा व्यक्ति, जो इस अधिनियम या इसके अधीन बनाए गए किसी नियम द्वारा उस पर अधिरोपित किसी कर्तव्य का पालन करने में इंकार करेगा या कोई ऐसा व्यक्ति जो किसी ऐसे कर्तव्य का पालन में अन्य व्यक्ति को प्रतिबंधित या बाधित करेगा, या

(कक) कोई ऐसा जनगणना अधिकारी या जनगणना करने में सहायता देने के लिए विधिपूर्वक अपेक्षित कोई ऐसा व्यक्ति, जो इस अधिनियम या इसके अधीन बनाए गए किसी नियम के अनुसार उस पर अधिरोपित किसी कर्तव्य का पालन करने में या उसको दिए गए किसी आदेश के पालन करने में युक्तियुक्त तत्परता बरतने में अपेक्षा करेगा, या कोई ऐसा व्यक्ति जो किसी ऐसे कर्तव्य का पालन करने में या किसी ऐसे आदेश का पालन करने में अन्य व्यक्ति को प्रतिबंधित या बाधित करेगा, या

(घ) कोई ऐसा व्यक्ति, जो जनगणना अधिकारी द्वारा उससे पूछे गए किसी ऐसे प्रश्न का, जिसका उत्तर देने के लिए वह धारा 8 द्वारा वैध रूप से आबद्ध है, साशय मिथ्या उत्तर देगा, या अपनी सर्वोत्तम जानकारी या विश्वास के अनुसार उत्तर देने से इंकार करेगा, या

(ङ) किसी गृह, अहाते, जलयान या अन्य स्थान का अधिभोग करने वाला कोई ऐसा व्यक्ति, जो जनगणना अधिकारी को उसमें ऐसा युक्तियुक्त प्रवेश करने देने से इंकार करेगा जैसा कि वह धारा 9 द्वारा अनुज्ञा देने के लिए अपेक्षित है, या

(च) कोई ऐसा व्यक्ति, जो किन्हीं ऐसे अक्षरों, चिन्हों, या संख्याओं को, जिन्हें जनगणना के प्रयोजनों के लिए अंकित किया या लगाया गया है, हटाएगा, मिटाएगा, परिवर्तित करेगा, या उन्हें नुकसान पहुंचाएगा, या

(छ) कोई ऐसा व्यक्ति, जिससे धारा 10 के अधीन अनुसूची भरने की अपेक्षा की गई हो, जानते हुए और बिना पर्याप्त हेतुक के उस धारा के उपबंधों का अनुपालन करने में असफल रहेगा, उसके अधीन कोई मिथ्या बिबरणी देगा, या

(ज) कोई ऐसा व्यक्ति, जो जनगणना कार्यालय में अतिचार करेगा, या जुर्माने से, जो एक हजार रुपये तक का हो सकेगा, दंडनीय होगा और भाग (क) के अधीन किसी दोषसिद्धि की दशा में कारावास से भी, जो तीन वर्ष का हो सकेगा, दंडनीय होगा।

(2) जो कोई उपधारा (1) के अधीन किसी अपराध का दुष्प्रेरण करेगा, वह जुर्माने से, जो एक हजार रुपए तक का हो सकेगा, दंडनीय होगा।

(vi) धारा 15 :-जनगणना के अभिलेखों का निरीक्षण नहीं किया जा सकेगा और न वे साक्ष्य में ग्राह्य होंगे.—किसी भी व्यक्ति को, जनगणना अधिकारी द्वारा उस हैसियत में अपने कर्तव्य के निर्वहन में तैयार की गई किसी पुस्तक, रजिस्टर या अभिलेख का, अथवा धारा-10 के अधीन परिदत्त किसी अनुसूची का, निरीक्षण करने का अधिकार नहीं होगा, और भारतीय साक्ष्य अधिनियम, 2023 (2023 का 47) में किसी प्रतिकूल बात के होते हुए भी, किसी ऐसी पुस्तक, रजिस्टर, अभिलेख या अनुसूची में की कोई भी प्रविष्टि किसी ऐसे कार्य या लोप के लिए, जो इस अधिनियम के अधीन अपराध बनता है इस अधिनियम या किसी अन्य विधि के अधीन किए गए अभियोजन में भिन्न किसी भी प्रकार की किसी सिविल कार्यवाही में अथवा किसी दांडिक कार्यवाही में साक्ष्य के रूप में ग्राह्य नहीं होगी।

आदेश द्वारा,

हस्ताक्षरित/—
(संजय गुप्ता),
मुख्य सचिव।

[Authoritative English Test of this Department Notification No. GAD-B(F)2-1/2025-Loose dated 22-04-2026 as required under Clause(3) of article 348 of the Constitution of India].

GENERAL ADMINISTRATION DEPARTMENT

NOTIFICATION

Dated, 22nd April, 2026

No. GAD-B(F)2-1/2025-I.—In exercise of the powers conferred under the rule 8 (ii) of the **Census Rules, 1990** and in pursuance of the instructions issued by the **Office of the Registrar General & Census Commissioner of India**, the Governor, Himachal Pradesh hereby notifies the following information for the awareness of the general public in connection with the conduct of Census 2027, which is scheduled to be digitally conducted in two phases. The 1st phase is scheduled w.e.f. 16th June 2026 to 15th July, 2026 alongwith option for self enumeration which shall be conducted in 15 days time period just before the start of Houselisting and Housing Census. The 2nd phase *i.e.* Population Enumeration would be conducted during February, 2027 (except snow bound areas where it would be conducted during September, 2026). The residents of the State are appealed to extend full cooperation to Census officers/officials during forthcoming operations. The contents covering utility of Census data and relevant extracts of the Census Act, 1948 are hereby published for the notice of general public of the state, which are as follows:—

(i) Utility of Census Data.—The Census is the primary source of data upto the lowest administrative units, *i.e.* villages in rural areas and town/wards in urban areas on Housing Condition; Amenities & Assets, Demography, Literacy, Religion, Economic Activity, Migration, Fertility etc..

It is widely used for planning and formulation of policies and effective Public Administration by the Central/State/UT Governments. Apart from this, Census data are used for delimitation and reservation of Constituencies for Parliamentary, Assembly, Panchayats and other Local Bodies. Thus, the public are to cooperate in Census taking and provide the correct information. Some of the important provisions in the Census Act, 1948 are reproduced below for information of the public.

(ii) Section 8 :—Asking of questions and obligation to answer.—(1) A Census-officer may ask all such questions of all persons within the limits of the local area for which he is appointed, as by instructions issued in this behalf by the Central Government and published in the Official Gazette, he may be directed to ask.

(2) Every person of whom any question is asked under sub-section (1) shall be legally bound to answer such question to the best of his knowledge or belief :

Provided that no person shall be bound to state the name of any female member of his household, and no woman shall be bound to state the name of her husband or deceased husband or of any other person whose name she is forbidden by custom to mention.

(iii) Section 9 :—Occupier to permit access and affixing of number.—Every person occupying any house, enclosure, vessel or other place shall allow census-officers such access thereto as they may require for the purposes of the census and as, having regard to the customs of the country, may be reasonable, and shall allow them to paint on, or affix to, the place such letters, marks or numbers as may be necessary for the purposes of the census.

(iv) Section 10 :—Occupier or manager to fill up schedule.—(1) Subject to such orders as the Deputy Commissioner-cum-Principal Census Officer may issue in this behalf, a census officer may, within the local area for which he is appointed, leave or cause to be left a schedule at any dwelling-house or with the manager or any officer of any commercial or industrial establishment, for the purpose of its being filled up by the occupiers of such house or of any specified part thereof or by such manager or officer with such particulars as the Deputy Commissioner-cum-Principal Census Officers may direct regarding the inmates of such house or part thereof, or the persons employed under such manager or officer, as the case may be, at the time of the taking of the census.

(2) When such schedule has been so left, the said occupier, manager or officer, as the case may be, shall fill it up or cause it to be filled up to the best of his knowledge or belief so far as regards the inmates of such house or part thereof or the persons employed under him, as the case may be, at the time aforesaid, and shall sign his name thereto and, when so required, shall deliver the schedule so filled up and signed to the census-officer or to such person as the census-officer may direct.

(v) Section 11 :—Penalties.—(1) (a) Any census-officer or any person lawfully required to give assistance towards the taking of census who refuses to perform any duty imposed upon him by this Act or any rule made thereunder, or any person who hinders or obstructs another person in performing any such duty, or

- (aa) any census-officer or any person lawfully required to give assistance towards the taking of a census who neglects to use reasonable diligence in performing any duty imposed upon him or in obeying any order issued to him in accordance with this Act or any rule made thereunder or any person who hinders or obstructs another person in performing any such duty or obeying any such order, or;
- (d) any person who intentionally gives a false answer to, or refuses to answer to the best of his knowledge or belief, any question asked of him by a census-officer which he is legally bound by section 8 to answer, or
- (e) any person occupying any house, enclosure, vessel or other place who refuses to allow a census-officer such reasonable access thereto as he is required by section 9 to allow, or
- (f) any person who, removes, obliterates, alters, or damages any letters, marks or numbers which have been painted or affixed for the purposes of the census, or
- (g) any person who, having been required under section 10 to fill up a schedule, knowingly and without sufficient cause fails to comply with the provisions of that section, or makes any false return there under, or
- (h) any person who trespasses into a census office, shall be punishable with fine which may extend to one thousand rupees and in case of a conviction under part (a) shall also be punishable with imprisonment which may extend to three years.

2. Whoever abets any offence under sub-section (1) shall be punishable with fine which may extend to one thousand rupees.

(vi) 15 :—Records of census not open to inspection nor admissible in evidence.—No person shall have a right to inspect any book, register or record made by a census-officer in the

discharge of his duty as such, or any schedule delivered under section 10, and notwithstanding anything to the contrary in the Bharatiya Sakshya Adhiniyam, 2023 (47 of 2023), no entry in any such book, register, record or schedule shall be admissible as evidence in any civil proceeding whatsoever or in any criminal proceeding other than a prosecution under this Act or any other law for any act or omission which constitutes an offence under this Act.

By order,

Sd/-
SANJAY GUPTA,
Chief Secretary.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, 21st April, 2026

No. HHC/ Estt.3(406)/95-II.—02 days commuted leave for 16-03-2026 & 17-03-2026, is hereby sanctioned, *ex-post-facto*, in favour of Shri Gopal Sawroop Kaushal, Deputy Registrar of this Registry.

Certified that Shri Gopal Sawroop Kaushal has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Shri Gopal Sawroop Kaushal would have continued to officiate the same post of Deputy Registrar but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, 17th April, 2026

No. HHC/Estt.3(868)/2014.—03 days commuted leave *w.e.f.* 11-03-2026 to 13-03-2026, with permission to suffix second Saturday and Sunday fell on 14-03-2026 & 15-03-2026, is hereby sanctioned. *ex-post-facto*, in favour of Shri Anant Parihar, Court Master of this Registry.

Certified that Shri Anant Parihar has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Shri Anant Parihar would have continued to officiate the same post of Court Master but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, 18th April, 2026

No. HHC/Admn.16(13)74-XII.—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1906, Section 333(1)(b) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Ms. Pritma Kumari (HIM/421/2018) and Ms. Megha (HIM/198/2016). Advocates, as Oath Commissioners, at District Courts, Chakkar, Shimla, for a period of two years with immediate effect, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,

Sd/-
Registrar (Administration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, 18th April, 2026

No. HHC/Admn.16(13)74-XII.—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Sh. Vedant Raj Singh Jhagta (HIM/33/2025) and Ms. Diksha Banchaik (HIM/300/2023), Advocates, as Oath Commissioners at Chopal, District Shimla, H.P., for a period of two years with immediate effect, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,

Sd/-
Registrar (Administration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**NOTIFICATION***Dated, 18th April, 2026*

No. HHC/Estt.6(73)/2008-IV.—In exercise of the powers vested in him under Article 229 of the Constitution of India and all other enabling powers in this behalf, Hon'ble the Chief Justice is pleased to appoint Ms. Khushi Soharu, d/o Sh. Vijay Paul Singh Soharu, R/o House No.7, Ward No.3, Partap Nagar, Hamirpur, Tehsil & District Hamirpur, H.P., as Law Clerk-cum-Research Assistant of the choice of Hon'ble Mr. Justice Bipin Chander Negi, Judge, for a period of one year, with immediate effect, on the fixed remuneration of Rs. 40,000/- per month, subject to the terms and conditions as notified *vide* Notification dated 19/25-5-2016.

By order,

High court of H.P.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**NOTIFICATION***Dated, 18th April, 2026*

No. HHC/Admn.16 (10)74-VII.—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Sh. Bharat Thakur (HIM/126/2025), Advocate, as Oath Commissioner at Manali, H.P., for a period of two years *w.e.f.* 22-04-2026, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,

Sd/-

Registrar (Administration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**NOTIFICATION***Dated, 18th April, 2026*

No. HHC/Estt.3(409)/95-I.—19 days earned leave on and with effect from 20-04-2026 to 08-05-2026, with permission to prefix Sunday falling on 19-04-2026 and suffix second Saturday and Sunday falling on 09-05-2026 & 10-05-2026 is hereby sanctioned in favour of Shri Padam Dev Sharma, Additional Registrar of this Registry.

Certified that Shri Padam Dev Sharma is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Also certified that Shri Padam Dev Sharma, would have continued to officiate the same post of Additional Registrar but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, 10th April, 2026

No. HHC/Rules/CPADR/05.—In exercise of the powers conferred by Section 89(2)(d) and Part X of the Code of Civil Procedure, 1908, the High Court of Himachal Pradesh is pleased to make the following amendments in Part-II of the High Court of Himachal Pradesh Civil Procedure Alternative Dispute Resolution and Medication Rules, 2005:—

1	Short Title and commencement	i. These Rules shall be called “The High Court of Himachal Pradesh Civil Procedure Alternative Dispute Resolution and Medication 5th Amendment Rules, 2026.” ii. These Rules shall come into force from the date of publication in the official gazette.																	
2	Amendment(s)	The corresponding Table of Rule-26 shall be substituted as under:— <table><tr><th>Sl. No.</th><th>Nature of Case</th><th>Honorarium</th></tr><tr><td>1</td><td>On settlement through meditation of a matrimonial case (including criminal), custody, guardianship, probate, partition and possession.</td><td>Rs. 5,000/- per case (with two or more connected cases, the maximum would be Rs. 6,000/-).</td></tr><tr><td>2</td><td>All other matters</td><td>Rs. 4,000/- per case (with two or more connected cases, the maximum would be Rs. 5,000/-).</td></tr><tr><td>3</td><td>Connected Case</td><td>Rs. 2,500 per case subject to a maximum of Rs. 3,000/- (regardless of the number of connected cases).</td></tr><tr><td>4</td><td>In case of no settlement</td><td>Honorarium from the available State Grant at the rate of Rs. 2,000/- per case, not settle despite three effective sittings, as certified by the Coordinator Mediation Centre.</td></tr></table>			Sl. No.	Nature of Case	Honorarium	1	On settlement through meditation of a matrimonial case (including criminal), custody, guardianship, probate, partition and possession.	Rs. 5,000/- per case (with two or more connected cases, the maximum would be Rs. 6,000/-).	2	All other matters	Rs. 4,000/- per case (with two or more connected cases, the maximum would be Rs. 5,000/-).	3	Connected Case	Rs. 2,500 per case subject to a maximum of Rs. 3,000/- (regardless of the number of connected cases).	4	In case of no settlement	Honorarium from the available State Grant at the rate of Rs. 2,000/- per case, not settle despite three effective sittings, as certified by the Coordinator Mediation Centre.
Sl. No.	Nature of Case	Honorarium																	
1	On settlement through meditation of a matrimonial case (including criminal), custody, guardianship, probate, partition and possession.	Rs. 5,000/- per case (with two or more connected cases, the maximum would be Rs. 6,000/-).																	
2	All other matters	Rs. 4,000/- per case (with two or more connected cases, the maximum would be Rs. 5,000/-).																	
3	Connected Case	Rs. 2,500 per case subject to a maximum of Rs. 3,000/- (regardless of the number of connected cases).																	
4	In case of no settlement	Honorarium from the available State Grant at the rate of Rs. 2,000/- per case, not settle despite three effective sittings, as certified by the Coordinator Mediation Centre.																	

By order Hon'ble high court of Himachal Pradesh,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**NOTIFICATION***Dated, 18th April, 2026*

No. HHC/GAZ/14-408/2020.—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 03 days' commuted leave *w.e.f.* 25-02-2026 to 27-02-2026 in favour of Ms. Ritu Sinha, Civil Judge-cum-JMFC, Rajgarh, H.P.

Certified that Ms. Ritu Sinha had joined the same post and at the same station from where she proceeded on leave after the expiry of the above period of leave.

Also certified that Ms. Ritu Sinha would have continued to hold the post of Civil Judge-cum- JMFC, Rajgarh, H.P., but for her proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**NOTIFICATION***Dated, 18th April, 2026*

No. HHC/ Estt.3(590)/2007.—12 days earned leave on and *w.e.f.* 17-03-2026 to 28-03-2026, with permission to suffix Sunday fell on 29-03-2026, is hereby sanctioned *ex-post-facto*, in favour of Smt. Ramninder Kaur, Court Master of this Registry.

Certified that Smt. Ramninder Kaur has joined the same post and at the same station from where she had proceeded on leave after the expiry of the above leave period.

Certified that Smt. Ramninder Kaur would have continued to officiate the same post of Court Master but for her proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**NOTIFICATION***Dated, 18th April, 2026*

No. HHC/GAZ/14-258/03-I.—Hon'ble the Chief Justice has been pleased to grant 09 days' earned leave *w.e.f.* 20-04-2026 to 28-04-2026 with permission to prefix Sunday falling on

19-04-2026 in favour of Sh. Avinash Chander, Additional District and Sessions Judge, Sundernagar.

Certified that Sh. Avinash Chander is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Avinash Chander would have continued to hold the post of Additional District and Sessions Judge, Sundernagar but for his proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, 18th April, 2026

No. HHC/Estt.3(466)/96.—03 days commuted leave *w.e.f.* 23-03-2026 to 25-03-2026, with permission to suffix gazetted holiday and High Court holiday fell on 26-03-2026 & 27-03-2026, is hereby sanctioned, *ex-post-facto*, in favour of Shri Maan Dass Mokhta, Court Master of this Registry.

Certified that Shri Maan Dass Mokhta has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Shri Maan Dass Mokhta would have continued to officiate the same post of Court Master but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, 17th April, 2026

No. HHC/Estt. 3(716)/2009.—08 days earned leave *w.e.f.* 05-03-2026 to 12-03-2026, is hereby sanctioned, *ex-post-facto*, in favour of Smt. Asha Thakur, Court Master of this Registry.

Certified that Smt. Asha Thakur has joined the same post and at the same station from where she had proceeded on leave after the expiry of the above leave period

Certified that Smt. Asha Thakur would have continued to officiate the same post of Court Master but for her proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, 9th April, 2026

No. HHC/Admn.6(23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Senior Civil Judge-cum-ACJM, Ghumarwin as Drawing and Disbursing Officer in respect of the Court of Civil Judge-cum-JMFC, Court no. II, Ghumarwin and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of Class II to IV establishments attached to the aforesaid Court under Major Head "2014 Administration of Justice" till Smt. Swati Barwal, Civil Judge-cum-JMFC, Court no. II, Ghumarwin returns from leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, 10th April, 2026

HHC/Estt.3(649)2009.—10 days earned leave on and with effect from 16-04-2026 to 25-04-2026 with permission to prefix second Saturday, Sunday and gazette holidays falling on and with effect from 11-04-2026 & 15-04-2026 and suffix Sunday falling on 26-04-2026 is hereby sanctioned in favour of Sh. Pritam Singh Thakur, Court Secretary of this Registry.

Certified that Sh. Pritam Singh Thakur, is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Also certified that Sh. Pritam Singh Thakur, would have continued to officiate the same post of Court Secretary but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**NOTIFICATION***Dated, 9th April, 2026*

No. HHC/GAZ/14-265/03-II.—Hon'ble the Chief Justice has been pleased to grant 07 days' earned leave *w.e.f.* 16-04-2026 to 22-04-2026, with permission to prefix 09-04-2026, 10-04-2026 and 13-04-2026 being to and fro journey days and 11-04-2026, 12-04-2026, 14-04-2026 and 15-04-2026 being second Saturday, Sunday and Gazetted holiday in favour of Dr. Abira Basu, Additional District and Sessions Judge, Sarkaghat, H.P.

Certified that Dr. Abira Basu is likely to join the same post and at the same station from where she proceeds on leave after the expiry of the above leave period.

Certified that Dr. Abira Basu, would have continued to hold the post of Additional District and Sessions Judge, Sarkaghat but for her proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**NOTIFICATION***Shimla, 10th April, 2026*

No. HHC/Admn.6(18)77-IX-Part.—In exercise of the powers vested in it under Section 11 of Bhartiya Nagarik Suraksha Sanhita, 2023, the Hon'ble the High Court of Himachal Pradesh has been pleased to confer the powers of Special Judicial Magistrate 1st Class upon Sh. Manoj Kumar (HAS), Joint Commissioner, Municipal Corporation, Una for a period of one year with immediate effect, to try the offences detailed in Schedule-II of Section 383 and 352 of the Himachal Pradesh Municipal Corporation Act, 1994 with power to try the aforesaid offences summarily under section 283 of Bhartiya Nagarik Suraksha Sanhita, 2023, within the local limits of Municipal Corporation, Una.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**NOTIFICATION***Shimla, 10th April, 2026*

No. HHC/Admn.28(45)94-III-Part.—In supersession of the Registry Notification No. HHC/Admn.28(45)94-III-1768-82, dated 12/13-01-2026, the Hon'ble High Court of Himachal

Pradesh has order to discontinue the Circuit Court sittings of Civil Judge-cum-JMFC-II, Sarkaghat at Jogindernagar with immediate effect.

By order,

Sd/-

Registrar General.

**In the Court of Naib Tehsildar-cum- Executive Magistrate, Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of :

Bimla Devi

Versus

General Public

Notice to General Public.

Bimla Devi d/o Amar Singh, r/o Village Gori, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her date of birth, which took place on 20-12-1957 but due to ignorance it could not be entered in the record of Gram Panchayat Kathiana. In this regard, the applicant Bimla Devi has submitted the requisite documents mentioning her date of birth as 20-12-1957.

The general public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 20-12-1957, they can either in person or through counsel file their objections before the undersigned within 30 days from the date of publication of this notice, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 06-04-2026.

Seal.

Sd/-

*Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).*

**In the Court of Naib Tehsildar-cum- Executive Magistrate, Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of :

Piar Chand

Versus

General Public

Notice to General Public.

Piar Chand s/o Saunu Ram, Village Paplohal Hazaru, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of his date of birth, which took place on 10-04-1954 but due to ignorance it could not be entered in the record of Gram Panchayat Dhandwin. In this regard, the applicant Piar Chand has submitted the requisite documents mentioning his date of birth as 10-04-1954.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 20-12-1957, they can either in person or through counsel can file their objections before the undersigned within 30 days from the date of publication of this notice, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 06-04-2026.

Seal.

Sd/-
*Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).*

**In the Court of Naib Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of :

Ranbir Singh

Versus

General Public

Notice to General Public.

Ranbir Singh s/o Zulfi Ram, r/o Village Dugwar, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of his date of birth, which took place on 10-05-1967 but due to ignorance it could not be entered in the record of Gram Panchayat Kulhera. In this regard, the applicant Ranbir Singh has submitted the requisite documents mentioning his date of birth as 10-05-1967.

The general public is hereby informed through this notice that if any person having any objection regarding the entry of date of birth of the applicant *i.e.* 10-05-1967, they can either in person or through counsel can file their objections before the undersigned within 30 days from the date of publication of this notice, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 06-04-2026.

Seal.

Sd/-
*Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).*

**ब अदालत तहसीलदार नादौन एवं सहायक समाहर्ता प्रथम श्रेणी, नादौन,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)**

आगामी सुनवाई : 13-05-2026

श्रीमती किरण वाला पत्नी मुकेश ठाकुर, गांव निवासी महाल डब्बर पट्टा, मौजा बड़ा, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना—पत्र बराए नाम दुरुस्ती बारे।

श्रीमती किरण वाला पत्नी मुकेश ठाकुर, गांव निवासी महाल डब्बर पट्टा, मौजा बड़ा, तहसील नादौन, जिला हमीरपुर (हि0प्र0) ने दिनांक 13-04-2026 को इस अदालत में एक प्रार्थना—पत्र प्रस्तुत किया है कि उसका नाम कागजात माल टीका टंग, मौजा हथोल, तहसील नादौन, जिला हमीरपुर में किरण कुमारी है, परन्तु अन्य जगह उसका नाम किरण वाला दर्ज है व उसके पति का नाम कागजात टीका टंग मौजा हथोल में मुकेश कुमार दर्ज है व अन्य जगह उसके पति का नाम मुकेश ठाकुर दर्ज है। प्रार्थिया अब दुरुस्ती करवा कर कागजात माल टंग, मौजा हथोल, तहसील नादौन, जिला हमीरपुर में अपना नाम किरण कुमारी उपनाम किरण वाला व अपने पति का नाम मुकेश कुमार उपनाम मुकेश ठाकुर दर्ज करवाना चाहती है।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थिया के नाम को दुरुस्त करने बारे कोई उजर एवं एतराज हो तो वह असालतन या वकालतन तारीख 13-05-2026 को दोपहर 2.00 बजे मुकाम नादौन हाजिर अदालत होकर अपना उजर पेश कर सकता है। तारीख पेशी के बाद किसी किस्म का एतराज काबिले समायत न होगा तथा प्रार्थिया के प्रार्थना—पत्र पर नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिये जायेंगे।

ये इश्तहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 17-04-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित / —
सहायक समाहर्ता प्रथम श्रेणी,
नादौन, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

**ब अदालत तहसीलदार नादौन एवं सहायक समाहर्ता प्रथम श्रेणी, नादौन,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)**

आगामी सुनवाई : 13-05-2026

श्री वंशक ठाकुर पुत्र मुकेश ठाकुर, गांव निवासी महाल डब्बर पट्टा, मौजा बड़ा, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना—पत्र बराए नाम दुरुस्ती बारे।

श्री वंशक ठाकुर पुत्र मुकेश ठाकुर, गांव निवासी महाल डब्बर पट्टा, मौजा बड़ा, तहसील नादौन, जिला हमीरपुर, (हि0प्र0) ने दिनांक 13-04-2026 को इस अदालत में एक प्रार्थना-पत्र प्रस्तुत किया है कि उसका नाम कागजात माल टीका टंग, मौजा हथोल, तहसील नादौन, जिला हमीरपुर, में वंशू दर्ज है, परन्तु अन्य जगह उसका नाम वंशक ठाकुर दर्ज है। प्रार्थी अब दुरुस्ती करवा कर कागजात माल टंग, मौजा हथोल, तहसील नादौन, जिला हमीरपुर में अपना नाम वंशू उपनाम वंशक ठाकुर दर्ज करवाना चाहता है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी के नाम को दुरुस्त करने बारे कोई उजर एवं एतराज हो तो वह असालतन या वकालतन तारीख 13-05-2026 को दोपहर 2.00 बजे मुकाम नादौन हाजिर अदालत होकर अपना उजर पेश कर सकता है। तारीख पेशी के बाद किसी किस्म का एतराज काबिले समायत न होगा तथा प्रार्थी के प्रार्थना-पत्र पर नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिये जायेंगे।

ये इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 17-04-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
नादौन, तहसील नादौन, जिला हमीरपुर, हि0प्र0।

ब अदालत तहसीलदार नादौन एवं सहायक समाहर्ता प्रथम श्रेणी, नादौन,
तहसील नादौन, जिला हमीरपुर, हि0प्र0

आगामी सुनवाई : 13-05-2026

श्रीमती किरण वाला पत्नी मुकेश ठाकुर, गांव निवासी महाल डब्बर पट्टा, मौजा बड़ा, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र बराए नाम दुरुस्ती बारे।

श्रीमती किरण वाला पत्नी मुकेश ठाकुर, गांव निवासी महाल डब्बर पट्टा मौजा बड़ा, तहसील नादौन, जिला हमीरपुर, (हि0प्र0) ने दिनांक 13-04-2026 को इस अदालत में एक प्रार्थना-पत्र प्रस्तुत किया है कि उसकी बेटी का नाम कागजात माल टीका टंग, मौजा हथोल, तहसील नादौन, जिला हमीरपुर में तनवी दर्ज है, परन्तु अन्य जगह उसका नाम तान्या ठाकुर दर्ज है। प्रार्थिया अब दुरुस्ती करवा कर कागजात माल टंग, मौजा हथोल, तहसील नादौन, जिला हमीरपुर में अपनी बेटी नाम तनवी उपनाम तान्या ठाकुर दर्ज करवाना चाहती है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थिया के नाम को दुरुस्त करने बारे कोई उजर एवं एतराज हो तो वह असालतन या वकालतन तारीख 13-05-2026 को दोपहर 2.00 बजे मुकाम नादौन हाजिर अदालत होकर अपना उजर पेश कर सकता है। तारीख पेशी के बाद किसी किस्म का एतराज काबिले समायत न होगा तथा प्रार्थिया के प्रार्थना-पत्र पर नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिये जायेंगे।

ये इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 17-04-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
नादौन, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

**ब अदालत कार्यकारी दण्डाधिकारी एवं तहसीलदार, नादौन,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)**

श्रीमती नीलम कुमारी पुत्री मोती राम, महाल वरेटी, डाकघर जलाडी, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना—पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्रीमती नीलम कुमारी पुत्री मोती राम, महाल वरेटी, डाकघर जलाडी, तहसील नादौन, जिला हमीरपुर (हि0प्र0) का आवेदन पत्र समस्त रिकॉर्ड व शपथ पत्र सहित इस कार्यालय में प्राप्त हुआ है, नीलम कुमारी अपनी जन्म तिथि 16-08-1968 को ग्राम पंचायत कोटला चिलियां के रिकॉर्ड में दर्ज नहीं करवा सकी तथा अब वह अपनी उक्त जन्म तिथि 16-08-1968 को सम्बंधित ग्राम पंचायत कोटला चिलियां में दर्ज करवाना चाहती है।

अतः इस सरकारी इशतहार गजट द्वारा आम जनता को सूचित किया जाता है कि उपरोक्त श्रीमती नीलम कुमारी पुत्री मोती राम की जन्म तिथि 16-08-1968 को ग्राम पंचायत कोटला चिलियां के रिकॉर्ड में दर्ज करने बारे कोई आपत्ति हो तो वह असातन या वकालतन दिनांक 04-05-2026 को तहसील कार्यालय नादौन, जिला हमीरपुर को प्रातः 10.00 बजे उपस्थित होकर अपना उजर पेश कर सकता है। आम जनता की ओर से कोई भी उजर या एतराज न आने की सूरत में एकतरफा कार्यावाही अमल में लाई जायेगी एवं नीलम कुमारी की जन्म तिथि 16-08-1968 को ग्राम पंचायत कोटला चिलियां में दर्ज करने के आदेश नियमानुसार पारित कर दिए जायेंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 31-03-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी, तहसील
नादौन, जिला हमीरपुर (हि0प्र0)।

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,
District Hamirpur (H.P.)**

1. Sh. Arvind Singh s/o Sh. Pathania, V.P.O. Chamboh, Tehsil Bhoranj, Distt. Hamirpur (H.P.) 28 years old.

2. Mamta Guleria d/o Chamel Singh, Village Balh, P.O. Mohin, Tehsil & Distt. Hamirpur, 27 years old.

Versus

General Public

Sh. Arvind Singh s/o Sh. Pathania, V.P.O. Chamboh, Tehsil Bhoranj, Distt. Hamirpur, (H.P.) 28 & Mamta Guleria d/o Chamel Singh, Village Balh, P.O. Mohin, Tehsil & Distt. Hamirpur, H.P. have filed an application alongwith affidavits in this court under section 16 of

Special Marriage Act, 1954 (Central Act) (as amended by the Marriage laws amendment by Act 01, 49 of 2001) that they have solemnized their marriage ceremony on dated 28-02-2026 at Village Chamboh, P.O. Chamboh, Tehsil Bhoranj, Distt. Hamirpur, H.P. as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 07-05-2026. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 02-04-2026 under my hand and seal of the Court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Division Magistrate,
Bhoranj, Distt. Hamirpur (H.P.).*

ब अदालत उप-मण्डल दण्डाधिकारी, भोरंज, जिला हमीरपुर (हि0प्र0)

1. उर्मिला देवी पत्नी हंस राज, गांव खतरवाड़, डा0 टिककरी मिन्हांसा, तहसील भोरंज, जिला हमीरपुर, हि0प्र0 प्रार्थिया।

बनाम

आम जनता

प्रतिवादी।

विषय.—विवाह पंजीकरण अधीन धारा 8(4) विवाह पंजीकरण अधिनियम, 1996 के अधीन दर्ज करवाने बारे।

उपरोक्त विषय के सन्दर्भ में उर्मिला देवी ने दिनांक 31-03-2026 को आवेदन प्रस्तुत किया है कि उन्होंने दिनांक 08-11-1982 को हिन्दू रीति-रिवाजों के अनुसार श्री हंस राज पुत्र सुख लाल, गांव खतरवाड़ मौजा मेवा, तहसील भोरंज, जिला हमीरपुर के साथ विवाह किया है लेकिन किसी कारणवश वह ग्राम पंचायत टिककरी मिन्हांसा, तहसील भोरंज में दर्ज नहीं हो सका। प्रार्थिया अब इस विवाह को ग्राम पंचायत टिककरी मिन्हांसा में दर्ज करवाना चाहती है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि इस विवाह पंजीकरण बारे किसी को कोई उजर/एतराज हो तो वह असालतन/वकालतन हाजिर होकर दिनांक 07-05-2026 तक एतराज पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जायेगी। उसके बाद का उजर जेरे समायत न होगा।

आज दिनांक 02-04-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—

उप-मण्डल दण्डाधिकारी एवं विवाह पंजीकरण अधिकारी,
भोरंज, जिला हमीरपुर (हि0प्र0)।

**ब अदालत तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी नादौन,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)**

आगामी सुनवाई : 04-05-2026

श्रीमती कमलेश कुमारी पुत्री श्री रोशन लाल, गांव व डाकघर धनेटा, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्रीमती कमलेश कुमारी पुत्री श्री रोशन लाल, गांव व डाकघर धनेटा, तहसील नादौन, जिला हमीरपुर का आवेदन पत्र समस्त रिकॉर्ड व शपथ पत्र सहित इस कार्यालय में प्राप्त हुआ है, जिसमें उल्लेख है कि उसकी जन्म तिथि 31-03-1963 को ग्राम पंचायत धनेटा के रिकॉर्ड में दर्ज नहीं करवा सकी है तथा अब उक्त जन्म तिथि 31-03-1963 को सम्बंधित ग्राम पंचायत में दर्ज करवाना चाहती है।

अतः इस सरकारी इशतहार गजट द्वारा आम जनता को सूचित किया जाता है कि उपरोक्त कमलेश कुमारी की जन्म तिथि 31-03-1963 को ग्राम पंचायत धनेटा में दर्ज करने बारे कोई आपत्ति हो तो वह असालतन या वकालतन दिनांक 04-05-2026 को तहसील नादौन, जिला हमीरपुर में दोपहर 2.00 बजे उपस्थित होकर अपना उजर पेश कर सकता है। कोई भी उजर या एतराज न आने की सूरत में एकतरफा कार्यावाही अमल में लाई जाकर आगामी कार्यवाही की जाएगी एवं श्रीमती कमलेश कुमारी पुत्री श्री रोशन लाल की जन्म तिथि 31-03-1963 को ग्राम पंचायत धनेटा में दर्ज करने के आदेश नियमानुसार पारित कर दिए जायेंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 31-03-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी
नादौन, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

समक्ष नायब तहसीलदार, तहसील नादौन, जिला हमीरपुर (हि0प्र0)

श्री भीम सिंह पुत्र कृपा राम, महाल झगडियाल, मौजा बड़ा, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

श्री भीम सिंह पुत्र कृपा राम, महाल झगडियाल, मौजा बड़ा, तहसील नादौन, जिला हमीरपुर (हि0प्र0) ने दिनांक 23-02-2023 को इस कार्यालय में एक प्रार्थना-पत्र प्रस्तुत किया है। जिसमें प्रार्थी ने अनुरोध किया है कि प्रार्थी के पिता का नाम कागजात माल महाल झगडियाल, मौजा बड़ा, तहसील नादौन, जिला हमीरपुर में भीम सिंह पुत्र किरपू दर्ज है। परन्तु अन्य जगह जैसा कि आधार कार्ड, परिवार नकल आदि में प्रार्थी के पिता का नाम भीम सिंह पुत्र कृपा राम दर्ज है। प्रार्थी का कहना है कि यह दोनों नाम उसके पिता के हैं। प्रार्थी अपने पिता का नाम अब दुरुस्त करवाकर कागजात माल महाल झगडियाल, मौजा बड़ा, तहसील नादौन, जिला हमीरपुर में भीम सिंह पुत्र कृपा राम दर्ज करवाना चाहता है।

अतः इस सरकारी गजट द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी के पिता के नाम को दुरुस्त करवाने बारे कोई उजर/एतराज हो तो वह असालतन या वकालतन दिनांक 16-05-2026 को सुबह 10.00 बजे मुकाम तहसील कार्यालय नादौन हाजिर अदालत होकर अपना उजर/एतराज पेश कर सकता है। तारीख पेशी के बाद किसी किस्म का एतराज काबिले समायत न होगा तथा प्रार्थी के प्रार्थना-पत्र के अनुसार नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिए जायेंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 05-04-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित /—
नायब तहसीलदार,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

**In the Court of Sub-Divisional Magistrate Exercising the Powers of Marriage Officer
Nadaun, District Hamirpur (H.P.)**

In the matter of :

1. Ankush Parmar s/o Jagan Parmar, r/o Village & Post Office Rail, Tehsil Nadaun, District Hamirpur (H.P.)

2. Sneha Sharma d/o Jai Gopal Sharma, r/o Village & Post Office Khaggal, Tehsil & District Hamirpur (H.P.)
..Applicants.

Versus

General Public

Subject.— Notice for Registration of Marriage Under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 11-10-2024 at Village Khaggal, Tehsil & District Hamirpur and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 02-04-2026 at 11.00 A.M. The objection(s) after 02-05-2026 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this 23-02-2026 under my hand and seal of this office.

Seal.

Sd/-
Sub-Divisional Magistrate-cum-Marriage Officer,
Nadaun, Distt. Hamirpur (H.P.).

**In the Court of Swati Dogra, HPAS Marriage Officer-cum-Sub-Divisional Magistrate, Barsar,
District Hamirpur (H.P.)**

In the matter of :

1. Sh. Raj Kumar s/o Sh. Chandu Ram, r/o Village & P.O. Maharal, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.)

2. Mrs. Ram Pyari (Ex-wife/Divorce of Sh. Birbal Singh, r/o Village Gahh, P.O. Malraon, Tehsil Jhandutta, District Bilaspur (H.P.) at present r/o Village Gehran (Dholog), P.O. Kalol, Tehsil Jhandutta, District Bilaspur, (H.P.) .. *Applicants.*

Versus

General Public

Subject.— *Notice for Registration of Marriage.*

Sh. Raj Kumar and Mrs. Ram Pyari have filed an application u/s 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned, stating therein that they have solemnized their marriage on 28-03-2026. Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 05-05-2026. In case no objection is received by 05-05-2026, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 02-04-2026.

Seal.

Sd/-
*Marriage Officer-cum-SDM,
Sub-Division Barsar (H.P.).*

In the Court of Sub-Divisional Magistrate, Sub-Division Barsar, District Hamirpur (H.P.)

In the matter of :

Smt. Godavari w/o Sh. Kartar Chand, r/o Village Mandyara, P.O. Bijhari, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.) .. *Applicant.*

Versus

General Public

Subject.— *Registration of marriage under section 8(4) of the Himachal Pradesh Registration of Marriage Act, 1996.*

WHEREAS, an application has been received from the applicant Smt. Godawari alongwith supporting documents and affidavits, stating therein that her marriage was solemnized with Sh. Kartar Chand on 12-02-1975, but the same could not be registered in the office of the Local

Registrar (Marriages)-cum-Secretary, Gram Panchayat Dandwin, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.) within the stipulated period due to unavoidable circumstances. It is further stated that Sh. Kartar Chand expired on 28-08-2020.

NOW THEREFORE, the General Public is hereby informed through this proclamation that if any person having any objection regarding registration of this marriage, he/she may file objections, either personally or in writing before this court on or before 07-05-2026. In case no objection is received by the said date, it shall be presumed that there is no objection to the registration of the said marriage and the same shall be registered accordingly.

Issued under my hand and seal of the court on 07-04-2025.

Seal.

Sd/-

*Sub-Division Magistrate,
Sub-Division Barsar (H.P.).*

ब अदालत तहसीलदार नादौन एवं सहायक समाहर्ता प्रथम श्रेणी नादौन,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)

आगामी सुनवाई : 10-05-2026

श्रीमती कमलेश कुमारी पुत्री श्री जय राम, गांव व डाकघर वसारल, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्रीमती कमलेश कुमारी पुत्री श्री जय राम, गांव व डाकघर कलूर, तहसील नादौन, जिला हमीरपुर (हि0प्र0) का आवेदन पत्र समस्त रिकॉर्ड व शपथ पत्र सहित इस कार्यालय में प्राप्त हुआ है जिसमें उल्लेख है कि उसकी जन्म तिथि 15-12-1960 ग्राम पंचायत वसारल के रिकॉर्ड में दर्ज नहीं करवा सकी है तथा अब उक्त जन्म तिथि 15-12-1960 को सम्बंधित ग्राम पंचायत में दर्ज करवाना चाहती है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि किसी व्यक्ति को उपरोक्त कमलेश कुमारी की जन्म तिथि 15-12-1960 को ग्राम पंचायत वसारल में दर्ज करने बारे कोई आपत्ति हो तो वह असातन या वकालतन दिनांक 10-05-2026 को तहसील नादौन, जिला हमीरपुर को दोपहर 2.00 बजे उपस्थित होकर अपना उजर पेश कर सकता है। कोई भी उजर या एतराज न आने की सूरत में एकतरफा कार्यवाही की जाएगी एवं श्रीमती कमलेश कुमारी पुत्री श्री जय राम की जन्म तिथि 15-12-1960 को ग्राम पंचायत वसारल में दर्ज करने के आदेश नियमानुसार पारित कर दिए जाएंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 08-04-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित /—

सहायक समाहर्ता प्रथम श्रेणी,
नादौन, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

**ब अदालत तहसीलदार नादौन एवं सहायक समाहर्ता प्रथम श्रेणी, नादौन,
तहसील नादौन, जिला हमीरपुर, हि0प्र0**

आगामी सुनवाई : 10-05-2026

श्रीमती नीना खावला पत्नी श्री सुरिन्दर कुमार, गांव गुरेड़ मौजा कोहला, तहसील नादौन, जिला हमीरपुर, (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना—पत्र बराए नाम दुरुस्ती बारे।

श्रीमती नीना खावला पत्नी सुरिन्दर कुमार, गांव गुरेड़ मौजा कोहला, तहसील नादौन, जिला हमीरपुर, (हि0प्र0) ने दिनांक 01-04-2026 को इस अदालत में एक प्रार्थना—पत्र प्रस्तुत किया है कि उसका नाम कागजात माल गुरेड़ मौजा कोहला, तहसील नादौन, जिला हमीरपुर, में नीना दर्ज है, परन्तु अन्य जगह उसका नाम नीना खावला दर्ज है व उसके बेटे का नाम टीका गुरेड़ मौजा कोहला में सजल दर्ज है व अन्य जगह उसके बेटे का नाम सजल खावला दर्ज है। प्रार्थिया अब दुरुस्ती करवा कर कागजात माल टीका गुरेड़ मौजा कोहला, तहसील नादौन, जिला हमीरपुर में अपना नाम नीना उपनाम नीना खावला व उसके बेटे का नाम सजल उपनाम सजल खावला दर्ज करवाना चाहती है।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थिया के नाम को दुरुस्त करने बारे कोई उजर एवं एतराज हो तो वह असालतन या वकालतन तारीख पेशी 10-05-2026 को दोपहर 2.00 बजे मुकाम नादौन हाजिर अदालत होकर अपना उजर पेश कर सकता है। तारीख पेशी के बाद किसी किस्म का एतराज काबिले समायत न होगा तथा प्रार्थिया के प्रार्थना—पत्र पर नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिए जाएंगे।

ये इश्तहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 08-04-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित /—

सहायक समाहर्ता प्रथम श्रेणी,
नादौन, तहसील नादौन, जिला हमीरपुर, हि0प्र0।

**ब अदालत तहसीलदार नादौन एवं सहायक समाहर्ता प्रथम श्रेणी नादौन,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)**

आगामी सुनवाई : 10-05-2026

श्रीमती कमलेश कुमारी पुत्री श्री परस राम, गांव व डाकघर कलूर, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना—पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्रीमती कमलेश कुमारी पुत्री श्री परस राम, गांव व डाकघर कलूर, तहसील नादौन, जिला हमीरपुर (हि0प्र0) का आवेदन पत्र समस्त रिकॉर्ड व शपथ पत्र सहित इस कार्यालय में प्राप्त हुआ है, जिसमें उल्लेख है

कि उसकी जन्म तिथि 02-04-1966 ग्राम पंचायत कलूर के रिकॉर्ड में दर्ज नहीं करवा सकी है तथा उक्त जन्म तिथि 02-04-1966 को सम्बंधित ग्राम पंचायत में दर्ज करवाना चाहती है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि किसी व्यक्ति को उपरोक्त कमलेश कुमारी की जन्म तिथि 02-04-1966 को ग्राम पंचायत कलूर में दर्ज करने बारे कोई आपत्ति हो तो वह असालतन या वकालतन दिनांक 10-05-2026 को तहसील नादौन, जिला हमीरपुर को दोपहर 2.00 बजे उपस्थित होकर अपना उजर पेश कर सकता है। कोई भी उजर या एतराज न आने की सूरत में एकतरफा कार्यवाही की जायेगी एवं श्रीमती कमलेश कुमारी पुत्री श्री परस राम की जन्म तिथि 02-04-1966 को ग्राम पंचायत कलूर में दर्ज करने के आदेश नियमानुसार पारित कर दिए जाएंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 08-04-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता प्रथम श्रेणी,
नादौन, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

समक्ष नायब तहसीलदार, तहसील नादौन, जिला हमीरपुर (हि0प्र0)

श्रीमती सरला कुमारी विधवा प्रकाश चन्द महाल चडहूं, मौजा बड़ा, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

श्रीमती सरला कुमारी विधवा प्रकाश चन्द महाल चडहूं, मौजा बड़ा, तहसील नादौन, जिला हमीरपुर (हि0प्र0) ने दिनांक 30-03-2026 को इस कार्यालय में एक प्रार्थना-पत्र प्रस्तुत किया है। जिसमें प्रार्थिया ने अनुरोध किया है कि प्रार्थिया का नाम कागजात माल महाल चडहूं, मौजा बड़ा, तहसील नादौन, जिला हमीरपुर में सरला देवी विधवा प्रकाश चन्द दर्ज है, परन्तु अन्य जगह जैसा कि आधार कार्ड, परिवार नकल आदि में प्रार्थिया का नाम सरला कुमारी विधवा प्रकाश चन्द दर्ज है। प्रार्थिया का कहना है कि यह दोनों नाम उसके हैं। प्रार्थिया अपना नाम अब दुरुस्त करवाकर कागजात माल महाल चडहूं, मौजा बड़ा, तहसील नादौन, जिला हमीरपुर में सरला कुमारी विधवा प्रकाश चन्द दर्ज करवाना चाहती है।

अतः इस सरकारी गजट द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थिया के नाम को दुरुस्त करवाने बारे कोई उजर/एतराज हो तो वह असालतन या वकालतन तारीख 08-05-2026 को सुबह 10.00 बजे मुकाम तहसील कार्यालय नादौन हाजिर अदालत होकर अपना उजर/एतराज पेश कर सकता है। तारीख पेशी के बाद किसी किस्म का एतराज काबिले समायत न होगा तथा प्रार्थिया के प्रार्थना-पत्र के अनुसार नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिए जायेंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 04-04-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित /—
नायब तहसीलदार,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

समक्ष नायब तहसीलदार, तहसील नादौन, जिला हमीरपुर (हि0प्र0)

श्री जोगिन्दर सिंह पुत्र जैसी राम, महाल जगलू, मौजा जलाडी, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

श्री जोगिन्दर सिंह पुत्र जैसी राम, महाल जगलू, मौजा जलाडी, तहसील नादौन, जिला हमीरपुर (हि0प्र0) ने दिनांक 04-02-2026 को इस कार्यालय में एक प्रार्थना-पत्र प्रस्तुत किया है। जिसमें प्रार्थी ने अनुरोध किया है कि प्रार्थी के पिता का नाम कागजात माल महाल जगलू, मौजा जलाडी, तहसील नादौन, जिला हमीरपुर में जोगिन्दर सिंह पुत्र जैसी दर्ज है, परन्तु अन्य जगह जैसा कि आधार कार्ड, परिवार नकल आदि में प्रार्थी के पिता का नाम जोगिन्दर सिंह पुत्र जैसी राम दर्ज है। प्रार्थी का कहना है कि यह दोनों नाम उसके पिता के हैं। प्रार्थी अपने पिता का नाम अब दुरुस्त करवाकर कागजात माल महाल जगलू, मौजा जलाडी, तहसील नादौन, जिला हमीरपुर में जोगिन्दर सिंह पुत्र जैसी राम दर्ज करवाना चाहता है।

अतः इस सरकारी गजट द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी के पिता का नाम दुरुस्त करवाने बारे कोई उजर/एतराज हो तो वह असालतन या वकालतन तारीख 16-05-2026 को सुबह 10.00 बजे मुकाम तहसील कार्यालय नादौन हाजिर अदालत होकर अपना उजर/एतराज पेश कर सकता है। तारीख पेशी के बाद किसी किस्म का एतराज काबिले समायत न होगा तथा प्रार्थी के प्रार्थना-पत्र के अनुसार नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिए जायेंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 07-04-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—
नायब तहसीलदार,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

ब अदालत तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, नादौन,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)

आगामी सुनवाई : 10-05-2026

श्री पदम देव शर्मा पुत्र श्री राम किशन शर्मा, गांव त्यांगली, मौजा हथोल, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र बराए नाम दुरुस्ती बारे।

श्री पदम देव शर्मा पुत्र श्री राम किशन शर्मा, गांव त्यांगली, मौजा हथोल, तहसील नादौन, जिला हमीरपुर (हि0प्र0) ने दिनांक 18-02-2026 को इस अदालत में एक प्रार्थना-पत्र प्रस्तुत किया है कि उसका नाम कागजात माल टीका त्यांगली, मौजा हथोल, तहसील नादौन, जिला हमीरपुर में पदम देव दर्ज है, परन्तु अन्य जगह उसका नाम पदम देव शर्मा दर्ज है। प्रार्थी का कहना है कि ये दोनों नाम उसी के हैं। प्रार्थी अब

दुरुस्ती करवा कर कागजात माल टीका त्र्युंगली, मौजा हथोल, तहसील नादौन, जिला हमीरपुर में अपना नाम पदम देव शर्मा दर्ज करवाना चाहता है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी के नाम को दुरुस्त करने बारे कोई उजर एवं एतराज हो तो वह असालतन या वकालतन तारीख पेशी 10-05-2026 को दोपहर 2.00 बजे मुकाम नादौन हाजिर अदालत होकर अपना उजर पेश कर सकता है। तारीख पेशी के बाद किसी किस्म का एतराज काबिले समायत न होगा तथा प्रार्थी के प्रार्थना-पत्र पर नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिये जायेंगे।

ये इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 08-04-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता प्रथम श्रेणी,
नादौन, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

**ब अदालत तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, नादौन,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)**

आगामी सुनवाई : 10-05-2026

श्रीमती नीतू शर्मा पुत्री श्री शिव कुमार शर्मा, गांव गौना, डा0 करौर, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्रीमती नीतू शर्मा पुत्री श्री शिव कुमार शर्मा, गांव गौना, डा0 करौर, तहसील नादौन, जिला हमीरपुर (हि0प्र0) का आवेदन पत्र समस्त रिकॉर्ड व शपथ पत्र सहित इस कार्यालय में प्राप्त हुआ है। जिसमें उल्लेख है कि वह अपनी जन्म तिथि 01-02-1979 ग्राम पंचायत गौना के रिकॉर्ड में दर्ज नहीं करवा सकी है तथा अब उक्त जन्म तिथि 01-02-1979 को सम्बंधित ग्राम पंचायत में दर्ज करवाना चाहती है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त नीतू शर्मा की जन्म तिथि 01-02-1979 को ग्राम पंचायत गौना में दर्ज करने बारे कोई आपत्ति हो तो वह असालतन या वकालतन दिनांक 10-05-2026 को तहसील नादौन, जिला हमीरपुर को प्रातः 2.00 बजे उपस्थित होकर अपना उजर पेश कर सकता है। कोई भी उजर या एतराज न आने की सूरत में एकतरफा कार्यावाही अमल में लाई जाकर आगामी कार्यवाही की जाएगी एवं श्रीमती नीतू शर्मा पुत्री श्री शिव कुमार शर्मा की जन्म तिथि 01-02-1979 को ग्राम पंचायत गौना में दर्ज करने के आदेश नियमानुसार पारित कर दिए जायेंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 09-04-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता प्रथम श्रेणी,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

समक्ष नायब तहसीलदार, तहसील नादौन, जिला हमीरपुर (हि0प्र0)

श्री विपिन चन्द पुत्र ज्ञान चन्द, महाल बटरान खुर्द, मौजा कोहला, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

श्री विपिन चन्द पुत्र ज्ञान चन्द, महाल बटरान खुर्द, मौजा कोहला, तहसील नादौन, जिला हमीरपुर (हि0प्र0) ने दिनांक 28-02-2026 को इस कार्यालय में एक प्रार्थना-पत्र प्रस्तुत किया है। जिसमें प्रार्थी ने अनुरोध किया है कि प्रार्थी का नाम कागजात माल महाल बटरान खुर्द, मौजा कोहला, तहसील नादौन, जिला हमीरपुर में विपिन कुमार पुत्र ज्ञान चन्द दर्ज है, परन्तु अन्य जगह जैसा कि आधार कार्ड, परिवार नकल आदि में प्रार्थी का नाम विपिन चन्द पुत्र ज्ञान चन्द दर्ज है। प्रार्थी का कहना है कि यह दोनों नाम उसके हैं। प्रार्थी अपना नाम अब दुरुस्त करवाकर कागजात माल महाल बटरान खुर्द, मौजा कोहला, तहसील नादौन, जिला हमीरपुर में विपिन चन्द पुत्र ज्ञान चन्द दर्ज करवाना चाहता है।

अतः इस सरकारी गजट द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी का नाम दुरुस्त करवाने बारे कोई उजर/एतराज हो तो वह असालतन या वकालतन तारीख 16-05-2026 को सुबह 10.00 बजे मुकाम तहसील कार्यालय नादौन हाजिर अदालत होकर अपना उजर/एतराज पेश कर सकता है। तारीख पेशी के बाद किसी किसम का एतराज काबिले समायत न होगा तथा प्रार्थी के प्रार्थना-पत्र के अनुसार नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिए जायेंगे।

यह इश्तहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 10-04-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—
नायब तहसीलदार,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

**In the Court of Sub-Divisional Magistrate Exercising the Powers of Marriage Officer,
Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Sunita Devi wd/o Dinesh Kumar, r/o Village Kangoo & Post Office Kangoo, Tehsil Kangoo, District Hamirpur (H.P.).
2. Shammy Kumar s/o Duni Chand, r/o Village Kiyor, Post Office Bhatawan, Tehsil Khundian, District Kangra (H.P.).

General Public

Subject.— Notice for Registration of Marriage Under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 19-09-20-25 at Village Maloti, Post Office Bara,

Tehsil Nadaun and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have any objection regarding this marriage can file the objections personally or in writing before this office on or before 05-05-2026 at 11.00 A.M. The objection(s) after 05-05-2026 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this 10-03-2026 under my hand and seal of this office.

Seal.

Sd/-

*Sub-Divisional Magistrate-cum-Marriage Officer,
Nadaun, Distt. Hamirpur (H.P.).*

**In the Court of Sub-Divisional Magistrate Exercising the Powers of Marriage Officer,
Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Prashant Devgun s/o Tilkak Raj Devgun, r/o 4P/202 AWHO, Township Greater Noida Tugalu, Gautam Budh Nagra, Uttar Pradesh.
2. Shivani d/o Sukh Dev Sharma, r/o Village Baag, Post Office Dhaneta, Tehsil Nadaun, District Hamirpur (H.P.).

VS

General Public

Subject.— Notice for Registration of Marriage Under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 16-04-2019 at Village Baag, Post Office Dhaneta, Tehsil Nadaun, Distt. Hamirpur (H.P.) and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have any objection regarding this marriage can file the objections personally or in writing before this office on or before 05-05-2026 at 11.00 A.M. The objection(s) after 05-05-2026 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this 10-03-2026 under my hand and seal of this office.

Seal.

Sd/-

*Sub-Divisional Magistrate-cum-Marriage Officer,
Nadaun, Distt. Hamirpur (H.P.).*

**ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता, श्रेणी-II चढ़ियार,
जिला कांगड़ा (हि0प्र0)**

किस्म मुकद्दमा : नाम दुरुस्ती

मिसल दुरुस्ती नं0 : 812012 / 2026

तारीख पेशी : 28-04-2026

श्री राकेश कुमार पुत्र स्व0 श्री होशियार सिंह पुत्र स्व0 श्री हीरा, निवासी महाल कथैडू, डाकघर मत्थाल खर्द व मौजा व उप-तहसील चढ़ियार, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

विषय.— नाम की दुरुस्ती करने बारे ।

प्रार्थी श्री राकेश कुमार पुत्र स्व0 श्री होशियार सिंह पुत्र स्व0 श्री हीरा, निवासी महाल कथैडू, डाकघर मत्थाल खर्द व मौजा व उप-तहसील चढ़ियार, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र मय शपथ पत्र द्वारा सूचित किया है कि उसका असल नाम राकेश कुमार व उसके पिता का असल नाम होशियार सिंह है। उनके अन्य अभिलेख में भी इसी नाम से प्रविष्टि दर्ज है। जबकि महाल कथैडू पटवार वृत्त रुपेहड़ के राजस्व अभिलेख में प्रार्थी का नाम राकेश चंद व उसके पिता का नाम होशियारु दर्ज है, जोकि गलत है। अतः प्रार्थी महाल कथैडू पटवार वृत्त रुपेहड़ के राजस्व रिकार्ड में अपने व अपने पिता के नाम की दुरुस्ती करवाना चाहता है।

अतः इस मुश्त्री मुन्यादी चस्पानगी के माध्यम से आम जनता को सूचित किया जाता है कि उपरोक्त व्यक्ति के नाम की दुरुस्ती बारे किसी को कोई उजर/एतराज हो तो वह दिनांक 28-04-2026 को असालतन व वकालतन इस कार्यालय में हाजिर होकर उजर पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 27-03-2026 को मेरे हस्ताक्षर व मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित / —
सहायक समाहर्ता, श्रेणी-II,
चढ़ियार, जिला कांगड़ा (हि0प्र0)।

**ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता, श्रेणी-II चढ़ियार,
जिला कांगड़ा (हि0प्र0)**

किस्म मुकद्दमा : नाम दुरुस्ती

मिसल दुरुस्ती नं0 : 812015 / 2026

तारीख पेशी : 28-04-2026

श्री कश्मीर सिंह पुत्र श्री टीटला राम, निवासी महाल मझेड, डाकघर भुलाना व मौजा व उप-तहसील चढ़ियार, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

विषय.— नाम की दुरुस्ती करने बारे ।

प्रार्थी श्री कश्मीर सिंह पुत्र श्री टीटला राम, निवासी महाल मझेड, डाकघर भुलाना व मौजा व उप-तहसील चढ़ियार, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र मय शपथ पत्र द्वारा सूचित किया है कि उसके पिता का असल नाम टीटला राम है। उनके अन्य अभिलेख में भी इसी नाम से प्रविष्टी दर्ज है। जबकि महाल मझेड पटवार वृत्त जानसपनेरा के राजस्व अभिलेख में प्रार्थी के पिता का नाम टिटलू दर्ज है, जोकि गलत है। अतः प्रार्थी महाल मझेड पटवार वृत्त जानसपनेरा के राजस्व रिकार्ड में अपने पिता के नाम की दुरुस्ती करवाना चाहता है।

अतः इस मुश्त्री-मुन्यादी चस्पानगी के माध्यम से आम जनता को सूचित किया जाता है कि उपरोक्त व्यक्ति के नाम की दुरुस्ती बारे किसी को कोई उजर/एतराज हो तो वह दिनांक 28-04-2026 को असालतन व वकालतन इस कार्यालय में हाजिर होकर उजर पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 27-03-2026 को मेरे हस्ताक्षर व मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता, श्रेणी-II,
चढ़ियार, जिला कांगड़ा (हि0प्र0)।

**ब अदालत सहायक समाहर्ता द्वितीय श्रेणी नायब तहसीलदार धर्मशाला,
जिला कांगड़ा (हि0प्र0)**

किस्म मुकद्दमा : राजस्व रिकार्ड में नाम दुरुस्ती

तारीख पेशी : 08-05-2026

श्री/श्रीमती बीर सिंह पुत्र रूप लाल पुत्र खड्कू, निवासी नरवाना, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0) प्रार्थी।

आम जनता

प्रतिवादी।

मुश्त्री मुनियामी

श्री/श्रीमती बीर सिंह पुत्र रूप लाल पुत्र खड्कू, निवासी नरवाना, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0) ने अपने पिता के नाम को दुरुस्त करने बारे प्रार्थना-पत्र गुजारा है। प्रार्थी के मुताबिक उसके पिता का नाम रूप लाल पुत्र खड्कू है परन्तु राजस्व रिकार्ड महाल नरवाना तहसील धर्मशाला में रूपा पुत्र खड्कू दर्ज है जोकि गलत है। उसके पिता का नाम रूप लाल पुत्र खड्कू है। इस आशय की पुष्टि के लिए प्रार्थी ने पर्चा जमाबंदी व अन्य दस्तावेज संलग्न किए हैं।

अतः इस इश्तहार के माध्यम से सर्वसाधारण जनता व संबंधित हितधारकों को सूचित किया जाता है कि यदि किसी को प्रार्थी के पिता के नाम को दुरुस्त करने बारे एतराज हो तो वह असालतन या वकालतन तिथि 08-05-2026 को प्रातः 11.00 बजे अधोहस्ताक्षरी की अदालत हाजिर हों। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी। उसके उपरांत कोई भी एतराज न सुना जाएगा।

आज दिनांक 06-04-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
नायब तहसीलदार,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

**ब अदालत सहायक समाहर्ता द्वितीय श्रेणी नायब तहसीलदार धर्मशाला,
जिला कांगड़ा (हि0प्र0)**

किस्म मुकद्दमा : जाति दुरुस्ती

तारीख पेशी : 08-05-2026

श्री/श्रीमती राजीव कुमार पुत्र स्व0 छांगा राम पुत्र स्व0 हंस राज, निवासी महाल बल्ला, डा0 करडीयाना, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0) प्रार्थी।

आम जनता

प्रतिवादी।

प्रार्थी श्री राजीव कुमार पुत्र स्व0 छांगा राम पुत्र स्व0 हंस राज, निवासी महाल बल्ला, डा0 करडीयाना, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0) ने अपनी जाति को दुरुस्त करने बारे प्रार्थना-पत्र गुजारा है। प्रार्थी के मुताबिक उसकी जाति ब्राह्मण उप-जाति भारद्वाज है परन्तु राजस्व रिकार्ड महाल पटोला में ब्राह्मण भट्ट, उप-जाति विश्वामित्र दर्ज है जोकि गलत है। इस आशय की पुष्टि के लिए प्रार्थी ने पर्चा जमाबंदी व अन्य दस्तावेज संलग्न किए हैं।

अतः इस इश्तेहार के माध्यम से सर्वसाधारण जनता व संबंधित हितधारकों को सूचित किया जाता है कि यदि किसी को प्रार्थी की जाति को दुरुस्त करने बारे एतराज हो तो वह असालतन या वकालतन तिथि 08-05-2026 को प्रातः 11.00 बजे अधोहस्ताक्षरी की अदालत हाजिर हों। हाजिर न आने कि सूरत में एकरफा कार्यवाही अमल में लाई जाएगी। उसके उपरांत कोई भी एतराज न सुना जाएगा।

आज दिनांक 06-04-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
नायब तहसीलदार,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

**In the court of Naib Tehsildar-cum-Executive Magistrate, Raja Ka Talab,
Distt. Kangra (H.P.)**

File No. /NTEH/2026

Date of Institution : 13-04-2026

Case Titled : Registration of Birth

Janmej Singh s/o Sahab Singh, r/o Village Batrahan & P.O. Kuthandal, Sub-Tehsil Raja Ka Talab, Distt. Kangra (H.P.).

Versus

General Public

Whereas Janmej Singh s/o Sahab Singh, r/o Village Batrahan & P.O. Kuthandal, Sub-Tehsil Raja Ka Talab, Distt. Kangra (H.P.) has filed an application before the undersigned that her date of birth is 20-12-1961 but due to ignorances and lack of knowledge it has not been entered in the concerned Gram Panchayat register. He has further stated that he wants to get it registered in gram Panchayat batrahan, Sub-Tehsil Raja Ka Talab.

The applicant has attached non-availability certificate, recommendation of Chife Registrar (Birth & Death)-cum- Director health Services Himachal Pradesh Shimla-9. Affidavit of two

witnesses namely Sh. Sahab Singh s/o Sh. Dulo Ram/ r/o Village Hara & P.O. Kuthandal, Sub-Tehsil Raja Ka Talab, Distt. Kangra (H.P.) & Sh. Bachitar Singh s/o Mircltu Ram/ r/o Village Hara & P.O. Kuthandal, Sub-Tehsil Raja Ka Talab, Distt. Kangra (H.P.) have been attached in support of his claim.

Now, therefore, in pursuance of section 13(3) of the Registration of Birth & Death Act, 1969 a proclamation to all general public concerned is hereby issued that objections in this regard *i.e.* to enter the date of birth of Janmei Singh s/o Sh. Sahab Singh shall be heard by the undersigned on 30-05-2026 in his court at Raja Ka Talab. Anyone having any objections in the matter may do so on the said date and place in person or through legal practitioner or his/her recognised agent. In case non-appearance, the proceedings will continue *ex-parte* and necessary action in this matter will be taken accordingly as per law.

Given under my hand and seal of the court on 16-04-2026.

Seal.

Sd/-

*Naib Tehsildar-cum-Executive Magistrate,
Raja Ka Talab, Distt. Kangra (H.P.).*

ब अदालत समाहर्ता द्वितीय श्रेणी पालमपुर, जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा: तकसीम

मुकद्दमा नं0 : 813554 / 2026

तारीख पेशी : 05-05-2026

कान्ता देवी बनाम सतीश कुमार आदि

समन बनाम :- 1. सतीश कुमार पुत्र वामदेव पुत्र, होशनाकी निवासी कलियालकड़, तहसील पालमपुर, जिला कांगड़ा (हि0प्र0), 2. अरविन्द कुमार, 3. अशोक कुमार पुत्रन श्रीमती भागी रानी पुत्री रुप चन्द निवासी सिद्धवाडी, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0), 4. श्रीमती कोमल पुत्री सुभाश चन्द पुत्र रसल सिंह, निवासी चिम्बलहार, तहसील पालमपुर, जिला कांगड़ा (हि0प्र0)।

विषय.—भूमि तेसीम खाता नं0 92, खतौनी नं0 112, खसरा नम्बर 277, रकबा तदादी 0-58-15 हैक्ट. स्थित महाल चिम्बलहार मौजा विन्द्रावन, तहसील पालमपुर, जिला कांगड़ा हि0प्र0 जमाबन्दी वर्ष 2020-21.

उपरोक्त मुकद्दमा इस न्यायालय में विचाराधीन है। इसमें प्रतिवादी को कई बार समन जारी किये गए परन्तु साधारण तरीके से तामील न हो रही है। अतः अब इशतहार द्वारा प्रतिवादी उपरोक्त को सूचित किया जाता है कि इस केस बारे कोई भी एतराज पेश करना हो तो वह दिनांक 05-05-2026 को अधोहस्ताक्षरी की अदालत में हाजिर होकर पेश का सकता है। गैरहाजिर की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 04-04-2026 को हमारे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर।

हस्ताक्षरित / -

सहायक समाहर्ता द्वितीय श्रेणी,
पालमपुर, जिला कांगड़ा (हि0प्र0)।

ब अदालत तहसीलदार एवं सहायक समाहर्ता, द्वितीय श्रेणी पालमपुर, जिला कांगड़ा
(हि0 प्र0)

मुकद्दमा नं0 : 81357 / NT / 2025

किस्म मुकद्दमा: नाम दुरुस्ती

तारीख पेशी : 05-05-2026

प्रोमिला देवी पुत्री मखौली राम पुत्र लभू निवासी गांव घुग्गर, तहसील पालमपुर, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

विषय.—राजस्व अभिलेख में नाम की दुरुस्ती करवाने बारे।

प्रार्थिया प्रोमिला देवी पुत्री मखौली राम पुत्र लभू निवासी गांव घुग्गर, तहसील पालमपुर, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना—पत्र प्रस्तुत कर व्यक्त किया है कि प्रार्थिया की बहन बिमला देवी पुत्री मखौली राम पुत्र लभू का नाम आधार कार्ड, आयकर विभाग कार्ड, में सविता देवी पुत्री मखौली राम दर्ज है। परन्तु राजस्व रिकॉर्ड महाल घुग्गर में श्रीमती बिमला पुत्री मखौली राम पुत्र लभू दर्ज है जोकि गलत है। अब प्रार्थिया की बहन के नाम की दुरुस्ती करने उपरान्त सही नाम राजस्व रिकार्ड में दर्ज किया जाए।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि उपरोक्त नाम की दुरुस्ती बारे किसी को कोई एतराज हो तो वह दिनांक 05-05-2026 को असालतन व वकालतन इस कार्यालय में हाजिर होकर उजर पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 07-04-2026 को हमारे हस्ताक्षर व मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
पालमपुर, जिला कांगड़ा (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी देहरा, तहसील देहरा, जिला कांगड़ा (हि0प्र0)

ब मुकद्दमा :

विनोद कुमार पुत्र रतन चन्द, वासी गांव व डाकघर धियोरी, तहसील देहरा, जिला कांगड़ा (हि0प्र0)।

बनाम

समस्त आम जनता

दरखास्त जेर धारा 13(3) जन्म तिथि एवं मृत्यु अधिनियम, 1966.

प्रार्थी विनोद कुमार पुत्र रतन चन्द, वासी गांव व डाकघर धियोरी, तहसील देहरा, जिला कांगड़ा (हि0प्र0) ने अपनी जन्म तिथि जोकि 10-08-1965 है, के पंजीकरण हेतु अधोहस्ताक्षरी की अदालत में आवेदन किया है जोकि जेरे समायत है। यदि उक्त प्रार्थी की जन्म तिथि को दर्ज करने बारे किसी को भी आपत्ति या एतराज हो तो वह प्रकाशन की तिथि से 30 दिन के भीतर अपने उजर/एतराज स्वयं अथवा किसी वांछित के माध्यम से अधोहस्ताक्षरी की अदालत में दर्ज करवा सकता है। किसी आपत्ति/एतराज के न होने की स्थिति में प्रार्थिया की प्रार्थना को स्वीकार किया जाएगा।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी देहरा,
तहसील देहरा, जिला कांगड़ा (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी देहरा, तहसील देहरा, जिला कांगड़ा (हि0प्र0)

ब मुकदमा :

कृष्णा देवी पुत्री सन्त राम, वासी गांव व डाकघर बीहण, तहसील देहरा, जिला कांगड़ा (हि0प्र0)।

बनाम

समस्त आम जनता

दरखास्त जेर धारा 13(3) जन्म तिथि एवं मृत्यु अधिनियम, 1966.

प्रार्थिया कृष्णा देवी पुत्री सन्त राम, वासी गांव व डाकघर बीहण, तहसील देहरा, जिला कांगड़ा (हि0प्र0) ने अपनी जन्म तिथि जोकि 30-12-1965 है, के पंजीकरण हेतु अधोहस्ताक्षरी की अदालत में आवेदन किया है जोकि जेरे समायत है। यदि उक्त प्रार्थिया की जन्म तिथि को दर्ज करने बारे किसी को भी आपत्ति या एतराज हो तो व प्रकाशन की तिथि से 30 दिन के भीतर अपने उजर/एतराज स्वयं अथवा किसी वांछित के माध्यम से अधोहस्ताक्षरी की अदालत में दर्ज करवा सकता है। किसी आपत्ति/एतराज के न होने की स्थिति में प्रार्थिया की प्रार्थना को स्वीकार किया जाएगा।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी देहरा,
तहसील देहरा, जिला कांगड़ा (हि0प्र0)।

ब अदालत तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, थुरल, जिला कांगड़ा (हि0प्र0)

किस्म मुकदमा : दुरुस्ती नाम

तारीख पेशी : 07-05-2026

श्री शमशेर सिंह पुत्र श्री अमीन चन्द, निवासी महाल धमन लाहड, मौजा व तहसील थुरल, जिला कांगड़ा (हि0प्र0) प्रार्थी।

बनाम

आम जनता

प्रतिवादी।

विषय.—प्रार्थना—पत्र दुरुस्ती नाम राजस्व अभिलेख महाल धमन लाहड, मौजा व तहसील थुरल, जिला कांगड़ा (हि0प्र0)।

प्रार्थी श्री शमशेर सिंह पुत्र श्री अमीन चन्द, निवासी महाल धमन लाहड, मौजा व तहसील थुरल, जिला कांगड़ा (हि0प्र0) ने एक प्रार्थना—पत्र मय शपथ—पत्र पीठासीन अधिकारी के समक्ष प्रस्तुत करते हुए अनुरोध किया है कि उसके पिता का नाम आधार कार्ड, पंचायत अभिलेख, मृत्यु प्रमाण—पत्र व अन्य दस्तावेजों में अमीन चन्द दर्ज है उनका विख्यात व सही नाम भी अमीन चन्द ही है, परन्तु राजस्व अभिलेख महाल धमन लाहड, मौजा व तहसील थुरल में उनका नाम अम्बिया पुत्र खजाना गलत दर्ज हो गया है अतः प्रार्थी अब अपने पिता के नाम की राजस्व अभिलेख महाल धमन लाहड मौजा व तहसील थुरल में दुरुस्ती करवा करके अम्बिया के बजाए अम्बिया उपनाम अमीन चन्द दर्ज करवाना चाहता है अतः प्रार्थी का आवेदन स्वीकार करते हुए इस मुश्री मुनादी चस्पांगी व इश्तहार अखबारी के माध्यम से आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थी के पिता के नाम की राजस्व अभिलेख महाल धमन लाहड, मौजा व तहसील थुरल में अम्बिया के बजाए अम्बिया उपनाम अमीन चन्द दर्ज करवाने बारे किसी किस्म की आपत्ति या उजर हो तो वो

तारीख पेशी 07-05-2026 को असालतन या वकालतन हाजिर अदालत हो कर अपना उजर पेश कर सकता है अन्यथा बाद तारीख पेशी किसी किस्म का उजर एवं एतराज नहीं सुना जावेगा व नाम दुरुस्ती का आदेश पारित कर दिया जाएगा।

यह इश्तहार आज दिनांक 10-04-2026 को मोहर अदालत व मेरे हस्ताक्षर से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
थुरल, जिला कांगड़ा (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 701672/2026

जन्म पंजीकरण

तारीख पेशी : 07-05-2026

प्रवीन कुमारी पुत्री छवील सिंह, गांव अरन्डा, डाकघर दगोह, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) प्रार्थिया।

बनाम

आम जनता

प्रतिवादीगण।

विषय.—इश्तहार अखबारी बराये जन्म दर्ज करने बारे।

इश्तहार मुस्त्री मुनादी।

प्रवीन कुमारी पुत्री छवील सिंह, गांव अरन्डा, डाकघर दगोह, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) ने स्वयं पेश होकर प्रार्थना—पत्र हल्फी ब्यान पेश किया है कि मेरा जन्म दिनांक 26-06-1975 को गांव अरन्डा, डाकघर दगोह, ग्राम पंचायत दगोह, तहसील जयसिंहपुर, जिला कांगड़ा में हुआ है। इस सन्दर्भ में प्रार्थिया ने अपना शपथ—पत्र भी संलग्न किया है। परन्तु अज्ञानतावंश प्रार्थिया के घर वालों ने जन्म पंजीकरण स्थानीय ग्राम पंचायत दगोह के अभिलेख में दर्ज न करवाया है। अतः प्रार्थिया न्यायालय के माध्यम से अपने जन्म का पंजीकरण करने का आदेश ग्राम पंचायत दगोह को जारी कावाना चाहती है।

अतः प्रार्थिया के आवेदन को स्वीकार करते हुए इश्तहार मुस्त्री मुनादी व चस्पांगी के माध्यम से प्रतिवादी आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रवीन कुमारी पुत्री निर्मला देवी पत्नी छवील सिंह, गांव अरन्डा, डाकघर दगोह, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) की जन्म तिथि 26-06-1975 के पंजीकरण बारे कोई उजर/एतराज हो तो वह असालतन या वकालतन तारीख पेशी 07-05-2026 दोपहर 02.00 बजे हाजिर अदालत होकर अपना एतराज पेश कर सकता है अन्यथा बाद गुजरने तारीख पेशी को किसी किस्म का उजर/एतराज न सुना जावेगा व उपरोक्त जन्म पंजीकरण दर्ज करने का आदेश संबन्धित स्थानीय पंजीकार, ग्राम पंचायत सचिव दगोह को जारी कर दिया जाएगा।

यह इश्तहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 10-04-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0)।

**In the court of Naib Tehsildar-cum-Executive Magistrate, Raja Ka Talab,
Distt. Kangra (H.P.)**

File No: /TEH/2026

Date of Institution : 02-04-2026

Case Titled : Correction of name

Tilak Raj s/o Lakshman Dass, r/o Village Sujjal, P.O. & Sub-Tehsil Raja Ka Talab, Distt. Kangra (H.P.) . .Applicant.

Versus

*General Public**. .Respondent.*

Whereas Tilak Raj s/o Lakshman Dass, r/o Village Sujjal, P.O. & Sub-Tehsil Raja Ka Talab, Distt. Kangra (H.P.) has filed an application before the undersigned in which he stated that his correct father name according to Gram Panchayat record, Aadhar Card, Bank record, Mark List etc. is Lakshman Dass s/o Palo but due to clerical mistake his name has been wrongly entered in Revenue record of Mohal Sujal, Patwar Circle Bari, bearing Khata N0. 70.

The enquiry of the application filed by the applicant was conducted through filed revenue agencies and after receiving report from the field revenue agencies, it has been observed that the applicant's father correct name is Lakshman Dass s/o Palo but the name of the applicant is father is recorded in revenue record as Lachhman s/o Palo.

Now, therefore, in pursuance of section 38 of H.P. Land Revenue Act, 1954 proclamation is hereby issued to all general public concerned that objections in this regard for correction of the name of Lakshman Dass s/o Palo shall be heard by the undersigned on 16-05-2026 in his court at Raja Ka Talab. Any person having any objection to make in the matter may do so on the said date and place in person or through legal practitioner or through recognised agent. In case of non-appearance proceedings will be taken *ex-parte* and necessary action in this matter will be taken accordingly as per law.

Given under my hand and seal of the court on 16-04-2026.

Seal.

Sd/-

*Naib Tehsildar-cum-Executive Magistrate,
Raja Ka Talab, Distt. Kangra (H.P.).*

**In the court of Naib Tehsildar-cum-Executive Magistrate, Raja Ka Talab,
Distt. Kangra (H.P.)**

File No: /TEH/2026

Date of Institution : 02-04-2026

Case Titled : Correction of name

Name of applicant : Gagan Singh s/o Chando Ram, r/o Village & P.O. Bari, Sub-Tehsil Raja Ka Talab, Distt. Kangra (H.P.) . .Applicant.

Versus

Whereas Gagan Singh s/o Chando Ram, r/o Village & P.O. Bari, Sub-Tehsil Raja Ka Talab, Distt. Kangra (H.P.) has filed an application before the undersigned in which he has stated that his mother's correct name according to Gram Panchayat record, Aadhar Card, Bank record, Mark List etc. is Chhailo Devi w/o Chando Ram but due to clerical mistake her name has been wrongly entered in Revenue record of Mohal Bari Khas bearing Khata No. 58 & Mohal Dar bearing Khata No 5 Patwar Circle Bari.

The enquiry of the application filed by the applicant conducted through field revenue agencies and after receiving report from the field revenue agencies, it has been observed that the applicant's mother correct name is Chhailo Devi w/o Chando Ram but the name of the applicant is recorded in revenue record is Maya Devi w/o Chando Ram.

Now, therefore, in pursuance of section 38 of H.P. Land Revenue Act, 1954, proclamation is hereby issued to all general public concerned that objections in this regard for correction of the name of his mother Chhailo Devi w/o Chando Ram shall be heard by the undersigned on 16-05-2026 in his court at Raja Ka Talab. Any person having any objection to make in the matter may do so on the said date and place in person or through legal practitioner or through recognised agent. In case of non-appearance proceedings will be taken *ex-parte* and necessary action in this matter will be taken accordingly as per law.

Given under my hand and seal of the court on 16-04-2026.

Seal.

Sd/-

*Naib Tehsildar-cum-Executive Magistrate,
Raja Ka Talab, Distt. Kangra (H.P.).*

ब अदालत श्री रमन ठाकुर, कार्यकारी दण्डाधिकारी, बैजनाथ, जिला कांगड़ा (हि0प्र0)

अजीत पाल सिंह पुत्र श्री सुरजीत सिंह, निवासी गांव नौरी उपराली, डाकघर पढियारखर, तहसील बैजनाथ, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

अजीत पाल सिंह पुत्र श्री सुरजीत सिंह, निवासी गांव नौरी उपराली, डाकघर पढियारखर, तहसील बैजनाथ, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र गुजारा है कि उसकी माता पंकज देवी की मृत्यु दिनांक 10-05-2012 को गांव नौरी उपराली, डाकघर पढियारखर, तहसील बैजनाथ में हुई थी परन्तु इस बारे पंचायत के रिकार्ड में पंजीकरण नहीं करवाया जा सका। अतः अब पंजीकरण के आदेश दिये जायें।

अतः इस नोटिस के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त जन्म/मृत्यु के पंजीकरण बारे में कोई उजर/एतराज हो तो वह दिनांक 22-05-2026 को सुबह 10.00 बजे असातन या वकालतन हाजिर आकर पेश कर सकता है अन्यथा उपरोक्त जन्म/मृत्यु के पंजीकरण बारे आदेश पारित कर दिये जायेंगे। उसके उपरान्त किसी भी प्रकार का कोई भी उजर/एतराज न सुना जायेगा।

आज दिनांक 13-04-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
बैजनाथ, जिला कांगड़ा (हि0प्र0)।

ब अदालत जनाब श्री रमन ठाकुर, कार्यकारी दण्डाधिकारी, बैजनाथ, जिला कांगड़ा (हि0प्र0)

वजीर चन्द पुत्र श्री ठोलू राम, निवासी गांव व डाकघर सन्साल, तहसील बैजनाथ, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

वजीर चन्द पुत्र श्री ठोलू राम, निवासी गांव व डाकघर सन्साल, तहसील बैजनाथ, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र गुजारा है कि उसकी दादी वेगो देवी की मृत्यु दिनांक 21-10-1980 को गांव व डाकघर सन्साल, तहसील बैजनाथ में हुई थी परन्तु इस बारे पंचायत के रिकार्ड में पंजीकरण नहीं करवाया जा सका। अतः अब पंजीकरण के आदेश दिये जायें।

अतः इस नोटिस के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त जन्म/मृत्यु के पंजीकरण बारे कोई उजर/एतराज हो तो वह दिनांक 23-05-2026 को सुबह 10.00 बजे असालतन या वकालतन हाजिर आकर पेश कर सकता है अन्यथा उपरोक्त जन्म/मृत्यु के पंजीकरण बारे आदेश पारित कर दिये जायेंगे। उसके उपरान्त किसी भी प्रकार का कोई भी उजर/एतराज न सुना जायेगा।

आज दिनांक 17-04-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
बैजनाथ, जिला कांगड़ा (हि0प्र0)।

ब अदालत श्री रमन ठाकुर, कार्यकारी दण्डाधिकारी, बैजनाथ, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 86/तह0/2025

किस्म मुकद्दमा : तकसीम

तारीख पेशी : 16-05-2026

ध्रुव कुमार पुत्र श्रीमती जानकी देवी पुत्री श्री सर्वदयाल, निवासी गांव व डाकघर तहसील लडभडोल जिला मण्डी (हि0प्र0)

बनाम

स्वर्णा देवी पुत्री श्रीमती कमला देवी पुत्र श्रीमती भवानी देवी व अन्य निवासी गांव व डाक0 लंघू, तहसील बैजनाथ, जिला कांगड़ा (हि0प्र0)।

प्रार्थना-पत्र बराये तकसीम भूमि खाता संख्या 158, खतौनी संख्या 258, खसरा नं० 68, रकबा तादादी 0-13-19 है० स्थित महाल नोहरा, जमाबन्दी वर्ष 2022-23 तह० बैजनाथ, जिला कांगड़ा हि०प्र०।

ध्रुव कुमार पुत्र श्रीमती जानकी देवी पुत्री श्री सर्वदयाल, निवासी गांव, डाकघर व तहसील लडभडोल जिला मण्डी (हि०प्र०) ने उपरोक्त भूमि की तकसीम हेतु प्रार्थना-पत्र अधोहस्ताक्षरी की अदालत में दायर कर रखा है। जिसमें निम्नलिखित प्रतिवादीगण को साधारण तरीके से इतलाह न हो पा रही है। अतः नम्नलिखित प्रतिवादीगण को इस इशतहार के माध्यम से सूचित किया जाता है :-

1. स्वर्णा देवी, 2. अरुणा देवी, 3. रजनी देवी, 4. मधुवाला, 5. वंदूवाला पुत्रियां श्रीमति कमला देवी पुत्री श्रीमती भवानी देवी, 6. जगदम्बा प्रसाद पुत्र श्रीमती भवानी देवी, 7. विजय कुमार पुत्र, 8. सुमना देव, 9. नीलम देवी पुत्रियां श्री वामदेव उपनाम देवराज, 10. अम्बिका शर्मा पुत्री श्री विजय कुमार, 11. रिश्व शर्मा पुत्र 12. रेनू वाला विधवा श्री धर्मेन्द्र पाल निवासी गांव व डा० नोहरा, तह० बैजनाथ, जिला कांगड़ा हि०प्र०।

अतः उपरोक्त प्रतिवादीगण को इस इशतहार के माध्यम से सूचित किया जाता है कि यदि वह उक्त मुकद्दमा में कोई भी कार्यवाही या उजर/एतराज पेश करना चाहते हैं, तो वह दिनांक 16-05-2026 को सुबह 10.00 बजे या इससे पूर्व किसी भी कार्यदिवस पर हाजिर होकर इस न्यायालय में असालतन या वकालतन अपने उजर/एतराज पेश कर सकता है अन्यथा प्रार्थना-पत्र में नियमानुसार उचित आदेश पारित कर दिए जाएंगे।

आज दिनांक 17-04-2026 को मेरे हस्ताक्षर व मोहर द्वारा अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/-
सहायक समाहर्ता, प्रथम श्रेणी,
बैजनाथ, जिला कांगड़ा (हि०प्र०)।

ब अदालत श्री रमन ठाकुर, कार्यकारी दण्डाधिकारी, बैजनाथ, जिला कांगड़ा (हि०प्र०)

मुकद्दमा नं० : 87/तह०/2025

किस्म मुकद्दमा : तकसीम

तारीख पेशी : 16-05-2026

ध्रुव कुमार पुत्र श्रीमती जानकी देवी पुत्री श्री सर्वदयाल, निवासी गांव व डाकघर व तहसील लडभडोल, जिला मण्डी (हि०प्र०)

बनाम

स्वर्णा देवी पुत्री श्रीमती कमला देवी पुत्र श्रीमती भवानी देवी व अन्य निवासी गांव, डाक० लंघू, तहसील बैजनाथ, जिला कांगड़ा (हि०प्र०)।

प्रार्थना-पत्र बराये तकसीम भूमि खाता संख्या 159, खतौनी संख्या 259, खसरा कित्ता 03, रकबा तादादी 0-43-84 है० स्थित महाल नोहरा, जमाबन्दी वर्ष 2022-23, तह० बैजनाथ, जिला कांगड़ा हि०प्र०।

ध्रुव कुमार पुत्र श्रीमती जानकी देवी पुत्री श्री सर्वदयाल, निवासी गांव व डाकघर, तहसील लडभडोल जिला मण्डी (हि०प्र०) ने उपरोक्त भूमि की तकसीम हेतु प्रार्थना-पत्र अधोहस्ताक्षरी की अदालत में दायर कर रखा है जिसमें निम्नलिखित प्रतिवादीगण को साधारण तरीके से इतलाह न हो पा रही है। अतः नम्नलिखित प्रतिवादीगण को इस इशतहार के माध्यम से सूचित किया जाता है :-

1. स्वर्णा देवी, 2. अरुणा देवी, 3. रजनी देवी, 4. मधुवाला, 5. वंदूवाला पुत्रियां श्रीमति कमला देवी पुत्री श्रीमती भवानी देवी, 6. जगदम्बा प्रसाद पुत्र श्रीमती भवानी देवी, 7. विजय कुमार पुत्र, 8. सुमना देव, 9.

नीलम देवी पुत्रियां श्री वामदेव उपनाम देवराज, 10. रमता देवी विधवा श्री केशव राम, 11. पूजा देवी पत्नी श्री ववीन कुमार, 12. रिश्व शर्मा पुत्र, 12. रेनू वाला विधवा श्री धर्मेन्द्र पाल, 13. निर्मला देवी पत्नी श्री दूनी चन्द, 14. अमित चौहान पुत्र श्री महेन्द्र कुमार, 15. अनिल कुमार पुत्र श्री मिलाप चन्द निवासी गांव व डा0 नोहरा, तह0 बैजनाथ, जिला कांगड़ा हि0प्र0।

अतः उपरोक्त प्रतिवादीगण को इस इशतहार के माध्यम से सूचित किया जाता है कि यदि वह उक्त मुकद्दमा में कोई भी कार्यवाही या उजर/एतराज पेश करना चाहते हैं, तो वह दिनांक 16-05-2026 को सुबह 10.00 बजे या इससे पूर्व किसी भी कार्यदिवस पर हाजिर होकर इस न्यायालय में असालतन या वकालतन अपने उजर/एतराज पेश कर सकता है अन्यथा प्रार्थना-पत्र में नियमानुसार उचित आदेश पारित कर दिए जाएंगे।

आज दिनांक 17-04-2026 को मेरे हस्ताक्षर व मोहर द्वारा अदालत जारी हुआ।

मोहर।

हस्ताक्षरित/-
सहायक समाहर्ता, प्रथम श्रेणी,
बैजनाथ, जिला कांगड़ा (हि0प्र0)।

**In the Court of Sub-Divisional Magistrate, Exercising the Power of Marriage Officer
Jawalamukhi, Distt. Kangra (H.P.)**

In the matter of :

Smt. Kanta Devi d/o Late Sh. Lakhu Ram, r/o Village Tibbi, P.O. Kyarwan presently widow of Sh. Roshan Lal s/o Kehar Singh, V.P.O. Bari Kalan, Tehsil Khundian, Distt. Kangra (H.P.)
..Applicant.

Versus

General Public

..Respondent.

Subject.—Notice for registration of Marriage under Section 8(4) of H.P. Registration of Marriage Act, 1996.

The above applicant has filed an application u/s 8(4) of H.P. Registration of Marriage Act, 1996, alongwith affidavits and supporting documents in the court of undersigned in which she has stated that her marriage was solemnized with Late Sh. Roshan Lal s/o Kehar Singh, at V.P.O. Bari Kalan, Tehsil Khundian, Distt. Kangra (H.P.) on 05-12-1974 according to Hindu Rites & customs, in the presence of relatives and friends, but due to the lack of knowledge said marriage has not been registered in the Gram Panchayat "Bari Kalan". Hence the direction of registration of marriage may be issued to concerned Secretary of Gram Panchayat.

Therefore, the general public is hereby informed through this notice that if any person who have any objection regarding this marriage can file the objections personally or in writing before this office on or before 12-05-2026 at 11.00 A.M. The objection(s) after 12-05-2026 at 11.00 A.M. will not be entertain by this Office and then the order of registration of said marriage issued according as per the law prescribed.

Issued on this 10th day of April, 2026 under my hand and seal of this office.

Seal.

Sd/-
Sub-Divisional Magistrate-cum- Marriage Officer,
Jawalamukhi, Distt. Kangra H.P.

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)

मुकदमा नं0 : 709681 / 2026

किस्म मुकदमा : दुरुस्ती नाम

तारीख पेशी : 19-05-2026

श्री करनैल सिंह पुत्र श्री पीन्जू राम, निवासी महाल बलाहड, डाकघर सलिहार, तहसील लगडू, जिला कांगड़ा (हि0प्र0) प्रार्थी।

बनाम

आम जनता

प्रतिवादी।

विषय.—प्रार्थना—पत्र दुरुस्ती नाम राजस्व अभिलेख महाल छौंट व गन्धवाड खास, मौजा गन्धवाड तहसील खुण्डियां, जिला कांगड़ा हि0प्र0।

इशतहार मुस्त्री—मुनादी.—

श्री करनैल सिंह पुत्र श्री पीन्जू राम, निवासी महाल बलाहड, डाकघर सलिहार, तहसील लगडू, जिला कांगड़ा (हि0प्र0) ने एक प्रार्थना—पत्र मय शपथ—पत्र पीठासीन अधिकारी के समक्ष प्रस्तुत करते हुए अनुरोध किया है कि उसके पिता का नाम पंचायत अभिलेख, आधार कार्ड व अन्य दस्तोवजों में पीन्जू राम दर्ज है, व उसके पिता का विख्यात व सही नाम भी पीन्जू राम ही है परन्तु राजस्व अभिलेख पटवार वृत्त गन्धवाड के महाल छौंट व महाल गन्धवाड खास में उसके पिता का नाम पीहन्जू गलत दर्ज हो गया है। अतः प्रार्थी अब अपने पिता के नाम की राजस्व अभिलेख महाल छौंट व महाल गन्धवाड खास में दुरुस्ती करवा करके पीहन्जू के बजाए पीन्जू राम उपनाम पीहन्जू दर्ज करवाना चाहता है। अतः प्रार्थी का आवेदन स्वीकार करते हुए मुस्त्री—मुनादी चस्पांगी के माध्यम से आम जनता को सुचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थी के पिता के नाम की राजस्व अभिलेख महाल छौंट व महाल गन्धवाड खास में दुरुस्ती करवा करके पीहन्जू के बजाए पीन्जू राम उपनाम पीहन्जू दर्ज करवाने बारे किसी किस्म की आपत्ति या उजर हो तो वह तारीख पेशी 19-05-2026 को असालतन या वकालतन हाजिर अदालत होकर अपना उजर पेश कर सकता है। अन्यथा बाद तारीख पेशी किसी किस्म का उजर/एतराज नहीं सूना जावेगा व नाम दुरुस्ती का आदेश पारित कर दिया जाएगा।

यह इशतहार आज दिनांक 17-04-2026 को मोहर अदालत व मेरे हस्ताक्षर से जारी हुआ।

मोहर।

हस्ताक्षरित/—

सहायक समाहर्ता, प्रथम श्रेणी,
तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)

केस नं0 : 814466 / 2026

तारीख पेशी : 14-05-2026

सुरेश चन्द पुत्र रूप सिंह, निवासी महाल भौरन, डाकघर टिहरी, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

उनवान मुकदमा.—नाम दुरुस्ती।

प्रार्थी सुरेश चन्द पुत्र रूप सिंह, निवासी महाल भौरन, डाकघर टिहरी, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) ने स्वयं उपस्थित होकर प्रार्थना-पत्र नाम दुरुस्ती प्रस्तुत किया है कि पटवार वृत्त टिहरी, तहसील खुण्डियां के अभिलेख में गलती से उसका नाम सुरेश चन्द दर्ज हो गया है जबकि उसके पुत्र के दसवी कक्षा के प्रमाण-पत्र में उसका नाम सुरेश कुमार दर्ज है जोकि उसका सही नाम है। दो अलग-अलग नाम हो जाने के कारण प्रार्थी को दिक्कतों का सामना करना पड़ रहा है। अतः प्रार्थी का आग्रह है कि उपरोक्तवर्णित महाल के राजस्व अभिलेख में उसका नाम सुरेश कुमार उपनाम सुरेश चन्द दर्ज किया जाये।

अतः सर्वसाधारण को सुनवाई हेतु बजरिये इश्तहार व मुन्त्री मुनादी द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती के सम्बन्ध में किसी प्रकार का उजर/एतराज हो तो वह दिनांक 14-05-2026 को असालतन व वकालतन पेश होकर अपना एतराज दर्ज करवा सकता है। उसके उपरान्त कोई भी उजर/एतराज जेरे समायत न होगा तथा प्रार्थी सुरेश चन्द पुत्र रूप सिंह निवासी महाल भौरन, डाकघर टिहरी, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) में उसका नाम राजस्व पटवार वृत्त टिहरी के राजस्व अभिलेख में सुरेश कुमार उपनाम सुरेश चन्द दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 17-04-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता, प्रथम श्रेणी,
तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, धर्मशाला,
जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : राजस्व रिकार्ड में नाम दुरुस्ती

तारीख पेशी : 08-05-2026

श्री जनक कुमार पुत्र अमर नाथ पुत्र चुनी लाल, निवासी महाल हरनेहड़, पटवार वृत्त शीला, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0) प्रार्थी।

बनाम

आम जनता

प्रतिवादी।

श्री जनक कुमार पुत्र अमर नाथ पुत्र चुनी लाल, निवासी महाल हरनेहड़, पटवार वृत्त शीला, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0) ने नाम को दुरुस्त करने बारे प्रार्थना-पत्र गुजारा है। प्रार्थी के मुताबिक उसका नाम जनक कुमार पुत्र अमर नाथ पुत्र चुनी लाल है परन्तु राजस्व रिकार्ड महाल हरनेहड़, तहसील धर्मशाला में जनक राज पुत्र परशोतम दर्ज है, जोकि गलत है। उसका नाम जनक कुमार पुत्र अमर नाथ पुत्र चुनी लाल इस आशय की पुष्टि के लिए प्रार्थी ने पर्चा जमाबंदी व अन्य दस्तावेज संलग्न किये हैं।

अतः इस इश्तहार के माध्यम से सर्वसाधारण जनता व संबंधित हितधारकों को सूचित किया जाता है कि यदि किसी को प्रार्थी के पिता के नाम को दुरुस्त करने बारे एतराज हो तो वह असालतन या वकालतन तिथि 08-05-2026 को प्रातः 11.00 बजे अधोहस्ताक्षरी की अदालत हाजिर होवे हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी उसके उपरान्त कोई भी एतराज न सुना जायेगा।

आज दिनांक 06-04-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
नयाब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

**ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, धर्मशाला,
जिला कांगड़ा (हि0प्र0)**

किस्म मुकद्दमा : जाति दुरुस्ती

तारीख पेशी : 08-05-2026

श्रीमती सुमना देवी पत्नी स्व0 प्रशोतम लाल, पुत्र नत्थू गांव व डा0 सिद्धपुर, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0) . प्रार्थिया।

बनाम

आम जनता

. . प्रतिवादी।

श्रीमती सुमना देवी पत्नी स्व0 प्रशोतम लाल, पुत्र नत्थू गांव व डा0 सिद्धपुर, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0) ने अपनी जाति को दुरुस्त करने बारे प्रार्थना-पत्र गुजारा है। प्रार्थिया के मुताबिक उसकी जाति राजपूत गद्दी है परन्तु राजस्व रिकार्ड महाल सिद्धपुर, तहसील धर्मशाला में लौहार उपजाति कौंडल दर्ज है, जोकि गलत है। इस आशय की पुष्टि के लिए प्रार्थिया ने पर्चा जमाबंदी व अन्य दस्तावेज संलग्न किये हैं।

अतः इस इशतहार के माध्यम से सर्वसाधारण जनता व संबंधित हितधारकों को सूचित किया जाता है कि यदि किसी को प्रार्थिया की जाति को दुरुस्त करने बारे एतराज हो तो वह असालतन या वकालतन तिथि 08-05-2026 को प्रातः 11.00 बजे अधोहस्ताक्षरी की अदालत हाजिर होवें हाजिर न आने की सूरत में एक तरफा कार्यवाही अमल में लाई जाएगी उसके उपरान्त कोई भी एतराज न सुना जायेगा।

आज दिनांक 06-04-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / -
नायब महसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

In the Court of Executive Magistrate, Tehsil Dharamshala, Distt. Kangra (H.P.)

Manoj Chaudhary s/o Sh. Jeeto Ram, r/o V.P.O. Nagnpatt, Tehsil Dharamshala, Distt. Kangra (H.P.) Aadhar Card No. 8792 5471 6507.

Versus

General Public

Manoj Chaudhary s/o Sh. Jeeto Ram, r/o V.P.O. Nagnpatt, Tehsil Dharamshala, Distt. Kangra (H.P.) Aadhar Card No. 8792 5471 6507 has submitted an application to undersigned for the correction of name of my son Pranav Choudhary as mentioned in this birth certificate and old Aadhar Card No. 8834 5277 2957. That the time of updating of Aadhar Card the AAdhar Card service provider has wrongly entered the name of my son as Aditi Kumari and date of birth of my son is also wrongly entered as 06-06-2016.

That the name of my son is required to be corrected in Aadhar Card as Parnav Choudhary instead of Aditi Kumari and date of birth is required to be corrected 04-06-2017. Therefor though this proclamation the General Public is here by informed that any person having any objection my submit his objection in writing with in (30) thirty days from the date of publication of this notice in

official Gazette. No objection will be decided entertained after prescribed period and application will be accordingly.

Given under my hand and seal of this Court on dated 28-03-2026.

Seal.

Sd/-
Executive Magistrate
Tehsil Dharamshala, Distt. Kangra (H.P.).

In the Court of Executive Magistrate Banjar, Distt. Kullu (H.P.)

Heema Devi

. . Applicant.

Vs

General Public

. . Respondent.

Subject.— Notice Under Section 13(3) of Birth & Death Act, 1969.

Teja Singh s/o Sh. Megh Singh, resident of village Gada, Post Office Bachhot, Tehsil Banjar, Distt. Kullu (H.P.) has submitted an application received through the office of the District Registrar (B&D)-cum-Chief Medical Officer, Kullu, Distt. Kullu (H.P.) alongwith an affidavit stating that his son Sahil s/o Sh. Teja Singh, born on 13-02-2021 has not been entered in the records of Gram Panchayat Teel.

Hence, the general public is hereby informed through this notice that if any person or relative has any objection regarding the entry of his son's birth on 13-02-2021 in the Panchayat record of Gram Panchayat Teel, he/she/they may file the objection on or before 25-04-2026 before this court. In the absence of any objection, an *ex-parte* order will be passed.

Given under my seal and signature on this 25th day of March, 2026.

Seal.

Sd/-
Executive Magistrate
Banjar, Distt. Kullu (H.P.).

ब अदालत श्री अनमोल शर्मा, सहायक समाहर्ता द्वितीय श्रेणी, तकलेच, उप-तहसील तकलेच,
जिला शिमला (हि० प्र०)

न. मुकदमा
80531 / 2026

तारीख दायर
03-01-2026

श्रीमती कर्मजीत कौर (विवाहित नाम) / निकू देवी (राजस्व रिकॉर्ड में दर्ज नाम), पुत्री स्व० श्री बुद्धि सिंह, निवासी महाल पलजारा, हाल पत्नी श्री रामेश्वर सिंह, निवासी गांव नसारी, तहसील रोहडू, जिला शिमला (हि० प्र०) वादिया।

बनाम

आम जनता

प्रतिवादी।

दरखास्त (नाम दुरुस्ती)।

नोटिस बनाम आम जनता।

सर्वसाधारण को इस सूचना के माध्यम से सूचित किया जाता है कि प्रार्थिया श्रीमती कर्मजीत कौर (विवाहित नाम)/निकू देवी (राजस्व रिकॉर्ड में दर्ज नाम), पुत्री स्व० श्री बुद्धि सिंह, निवासी महाल पलजारा, हाल पत्नी श्री रामेश्वर सिंह, निवासी गांव नसारी, तहसील रोहडू, जिला शिमला ने इस न्यायालय में अपने नाम की दुरुस्ती हेतु आवेदन प्रस्तुत किया है।

राजस्व रिकॉर्ड (जमाबन्दी महाल पलजारा) में प्रार्थिया का नाम "श्रीमती निकू देवी" गलत दर्ज हो गया है, जबकि प्रार्थिया का सही नाम "श्रीमती कर्मजीत कौर" है। पटवारी हल्का बाहली की रिपोर्ट, क्षेत्रीय कानूनगो देवठी की छानबीन और संलग्न दस्तावेजों (जैसे परिवार रजिस्टर की नकल, आधार कार्ड, पैन कार्ड और बैंक पासबुक) के आधार पर यह पाया गया है कि निकू देवी और कर्मजीत कौर एक ही महिला के दो नाम हैं और निकू देवी उनका उपनाम है।

अतः, यदि किसी व्यक्ति को राजस्व रिकॉर्ड में "श्रीमती निकू देवी" के स्थान पर "श्रीमती कर्मजीत कौर" नाम दर्ज करने (दुरुस्ती) पर कोई आपत्ति हो, तो वह इस सूचना के प्रकाशन के 15 दिनों के भीतर इस न्यायालय में उपस्थित होकर अपनी आपत्ति दर्ज कर सकता है। अवधि समाप्त होने के पश्चात किसी भी आपत्ति पर विचार नहीं किया जाएगा और नियमानुसार आगामी कार्यवाही अमल में लाई जाएगी।

आज दिनांक 07-04-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी तकलेच,
उप-तहसील तकलेच,
जिला शिमला (हि०प्र०)।

ब अदालत श्री अनमोल शर्मा, सहायक समाहर्ता द्वितीय श्रेणी, तकलेच, उप-तहसील तकलेच,
जिला शिमला (हि०प्र०)

न. मुकदमा
805317 / 2026

तारीख दायर
10-02-2026

श्री शंकर दास पुत्र स्व० श्री फिमी, निवासी गांव काशा, डाकघर काशापाट, उप-तहसील तकलेच,
जिला शिमला (हि०प्र०) वादी।

बनाम

आम जनता

प्रतिवादी।

दरखास्त (नाम दुरुस्ती)।

नोटिस बनाम आम जनता।

सर्वसाधारण को सूचित किया जाता है कि प्रार्थी श्री शंकर दास पुत्र स्व० श्री फिमी, निवासी गांव काशा, डाकघर काशापाट, उप-तहसील तकलेच, जिला शिमला ने इस न्यायालय में अपने नाम की दुरुस्ती हेतु आवेदन प्रस्तुत किया है। प्रार्थी का नाम राजस्व कागजात (जमाबंदी महाल काशा) में "शांकी" गलत दर्ज हो गया है, जबकि प्रार्थी का सही नाम "शंकर दास" है।

क्षेत्रीय कानूनगो देवठी और पटवारी हल्का काशापाट की मौका रिपोर्ट के अनुसार, प्रार्थी का सही नाम "शंकर दास" है, जिसकी पुष्टि परिवार रजिस्टर की नकल और आधार कार्ड जैसे दस्तावेजों से होती है। स्थानीय वाशिंदगान के ब्यानों और छानबीन के आधार पर यह प्रमाणित हुआ है कि राजस्व रिकॉर्ड में दर्ज "शांकी" और प्रार्थी "शंकर दास" एक ही व्यक्ति हैं। अतः राजस्व कागजात में "शांकी" के स्थान पर प्रार्थी का सही नाम "शंकर दास" दुरुस्त किया जाना उचित प्रतीत होता है।

यदि किसी व्यक्ति को राजस्व रिकॉर्ड में "शांकी" के स्थान पर प्रार्थी का नाम "शंकर दास" दर्ज करने (दुरुस्ती) पर कोई आपत्ति या उजर हो, तो वह इस सूचना के प्रकाशन के 15 दिनों के भीतर इस न्यायालय में उपस्थित होकर अपनी आपत्ति दर्ज कर सकता है। निर्धारित अवधि समाप्त होने के पश्चात किसी भी आपत्ति पर विचार नहीं किया जाएगा और नियमानुसार आगामी कार्यवाही अमल में लाई जाएगी। आज दिनांक 07-04-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी तकलेच,
उप-तहसील तकलेच,
जिला शिमला (हि0प्र0)।

ब अदालत श्री अनमोल शर्मा, सहायक समाहर्ता द्वितीय श्रेणी, तकलेच, उप-तहसील तकलेच,
जिला शिमला (हि0प्र0)

न. मुकदमा
805318 / 2026

तारीख दायर
10-02-2026

श्री राम दास पुत्र स्व० श्री सिमरु, निवासी गांव काशा, डाकघर काशापाट, उप-तहसील तकलेच,
जिला शिमला (हि०प्र०) वादी।

बनाम

आम जनता

प्रतिवादी।

दरखास्त (नाम दुरुस्ती)।

नोटिस बनाम आम जनता।

सर्वसाधारण को सूचित किया जाता है कि प्रार्थी श्री राम दास पुत्र स्व० श्री सिमरु, निवासी गांव काशा, डाकघर काशापाट, उप-तहसील तकलेच, जिला शिमला ने इस न्यायालय में अपने नाम की दुरुस्ती हेतु आवेदन प्रस्तुत किया है। प्रार्थी का नाम राजस्व कागजात (जमाबंदी महाल काशा) में "रामकू" गलत दर्ज हो गया है, जबकि प्रार्थी का सही नाम "राम दास" है।

क्षेत्रीय कानूनगो देवठी और पटवारी हल्का काशापाट की मौका रिपोर्ट के अनुसार, प्रार्थी का सही नाम "राम दास" है, जिसकी पुष्टि परिवार रजिस्टर की नकल और आधार कार्ड जैसे दस्तावेजों से होती है। स्थानीय वाशिंदगान के ब्यानों और छानबीन के आधार पर यह प्रमाणित हुआ है कि राजस्व रिकॉर्ड में दर्ज "रामकू" और प्रार्थी "राम दास" एक ही व्यक्ति हैं। अतः राजस्व कागजात में "रामकू" के स्थान पर प्रार्थी का सही नाम "राम दास" दुरुस्त किया जाना उचित प्रतीत होता है।

यदि किसी व्यक्ति को राजस्व रिकॉर्ड में "रामकू" के स्थान पर प्रार्थी का नाम "राम दास" दर्ज करने (दुरुस्ती) पर कोई आपत्ति या उजर हो, तो वह इस सूचना के प्रकाशन के 15 दिनों के भीतर इस न्यायालय

में उपस्थित होकर अपनी आपत्ति दर्ज कर सकता है। निर्धारित अवधि समाप्त होने के पश्चात किसी भी आपत्ति पर विचार नहीं किया जाएगा और नियमानुसार आगामी कार्यवाही अमल में लाई जाएगी। आज दिनांक 07-04-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी तकलेच,
उप-तहसील तकलेच, जिला शिमला (हि0प्र0)।

ब अदालत श्री अनमोल शर्मा, सहायक समाहर्ता द्वितीय श्रेणी, तकलेच, उप-तहसील तकलेच,
जिला शिमला (हि0प्र0)

न. मुकदमा
805313 / 2026

तारीख दायर
03-02-2026

श्री राम लाल पुत्र श्री कर्म राम, निवासी गांव नेहरा, डाकघर बाहली, उप-तहसील तकलेच, जिला शिमला (हि0प्र0) वादी।

बनाम

आम जनता

प्रतिवादी।

दरखास्त (नाम दुरुस्ती)।

नोटिस बनाम आम जनता।

सर्वसाधारण को सूचित किया जाता है कि प्रार्थी श्री राम लाल पुत्र श्री कर्म राम, निवासी गांव नेहरा, डाकघर बाहली, उप-तहसील तकलेच, जिला शिमला ने इस न्यायालय में अपने पिता के नाम की दुरुस्ती हेतु आवेदन प्रस्तुत किया है। प्रार्थी के पिता का नाम राजस्व कागजात (जमाबंदी महाल नेहरा) में "कर्म सुख" गलत दर्ज हो गया है, जबकि प्रार्थी के पिता का सही नाम "कर्म राम" है।

क्षेत्रीय कानूनगो देवठी और पटवारी हल्का बाहली की मौका रिपोर्ट के अनुसार, प्रार्थी के पिता का सही नाम "कर्म राम" है, जिसकी पुष्टि परिवार रजिस्टर की नकल और आधार कार्ड जैसे दस्तावेजों से होती है। स्थानीय वाशिंदगान और जायज वारसान के ब्यानों के आधार पर यह प्रमाणित हुआ है कि राजस्व रिकॉर्ड में दर्ज "कर्म सुख" और प्रार्थी के पिता "कर्म राम" एक ही व्यक्ति हैं। अतः राजस्व कागजात में "कर्म सुख" के स्थान पर प्रार्थी के पिता का सही नाम "कर्म राम" दुरुस्त किया जाना उचित प्रतीत होता है।

यदि किसी व्यक्ति को राजस्व रिकॉर्ड में प्रार्थी के पिता का नाम "कर्म सुख" के स्थान पर "कर्म राम" दर्ज करने (दुरुस्ती) पर कोई आपत्ति या उजर हो, तो वह इस सूचना के प्रकाशन के 15 दिनों के भीतर इस न्यायालय में उपस्थित होकर अपनी आपत्ति दर्ज कर सकता है। निर्धारित अवधि समाप्त होने के पश्चात किसी भी आपत्ति पर विचार नहीं किया जाएगा और नियमानुसार आगामी कार्यवाही अमल में लाई जाएगी। आज दिनांक 07-04-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी तकलेच,
उप-तहसील तकलेच, जिला शिमला (हि0प्र0)।

ब अदालत श्री अनमोल शर्मा, सहायक समाहर्ता द्वितीय श्रेणी, तकलेच, उप-तहसील तकलेच,
जिला शिमला (हि0प्र0)

न. मुकदमा
805331 / 2026

तारीख दायर
03-02-2026

श्री देवी सिंह पुत्र स्व० श्री सीबू, निवासी गांव बरकल, डाकघर मुनीश बाहली, उप-तहसील तकलेच,
जिला शिमला (हि०प्र०) वादी।

बनाम

आम जनता

प्रतिवादी।

दरखास्त (नाम दुरुस्ती)।

नोटिस बनाम आम जनता।

सर्वसाधारण को सूचित किया जाता है कि प्रार्थी श्री देवी सिंह पुत्र स्व० श्री सीबू, निवासी गांव बरकल, डाकघर मुनीश बाहली, उप-तहसील तकलेच, जिला शिमला ने इस न्यायालय में अपने नाम की दुरुस्ती हेतु आवेदन प्रस्तुत किया है। प्रार्थी का नाम राजस्व कागजात (जमाबंदी महाल बरकल) में "देवी दास" गलत दर्ज हो गया है, जबकि प्रार्थी का सही नाम "देवी सिंह" है।

क्षेत्रीय कानूनगो देवठी और पटवारी हल्का मुनीश बाहली की मौका रिपोर्ट के अनुसार, प्रार्थी का सही नाम "देवी सिंह" है, जोकि उनके आधार कार्ड, राशन कार्ड और परिवार रजिस्टर की नकल में भी दर्ज है। स्थानीय वाशिंदगान के संयुक्त ब्यानों के आधार पर यह पुष्टि हुई है कि "देवी दास" और "देवी सिंह" एक ही व्यक्ति के नाम हैं। अतः राजस्व रिकार्ड में पिता का नाम "सीबू" के साथ "देवी दास" अंकित है जिसे "देवी सिंह" दुरुस्त किया जाना उचित प्रतीत होता है।

यदि किसी व्यक्ति को राजस्व रिकॉर्ड में "देवी दास" के स्थान पर प्रार्थी का सही नाम "देवी सिंह" दर्ज करने (दुरुस्ती) पर कोई आपत्ति या उजर हो, तो वह इस सूचना के प्रकाशन के 15 दिनों के भीतर इस न्यायालय में उपस्थित होकर अपनी आपत्ति दर्ज कर सकता है। निर्धारित अवधि समाप्त होने के पश्चात किसी भी आपत्ति पर विचार नहीं किया जाएगा और नियमानुसार आगामी कार्यवाही अमल में लाई जाएगी। आज दिनांक 07-04-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी तकलेच,
उप-तहसील तकलेच, जिला शिमला (हि0प्र0)।

ब अदालत श्री अनमोल शर्मा, सहायक समाहर्ता द्वितीय श्रेणी, तकलेच, उप-तहसील तकलेच,
जिला शिमला (हि0प्र0)

न. मुकदमा
805328 / 2026

तारीख दायर
27-02-2026

श्री सामु राम पुत्र श्री हिरदू, निवासी गांव नेहरा, डाकघर बाहली, उप-तहसील तकलेच, जिला शिमला
(हि०प्र०) वादी।

बनाम

दरखास्त (नाम दुरुस्ती)।

नोटिस बनाम आम जनता।

सर्वसाधारण को सूचित किया जाता है कि प्रार्थी श्री सामु राम पुत्र श्री हिरदू, निवासी गांव नेहरा, डाकघर बाहली, उप-तहसील तकलेच, जिला शिमला ने इस न्यायालय में अपने नाम की दुरुस्ती हेतु आवेदन प्रस्तुत किया है। प्रार्थी का नाम राजस्व कागजात (जमाबंदी महाल नेहरा) में "श्यामू राम" गलत दर्ज हो गया है, जबकि प्रार्थी का सही नाम "सामु राम" है।

क्षेत्रीय कानूनगो देवठी और पटवारी हल्का बाहली की मौका रिपोर्ट के अनुसार, प्रार्थी का सही नाम "सामु राम" है, जिसकी पुष्टि आधार कार्ड, पैन कार्ड, पहचान पत्र और परिवार रजिस्टर की नकल जैसे महत्वपूर्ण दस्तावेजों से होती है। स्थानीय वाशिंदगान के बयानों और छानबीन के आधार पर यह प्रमाणित हुआ है कि राजस्व रिकार्ड में दर्ज "श्यामू राम" और प्रार्थी "सामु राम" एक ही व्यक्ति के नाम हैं। अतः राजस्व रिकार्ड में "श्यामू राम" के स्थान पर प्रार्थी का सही नाम "सामु राम" दुरुस्त किया जाना उचित प्रतीत होता है।

यदि किसी व्यक्ति को राजस्व रिकॉर्ड में "श्यामू राम" के स्थान पर प्रार्थी का सही नाम "सामु राम" दर्ज करने (दुरुस्ती) पर कोई आपत्ति या उजर हो, तो वह इस सूचना के प्रकाशन के 15 दिनों के भीतर इस न्यायालय में उपस्थित होकर अपनी आपत्ति दर्ज कर सकता है। निर्धारित अवधि समाप्त होने के पश्चात किसी भी आपत्ति पर विचार नहीं किया जाएगा और नियमानुसार आगामी कार्यवाही अमल में लाई जाएगी। आज दिनांक 07-04-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—

सहायक समाहर्ता द्वितीय श्रेणी तकलेच,
उप-तहसील तकलेच, जिला शिमला (हि0प्र0)।

ब अदालत श्री अनमोल शर्मा, सहायक समाहर्ता द्वितीय श्रेणी, तकलेच, उप-तहसील तकलेच,
जिला शिमला (हि0प्र0)

न. मुकदमा
80539 / 2026

तारीख दायर
03-02-2026

लोलक राम आदि

वादी।

बनाम

आम जनता

प्रतिवादी।

दरखास्त (नाम दुरुस्ती)।

नोटिस बनाम आम जनता।

सर्वसाधारण को इस सूचना के माध्यम से सूचित किया जाता है कि प्रार्थी लोलक राम, श्रीमती बिन्दी देवी और श्रीमती अनीता देवी ने इस न्यायालय में राजस्व रिकॉर्ड में पिता/दादा के नाम की दुरुस्ती हेतु एक आवेदन प्रस्तुत किया है।

राजस्व रिकॉर्ड (जमाबन्दी महाल नेहरा) में प्रार्थी लोलक राम, गोपाल सिंह व श्रीमती बिन्दी देवी के पिता का नाम "पीपलू" दर्ज है। जबकि पंचायत रिकॉर्ड, परिवार रजिस्टर और स्थानीय छानबीन के अनुसार इनके पिता का सही नाम "प्यारे लाल" है। क्षेत्रीय कानूनगो देवठी और पटवारी हल्का बाहली की रिपोर्ट के अनुसार:-

- पीपल और प्यारे लाल दोनों सगे भाई थे जिनकी मुश्त्रका (संयुक्त) शादी हुई थी।
- राजस्व कागजात में इन दोनों भाइयों की संतानों का नाम केवल "पीपलू" के नाम से दर्ज हो गया है।
- पंचायत रिकॉर्ड में लोलक राम, गोपाल सिंह और श्रीमती बिन्दी देवी के पिता का नाम "प्यारे लाल" ही अंकित है।
- ग्राम पंचायत बाहली के सचिव, लम्बरदार और स्थानीय वाशिन्दगान के बयानों से भी इसकी पुष्टि हुई है कि इनके पिता का सही नाम "प्यारे लाल" है।

अतः, यदि किसी व्यक्ति को राजस्व रिकॉर्ड में प्रार्थीगण के पिता का नाम "पीपलू" के स्थान पर "प्यारे लाल" दुरुस्त किए जाने पर कोई आपत्ति या उत्तर हो, तो वह इस सूचना के प्रकाशन की तिथि से 15 दिनों के भीतर इस न्यायालय में उपस्थित होकर अपनी आपत्ति दर्ज करा सकता है। निर्धारित अवधि के पश्चात किसी भी आपत्ति पर विचार नहीं किया जाएगा।

आज दिनांक 07-04-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / -

सहायक समाहर्ता द्वितीय श्रेणी तकलेच,
उप-तहसील तकलेच, जिला शिमला (हि0प्र0)।

ब अदालत श्री अनमोल शर्मा, सहायक समाहर्ता द्वितीय श्रेणी, तकलेच, उप-तहसील तकलेच,
जिला शिमला (हि0प्र0)

न. मुकदमा
805319 / 2026

तारीख दायर
10-02-2026

श्री भीम सिंह पुत्र श्री तानी राम, निवासी गांव पलजारा, डाकघर बाहली, उप-तहसील तकलेच, जिला शिमला (हि0प्र0) वादी।

बनाम

आम जनता

प्रतिवादी।

दरखास्त (नाम दुरुस्ती)।

नोटिस बनाम आम जनता।

सर्वसाधारण को सूचित किया जाता है कि प्रार्थी श्री भीम सिंह पुत्र श्री तानी राम, निवासी गांव पलजारा, डाकघर बाहली, उप-तहसील तकलेच, जिला शिमला ने इस न्यायालय में अपने नाम की दुरुस्ती हेतु आवेदन प्रस्तुत किया है। प्रार्थी का नाम राजस्व कागजात (जमाबंदी महाल पलजारा) में "भीम सैन" गलत दर्ज हो गया है, जबकि प्रार्थी का सही नाम "भीम सिंह" है।

क्षेत्रीय कानूनगो देवठी और पटवारी हल्का बाहली की मौका रिपोर्ट के अनुसार, प्रार्थी का सही नाम "भीम सिंह" है, जिसकी पुष्टि आधार कार्ड, परिवार रजिस्टर की नकल, राशन कार्ड और स्कूल प्रमाण पत्र जैसे

महत्वपूर्ण दस्तावेजों से होती है। स्थानीय वाशिंदगान के ब्यानों और छानबीन के आधार पर यह प्रमाणित हुआ है कि राजस्व रिकार्ड में दर्ज "भीम सैन" और प्रार्थी "भीम सिंह" एक ही व्यक्ति हैं। अतः राजस्व कागजात में "भीम सैन" के स्थान पर प्रार्थी का सही नाम "भीम सिंह" दुरुस्त किया जाना उचित प्रतीत होता है।

यदि किसी व्यक्ति को राजस्व रिकॉर्ड में "भीम सैन" के स्थान पर प्रार्थी का नाम "भीम सिंह" दर्ज करने (दुरुस्ती) पर कोई आपत्ति या उजर हो, तो वह इस सूचना के प्रकाशन के 15 दिनों के भीतर इस न्यायालय में उपस्थित होकर अपनी आपत्ति दर्ज कर सकता है। निर्धारित अवधि समाप्त होने के पश्चात किसी भी आपत्ति पर विचार नहीं किया जाएगा और नियमानुसार आगामी कार्यवाही अमल में लाई जाएगी। आज दिनांक 07-04-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी तकलेच,
उप-तहसील तकलेच, जिला शिमला (हि0प्र0)।

ब अदालत श्री अनमोल शर्मा, सहायक समाहर्ता द्वितीय श्रेणी, तकलेच, उप-तहसील तकलेच,
जिला शिमला (हि0प्र0)

न. मुकदमा
805329 / 2026

तारीख दायर
27-02-2026

श्री सुरेन्द्र सिंह पुत्र श्री पोशू राम, निवासी गांव नेहरा, डाकघर बाहली, उप-तहसील तकलेच, जिला शिमला (हि0प्र0) वादी।

बनाम

आम जनता

प्रतिवादी।

दरखास्त (नाम दुरुस्ती)।

नोटिस बनाम आम जनता।

सर्वसाधारण को सूचित किया जाता है कि प्रार्थी श्री सुरेन्द्र सिंह पुत्र श्री पोशू राम, निवासी गांव नेहरा, डाकघर बाहली, उप-तहसील तकलेच, जिला शिमला ने इस न्यायालय में अपने नाम की दुरुस्ती हेतु आवेदन प्रस्तुत किया है। प्रार्थी का नाम राजस्व कागजात (जमाबंदी महाल नेहरा) में "सुरेन्द्र कुमार" गलत दर्ज हो गया है, जबकि प्रार्थी का सही नाम "सुरेन्द्र सिंह" है।

क्षेत्रीय कानूनगो देवठी और पटवारी हल्का बाहली की मौका रिपोर्ट के अनुसार, प्रार्थी का सही नाम "सुरेन्द्र सिंह" है, जिसकी पुष्टि आधार कार्ड और स्कूल प्रमाण पत्र जैसे महत्वपूर्ण दस्तावेजों से होती है। स्थानीय वाशिंदगान के ब्यानों और छानबीन के आधार पर यह प्रमाणित हुआ है कि राजस्व रिकार्ड में दर्ज "सुरेन्द्र कुमार" और प्रार्थी "सुरेन्द्र सिंह" एक ही व्यक्ति हैं। अतः राजस्व कागजात में "सुरेन्द्र कुमार" के स्थान पर प्रार्थी का सही नाम "सुरेन्द्र सिंह" दुरुस्त किया जाना उचित प्रतीत होता है।

यदि किसी व्यक्ति को राजस्व रिकॉर्ड में "सुरेन्द्र कुमार" के स्थान पर प्रार्थी का सही नाम "सुरेन्द्र सिंह" दर्ज करने (दुरुस्ती) पर कोई आपत्ति या उजर हो, तो वह इस सूचना के प्रकाशन के 15 दिनों के भीतर इस न्यायालय में उपस्थित होकर अपनी आपत्ति दर्ज कर सकता है। निर्धारित अवधि समाप्त होने के पश्चात किसी भी आपत्ति पर विचार नहीं किया जाएगा और नियमानुसार आगामी कार्यवाही अमल में लाई जाएगी।

आज दिनांक 07-04-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी तकलेच,
उप-तहसील तकलेच, जिला शिमला (हि०प्र०)।

ब अदालत श्री अनमोल शर्मा, सहायक समाहर्ता द्वितीय श्रेणी, तकलेच, उप-तहसील तकलेच,
जिला शिमला (हि०प्र०)

न. मुकदमा
80538 / 2025

तारीख दायर
16-12-2025

श्री जय प्रकाश पुत्र श्री नर सिंह दास, निवासी गांव भमराला, डाकघर बाहली, उप-तहसील तकलेच,
जिला शिमला (हि०प्र०) वादी।

बनाम

आम जनता

प्रतिवादी।

दरखास्त (नाम दुरुस्ती)।

नोटिस बनाम आम जनता।

सर्वसाधारण को सूचित किया जाता है कि उपरोक्त प्रार्थी ने इस न्यायालय में एक आवेदन प्रस्तुत किया है कि राजस्व रिकार्ड (जमाबंदी महाल पलजारा) में प्रार्थी का नाम गलती से "प्रकाश चन्द" गलत दर्ज हो गया है, जबकि प्रार्थी का सही नाम "जय प्रकाश" है।

पटवारी हल्का बाहली की रिपोर्ट, क्षेत्रीय कानूनगो देवठी की छानबीन और स्थानीय निवासियों के ब्यानों के आधार पर यह पाया गया है कि "जय प्रकाश" और "प्रकाश चन्द" एक ही व्यक्ति के दो नाम हैं। प्रार्थी के सहायक दस्तावेजों जैसे आधार कार्ड, पैन कार्ड और बैंक पासबुक में भी उसका नाम "जय प्रकाश" ही अंकित है।

यदि किसी व्यक्ति को प्रार्थी के नाम की दुरुस्ती ("प्रकाश चन्द" के स्थान पर "जय प्रकाश" दर्ज करने) के संबंध में कोई आपत्ति या उजर हो, तो वह एक माह के भीतर स्वयं या अपने अधिवक्ता के माध्यम से इस न्यायालय में उपस्थित होकर अपनी आपत्ति दर्ज करा सकता है। निर्धारित समय के बाद प्राप्त किसी भी आपत्ति पर विचार नहीं किया जाएगा।

आज दिनांक 05-03-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी तकलेच,
उप-तहसील तकलेच, जिला शिमला (हि०प्र०)।

ब अदालत श्री अनिल शर्मा तहसीलदार/कार्यकारी दण्डाधिकारी, तहसील ननखरी,
जिला शिमला, (हि०प्र०)।

शेर सिंह पुत्र श्री शंकर दास निवासी गांव बडोग शलोग, डाकघर व तहसील ननखरी, जिला शिमला,
(हि०प्र०)

बनाम

आम जनता

उनवान मुकदमा: प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के तहत ग्राम पंचायत के जन्म एवं मृत्यु पंजीकरण रजिस्टर में जन्म/मृत्यु तिथि दर्ज करवाने बारे।

शेर सिंह पुत्र श्री शंकर दास निवासी गांव बडोग शलोग, डाकघर व तहसील ननखरी, जिला शिमला, हि०प्र०, ने प्रार्थना-पत्र गुजरा कर निवेदन किया है कि उसकी जन्म/मृत्यु तिथि 13-05-1963 अज्ञानता के कारण निश्चित अवधि में जन्म एवं मृत्यु पंजीकरण रजिस्टर में दर्ज नहीं करवा सका। अब प्रार्थी ग्राम पंचायत बडोग के जन्म व मृत्यु पंजीकरण रजिस्टर में पंजीकरण दर्ज करवाना चाहता है। प्रार्थी ने अपना ब्यान हल्फिया (स्वयं सत्यापित), परिवार नकल व सचिव द्वारा अप्राप्यता प्रमाण पत्र प्रस्तुत कर अनुरोध किया है कि उसका जन्म पंजीकरण सम्बन्धित ग्राम पंचायत रिकॉर्ड में दर्ज किया जाये।

अतः इस इश्तिहार द्वारा आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म तिथि के पंजीकरण का सम्बन्धित ग्राम पंचायत रिकॉर्ड में दर्ज करने बारे कोई एतराज हो तो दिनांक 11-05-2026 को सुबह 10.00 बजे असातन/वकालतन हाजिर होकर लिखित व मौखिक एतराज पेश करे अन्यथा उजर/एतराज पेश न होने की सूरत में ग्राम पंचायत बडोग, को जन्म/मृत्यु तिथि पंजीकरण करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 13-04-2026 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

हस्ताक्षरित / -

(अनिल शर्मा)

तहसीलदार/कार्यकारी दण्डाधिकारी,
तहसील ननखरी जिला शिमला (हि०प्र०)।

CHANGE OF NAME

I, Sarvesh Kumar s/o Sh. Inderpal Singh, r/o Village Tapre, Post Office Tauni Devi, Tehsil Tauni Devi, Distt. Hamirpur (H.P.) declare that I have changed my name from Swami Sarveshwara Nand s/o Swami Nigmanand to Sarvesh Kumar s/o Sh. Inderpal Singh. I shall be known as Sarvesh Kumar s/o Sh. Inderpal Singh for all purposes in future. All concerned please note.

SARVESH KUMAR

s/o Sh. Inderpal Singh,

r/o Village Tapre, Post Office Tauni Devi,
Tehsil Tauni Devi, Distt. Hamirpur (H.P.).

CORRECTION OF NAME

I, Ashraf s/o Sh. Ata Mohd, r/o Village Darba, Post Office Diur, Tehsil Salooni, District Chamba (H.P.)-176 320 do hereby declare that in my son's Aadhar Card (9232 7566 4268) his name is mistakenly recorded as Rrman Batt instead of Arman Butt. My son's correct and legal name is Arman Butt vide affidavit No. IN-HP75298248109075Y, dated 02-04-2026.

ASHRAF

s/o Sh. Ata Mohd,

r/o Village Darba, Post Office Diur,
Tehsil Salooni, District Chamba (H.P.)-176 320.

CORRECTION OF NAME

I, Sohan Singh s/o Sh. Devender Singh, r/o V.P.O. Dugana, Teh. Kamrau, Distt. Sirmaur (H.P.) declare that my minor son Devik Thakur's name has been incorrectly entered as Anirudh Singh in his Aadhar Card 3526 1835 1893. It should be corrected in all records as Devik Thakur.

SOHAN SINGH
*s/o Sh. Devender Singh,
r/o V.P.O. Dugana,
Teh. Kamrau, Distt. Sirmaur (H.P.).*

CHANGE OF NAME

I, Sapna Devi w/o Rakesh Kumar, r/o Village Sapru, P.O. Thakurdwara, Tehsil Dehra, Distt. Kangra (H.P.) declare that I have changed my daughter's name from Tanisha Dhiman to Tanishka. All concerned note.

SAPNA DEVI
*w/o Rakesh Kumar,
r/o Village Sapru, P.O. Thakurdwara,
Tehsil Dehra, Distt. Kangra (H.P.).*

CHANGE OF NAME

I, Sunita Budha (New Name) d/o Sant Bahadur Budha, r/o Deoridhar (74), Shimla (H.P.) -171 213 have changed my name from Sunita (Old Name) to Sunita Budha (New Name) for all future purposes. All concerned may please note.

SUNITA BUDHA
*d/o Sant Bahadur Budha,
r/o Deoridhar (74), Shimla (H.P.) -171 213.*

CORRECTION OF NAME

I, Kumari Sangita d/o Late Shri Dhajju Ram, r/o V.P.O. Dhabas, Tehsil Chopal, District Shimla (H.P.)-171 211 do hereby solemnly affirm and declare as under that my father's name has been wrongly recorded as "Dhaya Ram" in my PAN Card. That the correct name of my father is "Dhajju Ram" which is correctly mentioned in all my other documents. That I request the concerned authorities to correct my father's name in my PAN card from "Dhaya Ram" to "Dhajju Ram".

KUMARI SANGITA
*d/o Late Shri Dhajju Ram,
r/o V.P.O. Dhabas,
Tehsil Chopal, District Shimla (H.P.)-171 211.*

CHANGE OF NAME

I, Kartik s/o Puran Kumar, r/o Subathu Road, Near Middle School Saproon, Tehsil & Distt. Solan (H.P.) declare that I have changed my name from Kirtak to Kartik. All concerned please note.

KARTIK

*s/o Puran Kumar,
r/o Subathu Road, Near Middle School Saproon,
Tehsil & Distt. Solan (H.P.).*

CHANGE OF NAME

I, Istkar Ahmad s/o Shaukat Ali, r/o V.P.O. Gumma, Gumma (8), Shimla (H.P.) do hereby solemnly affirm and declare that I am the father and legal guardian of my son. I have changed my son's name from Mohammad Sharik (Old Name) to Mohmmad Sharik (New Name) for all future purposes. All concerned may please note.

ISTKAR AHMAD

*s/o Shaukat Ali,
r/o V.P.O. Gumma, Gumma (8), Shimla (H.P.).*

CHANGE OF NAME

I, Samita d/o Sh. Ses Ram, r/o Village Jakdel, P.O. Doghari, Tehsil & Distt. Kullu (H.P.) declare that I have changed my name from Sunita Devi to Samita for all future purposes. All concerned note it.

SAMITA

*d/o Sh. Ses Ram,
r/o Village Jakdel, P.O. Doghari,
Tehsil & Distt. Kullu (H.P.).*

CHANGE OF NAME

I, Rajna Devi w/o Sh. Jagdish Chand, r/o Village Kharshal, P.O. Bhambla, Tehsil Sarkaghat, Distt. Mandi (H.P.) declare that I have changed my name from Rajo Devi to Rajna Devi. I shall be known as Rajna Devi for all purposes in future. All concerned please note.

RAJNA DEVI

*w/o Sh. Jagdish Chand,
r/o Village Kharshal, P.O. Bhambla,
Tehsil Sarkaghat, Distt. Mandi (H.P.).*

CHANGE OF NAME

I, Gulab Singh s/o Sh. Khindu Ram, r/o Village Billa, P.O. Kandhwara, Tehsil Salooni, Distt. Chamba (H.P.)-176 321 do hereby declare that in my daughter's Aadhar Card, (2190 8733 4913) her name is mistakenly recorded as "Babby third of Sangeeta" instead of Priyanka Pathania. My daughter's correct and legal name is Priyanka Pathania vide affidavit No. IN-HP75298427250641Y, dated 02-Apr-2026.

GULAB SINGH
s/o Sh. Khindu Ram,
r/o Village Billa, P.O. Kandhwara,
Tehsil Salooni, Distt. Chamba (H.P.)-176 321.

CHANGE OF NAME

I, Kashmir Singh s/o Sh. Ram Krishan, r/o Village & P.O. Sehal, Tehsil Baijnath, Distt. Kangra, Himachal Pradesh-176 125 declare that I have changed my minor son's name from Shorya to Shourya Choudhary. That both names "Shorya" and "Shourya Choudhary" refer to one and the same person, i.e., my child. All concerned please may note.

KASHMIR SINGH
s/o Sh. Ram Krishan,
r/o Village & P.O. Sehal, Tehsil Baijnath,
Distt. Kangra, Himachal Pradesh-176 125.

CHANGE OF NAME

I, Sardari Lal s/o Sh. Gurdutt Singh, r/o Village Kehrian, P.O. & Tehsil Jawali, Distt. Kangra (H.P.) declare that my original name is Sardari Lal s/o Sh. Gurdutt Singh whereas wrongly entered/mentioned as Sadari Lal s/o Sh. Gurdutt Singh in the Aadhar Card. Please correct it.

SARDARI LAL
s/o Sh. Gurdutt Singh,
r/o Village Kehrian,
P.O. & Tehsil Jawali, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Sundershna Devi w/o Sh. Janam Singh, r/o Village Bhoda Lonthy, P.O. Bhoda Lonthy, Tehsil Palampur, Distt. Kangra (H.P.) declare that I have changed my name from Sudrshna Devi to Sundershna Devi for all purposes in future. All concerned please note.

SUNDERSHNA DEVI
w/o Sh. Janam Singh,
r/o Village Bhoda Lonthy, P.O. Bhoda Lonthy,
Tehsil Palampur, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Rukmani w/o Sh. Sunil Thakur, r/o Village Ladvi, P.O. Panesh, Tehsil & Distt. Shimla (H.P.)-171 011 declare that in my Aadhar Card, my name is wrongly entered as Manju, which should be corrected as Rukmani. Please correct this.

RUKMANI
*w/o Sh. Sunil Thakur,
r/o Village Ladvi, P.O. Panesh,
Tehsil & Distt. Shimla (H.P.)-171 011.*

CHANGE OF NAME

I, Gopal Sharma s/o Late Sh. Changu Ram, r/o Village and P.O. Darlaghat, Tehsil Arki, Distt. Solan (H.P.) declare that in my Aadhar Card, my name is entered as Gopal Sharma instead of Gopal Chand. Whereas in other government documents my name is entered as Gopal Sharma. My correct name is Gopal Sharma. This should be corrected. All concerned please may note.

GOPAL SHARMA
*s/o Late Sh. Changu Ram,
r/o Village and P.O. Darlaghat,
Tehsil Arki, Distt. Solan (H.P.).*

CHANGE OF NAME

I, Vikas s/o Sh. Bhag Mal, r/o Kori Mohli (94), Garog, Shimla, Kotkhai (1) (H.P.)-171 202 declare that I am the father and legal guardian of my minor daughter, formerly known as Gungun (as per Aadhar). I have changed her name to Avika. Henceforth, she shall be known as Avika for all purposes.

VIKAS
*s/o Sh. Bhag Mal,
r/o Kori Mohli (94), Garog, Shimla,
Kotkhai (1) (H.P.)-171 202.*

CHANGE OF NAME

I, Savitri Devi w/o JC161298A Sub-Maj. Sh. Dev Raj, r/o Vill. Mansai, P.O. Mansai, Tehsil Nadaun, Distt. Hamirpur (H.P.) declare that I have changed my name from Sevitheri Devi to Savitri Devi for all purposes in future. All concerned please note.

SAVITRI DEVI
*w/o Sh. Dev Raj,
r/o Vill. Mansai, P.O. Mansai,
Tehsil Nadaun, Distt. Hamirpur (H.P.).*

CORRECTION OF NAME

I, Sawal Devi w/o Late Sh. Ram Chander, r/o Vill. Change (35/2), P.O. Bari, Tehsil Nichar, Distt. Kinnaur (H.P.)-172 115 declare that in my Aadhar Card bearing number 9333 3290 9718, my name is wrongly entered as Sawal Devi, which should be corrected as Sawalu. Please correct this.

SAWAL DEVI
w/o Late Sh. Ram Chander,
r/o Vill. Change (35/2), P.O. Bari,
Tehsil Nichar, Distt. Kinnaur (H.P.)-172 115.

CORRECTION OF NAME

I, Chet Ram s/o Sh. Surat Ram, Vill. Rahanu, P.O. Kareri, Tehsil Rampur, Distt. Shimla (H.P.) declare that my son's name is incorrectly listed as Aasheshi on his Aadhar Card. According to the Panchayat records his correct name is Ashish. Please correct the name Ashish.

CHET RAM
s/o Sh. Surat Ram,
Vill. Rahanu, P.O. Kareri,
Tehsil Rampur, Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Sarafat Ali s/o Shokat Ali, r/o Vill. Karian, P.O. Bhadian, Tehsil & Distt. Chamba (H.P.) declare that in Aadhar Card of my minor son having number 9815 7216 0386, his name is wrongly entered as Osman Ali. Whereas, his correct name is Usman Ali. All concerned please note.

SARAFAT ALI
s/o Shokat Ali,
r/o Vill. Karian, P.O. Bhadian,
Tehsil & Distt. Chamba (H.P.).

CORRECTION OF NAME

I, Jarmo s/o Sh. Govind, r/o Vill. Jatyas, P.O. Bhadela, Tehsil Salooni, Distt. Chamba (H.P.)-176 321 do hereby declare that in my son's Aadhar Card 8893 8943 8212, his name has been mistakenly recorded as Vishal Barma instead of Vishal Verma. My son's correct and legal name is Vishal Verma vide Affidavit No. IN-HP75297892101428Y, Dated 02-04-2026.

JARMO
s/o Sh. Govind,
r/o Vill. Jatyas, P.O. Bhadela,
Tehsil Salooni, Distt. Chamba (H.P.)-176 321.

CORRECTION OF NAME

I, Surjeet Kumar s/o Sh. Tara Chand, r/o Vill. Luharara, P.O. Kuthera, Tehsil Hamirpur, Distt. Hamirpur (H.P.) declare that in birth certificate of my daughter Shalini Thakur, her name, my name & my wife's name are wrongly entered as Shalini, Surjeet & Kiran respectively. Whereas, my daughter's correct name is Shalini Thakur, my correct name is Surjeet Kumar & my wife's correct name is Kiran Kumari. All concerned please note.

SURJEET KUMAR
s/o Sh. Tara Chand,
r/o Vill. Luharara, P.O. Kuthera,
Tehsil Hamirpur, Distt. Hamirpur (H.P.).

CORRECTION OF NAME

I, Narain Singh s/o Sh. Tula Ram, r/o Vill. Jalot, P.O. Sanghani, Tehsil Salooni, Distt. Chamba (H.P.) declare that in my Aadhar Card bearing number 2465 0057 5136, my name is wrongly entered as Naresh Kumar. Whereas, my correct name is Narain Singh. I shall be known as Narain Singh for all purposes in future. All concerned please note.

NARAIN SINGH
s/o Sh. Tula Ram,
r/o Vill. Jalot, P.O. Sanghani,
Tehsil Salooni, Distt. Chamba (H.P.).

CHANGE OF NAME

I, Doono s/o Sh. Mangata age 70 years, r/o Vill. Bhaniya, P.O. Bhadian Kothi, Tehsil & Distt. Chamba (H.P.)-176 318 declare that my name read as Duno s/o Sh. Mangata (New Name) instead of Doono (OldName). All concerned please may note.

DOONO
s/o Sh. Mangata,
r/o Vill. Bhaniya, P.O. Bhadian Kothi,
Tehsil & Distt. Chamba (H.P.)-176 318.

CHANGE OF NAME

I, Sarbho Devi w/o Sh. Sukh Dev, r/o Vill. Chambeh, P.O. Pathliar, Tehsil Barsar, Distt. Hamirpur (H.P.) declare that I have changed my name from Servo Devi to Sarbho Devi. I shall be known as Sarbho Devi for all purposes in future. All concerned please note.

SARBHO DEVI
w/o Sh. Sukh Dev,
r/o Vill. Chambeh, P.O. Pathliar,
Tehsil Barsar, Distt. Hamirpur (H.P.).
